

The Tripura Motor Vehicles Rules, 1991

As Amended upto 10th Amendment, dated 05-03-2021

TRIPURA MOTOR VEHICLES RULES, 1991.
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GOVERNMENT OF TRIPURA
TRANSPORT DEPARTMENT

No. F. 8(3)-Trans/88

Dated, Agartala, the November, 22nd 1991.

NOTIFICATION

WHEREAS the draft of the Tripura Motor Vehicles Rules, 1991 which the State Government proposes to make in exercise of the powers conferred by Sections 26, 28, 38, 65, 95, 96, 107, 111, 138, 150, 176, 211 and 213 of the Motor Vehicles Act, 1988 (59 of 1988) was published on 25th September, 1991 in an extraordinary issue of Tripura Gazette as required by sub-section (1) of Section 212 of the said Act with the Notification No. F. 8(3)-Trans/88 dated 5.7.91 by the Government of Tripura in Transport Department inviting objections and suggestions from the persons likely to be affected thereby ;

AND WHEREAS the said Gazette was made available to the public on 25th September, 1991 ;

AND WHEREAS no objections or suggestions has been received by the State Government ;

NOW THEREFORE, in exercise of the powers conferred by Sections 26, 28, 38, 65, 95, 96, 107, 111, 138, 159, 176, 211 and 213 of the Motor Vehicles Act, 1988 (59 of 1988), and all other powers enabling in this behalf, the State Government hereby finally publishes below the Tripura Motor Vehicles Rules, 1991 for information of all, which shall come into force on 16th December, 1991.

By order of the Governor,

S. K. Gupta

Deputy Secretary to the
Government of Tripura.

THE TRIPURA MOTOR VEHICLES RULES, 1991
CHAPTER—I PRELIMINARY

1. Short Title and application :—

- (a) These Rules may be called the Tripura Motor Vehicles Rules, 1991.
- (b) They shall, save as expressly provided otherwise, apply, to and in relation to, all Motor Vehicles in the State of Tripura.

2. Definition :—

- (1) In these rules, unless the context requires otherwise :—

- (a) the “Act” means the Motor Vehicles Act, 1988 (59 of 1988).
- (b) “Form” means a form set forth in the rules framed by the Central Government under the Act or in these Rules ;
- (c) “Inspector of Motor Vehicles” means any Officer appointed by the State Government to perform the functions of an Inspector of Motor Vehicles under the Act, these rules and the rules framed by the Central Government.
- (d) “Passenger” means any person travelling in a public service vehicle other than driver or the Conductor or an employee of the permit holder, while on duty.
- (e) “District Transport Officer” means any Officer appointed by the State Government for any areas/District to perform the functions of the District Transport Officer under these rules and the rules framed by the Central Government.
- (f) “Senior Inspector of Motor Vehicle” means any Officer (Senior Grade Inspector) appointed by the State Government for any District/Area to perform the functions of a Senior Inspector of the Motor Vehicles under the Act, these rules and the rules framed by the Central Government.
- (g) “Schedule” means a schedule appended to these rules.
- (h) “Section” means a section of the Act.
- (i) “Stamp” includes a Motor Vehicles fees stamp.
- (j) “State” means the State of Tripura.
- (k) “Transport Commissioner” means any officer appointed by the State Government to perform the function of the Transport Commissioner, Tripura State under these rules and the rules made by the Central Government under the Act and includes Deputy Transport Commissioner or Assistant Transport Commissioner ;

- (2) Words and expressions used in these rules but not defined shall have the meaning respectively assigned to them in the Act and the rules framed by the Central Government.

CHAPTER—II
LICENSING OF DRIVERS OF MOTOR VEHICLES.

3. Licensing Authority :—The Licensing Authority shall be such officer of the State as notified in that behalf from time to time by the State Government who shall exercise jurisdiction as specified in the notification.

4. Public Service Vehicle—Authorisation to Drive :—

(a) The authorisation to drive a public service vehicle in Form prescribed by the Central Government shall be granted by the Licensing Authority or by an officer duly authorised in that behalf by the Licensing Authority and shall be effective throughout the State.

(b) Any holder of a licence may at any time apply to the appropriate authority for the grant of authorisation as aforesaid in Form LPSA and shall in making application forward his licence.

(c) The authority to which application is made as aforesaid may if it thinks fit by notice in writing summon the applicant to appear before it at such time and place as the authority may appoint and may in the case of the holder of a licence issued outside the State or in the case of an application under sub-rule (a) require the applicant to pass the test as set forth in the schedule appended to the Act notwithstanding that the applicant shall previously have passed the test.

(d) The authority granting an application under this rule shall sign the licence accordingly and return the same to the holder thereof and shall at the same time send intimation to the authority by whom the licence was issued in Form LPS.

(e) If the authority rejects an application under this rule it shall inform the applicant in writing giving its reasons, and shall return the licence to him.

(f) A register will be maintained for Learners licence in Form No. T.S.I.

5. Licensing Authority—Enquiries to be made by the :—

Upon the receipt of an application for a licence in prescribed form or for an authorisation to drive a Public Service Vehicle the Licensing Authority may make such enquiries as may be considered necessary to establish the identity of the applicant and to ascertain that the applicant is not disqualified or liable to be disqualified for holding a licence.

6. Testing Officers :—

(a) The test of competence to drive as set forth in the Schedule appended to the Act shall be conducted by the Licensing Authority or by a Officers duly appointed by him in this behalf.

(b) The applicant shall furnish a serviceable vehicle of the class to which the application refers and present himself for the test at such time and place as may be specified by the Licensing Authority or the testing Officer.

(c) The fee payable by the applicant for the test of competence to drive shall be fifteen rupees for each test and shall be paid before the test is commenced, it shall not be refunded in any circumstances.

7. Appellate Authority :

The Secretary/Commissioner, Transport Department of the Government of Tripura shall be the Appellate Authority in respect of all orders passed under Sub-Section (8) of Section—9, sub-section (1) of Section—17 and sub-section (1) of Section—19 of the Act.

8. Appeals—Conduct and hearing of :

(a) An appeal referred to in rule 7 shall be preferred in duplicate in the form of a memorandum, one copy of which shall bear the court fee of fifteen rupees setting forth concisely the grounds of objection to the order of the Licensing Authority and shall be accompanied by a certified copy of the order.

(b) When an appeal is preferred, a notice shall be issued to the authority against whose order the appeal is preferred, in such form as the appellate authority may direct.

(c) The appellate authority after giving an opportunity to the parties to be heard and after such further enquiry, if any, as it may, deem necessary, may confirm, vary, or set aside the order from which the appeal is preferred and shall make an order accordingly, which shall be final.

9. Photograph—Requirements :

(a) If at any time it appears to a Licensing Authority that the photograph affixed to the Licence has ceased to be a clear likeness of the holder, the Licensing Authority may require the holder to surrender the licence forthwith and to furnish two clear copies of a recent photograph of himself and the holder shall within such time as the Licensing Authority may specify, appear in person before the Licensing Authority and present the photographs accordingly.

(b) If the holder fails to comply with a requisition by the Licensing Authority under sub-rule (a) the licence shall cease to be valid from the expiry of the said period.

(c) Upon receipt of the copies of the photograph as provided in sub-rule (a) the Licensing Authority shall remove the old photograph from the licence and affix and seal thereto one copy of the new photograph and return the licence to the applicant and shall, if he is not the Licensing Authority by whom the licence was issued, forward the second copy of the photograph to that authority. Provided that if the holder of the licence so desires the Licensing Authority shall issue a duplicate licence with the new photograph affixed thereto and shall destroy the original licence. In such a case if the Licensing Authority is not the authority by whom the licence was issued, he shall inform the original Licensing Authority.

(d) When a new photograph is affixed to a licence, a note shall be made upon the photograph of the date affixure.

(e) The fee for a duplicate licence issued under the provision to sub-rule (c) shall be ten rupees.

10. Driving Licences lost or destroyed procedure :

(a) If at any time a driving licence is lost by the holder or is destroyed, the holder shall forthwith intimate the fact in writing in Form LLD to the

Licensing Authority in whose area he has his place of residence at the time, or in a letter setting out the particulars required by that Form.

(b) Upon the receipt of intimation as aforesaid, the Licensing Authority shall, if it is not the authority by whom the driving licence was issued, write to that authority for particulars of the driving licence and of any endorsement thereon and shall after making such enquiring as it thinks fit, if satisfied that duplicate driving licence may properly be issued, issue a duplicate driving licence and send intimation to the authority by whom the licence was issued.

(c) Where a photograph is required to be affixed to a duplicate licence issued under the provisions of these Rules, the holder of the licence shall furnish the Licensing Authority with two clear copies of a recent photograph of himself one of which shall be affixed to the duplicate licence and the other shall be transmitted by the Authority issuing the duplicate licence to the authority by whom the licence was issued.

(d) The fee for a duplicate licence issued under this rule shall be ten rupees.

(e) When a duplicate licence has been issued upon representation that a licence has been lost and the original licence is afterwards found by the holder it shall be delivered to the Licensing Authority.

(f) Any other person finding a driving licence shall deliver it to the holder of the licence or to the nearest Police Station.

11. Licence Defaced or Torn:—

(a) If at any time it appears to a Licensing Authority that a driving licence held by any person is so torn or defaced in any way as to cease to be reasonably legible the Licensing Authority may impound the driving licence and issue a duplicate.

(b) If driving licence impounded as aforesaid, is required to have a photograph of the holder affixed thereto, then—

(i) if the photograph on the impounded licence is in the opinion of Licensing Authority satisfactory and conveniently transferable to the duplicate driving licence, the Licensing Authority may so transfer, affix, and seal the photograph to duplicate driving licence, or

(ii) if the photograph affixed to driving licence impounded under the provision of sub-rule (a) is not in the opinion of the Licensing Authority such as can be transferred to the duplicate driving licence, the holder of the driving licence shall on demand by the Licensing authority, furnish two clear copies of a recent photograph of himself one of which shall be affixed to the duplicate licence and sealed and the other shall be recorded in the Register of licence by the Licensing Authority by whom the licence was issued.

(c) The fee for a duplicate licence under this rule shall be ten Rupees if the licence is more than five years old and in other cases fifteen rupees.

12. Licence—Issue of Duplicate :—

(a) When a duplicate licence is issued under rules 9, 10 or 11 it shall be clearly stamped "Duplicate" in the register and shall be marked with the date of issue of the duplicate and the seal of the Licensing Authority.

(b) If the Licensing authority who issue a duplicate driving licence is not the authority by whom the licence was issued, he shall intimate the fact to that authority.

(c) If the Licensing Authority who affixed a new photograph to a duplicate driving licence is not the authority by whom the licence was issued, he shall forward the second copy to that authority for record.

13. A Temporary Authorisation in lieu of driving licence :—

(a) Where the holder of a licence has submitted the licence to Licensing or other authority for renewal or for obtaining authorisation to drive a public service vehicle and has deposited the prescribed fee, or when a Police Officer or any Court or other Competent Authority has taken temporary possession of licence for any purpose and the licence has not been suspended or cancelled the Licensing or other Authority or a Police Officer or the Court or other competent authority as the cases may be, shall on demand by the holder, furnish him with a receipt for the Licence and temporary authorisation to drive under sub-section (3) of Section 206 of the Act in Form L Tem. During such period as may be specified in Form L Tem the production thereof on demand shall be deemed to be production of the licence.

(b) Until the licence has been returned to holder he shall not be entitled to drive Motor Vehicles (without being in possession of his licence) beyond the period specified in the temporary authorisation as aforesaid,

Provided that the Authority, Court or Public Officer by which the temporary authorisation aforesaid was granted may in its or his discretion by order in writing endorsed thereon, extend the period for which the temporary authorisation is valid.

(c) No fee shall be payable in respect of such temporary authorisation.

15. Authorised Medical officer to issue Certificate :—

(a) The State Government authorises the Medical Officers M.B.B.S. who are in service under Tripura Health Services to issue medical certificate for the purpose of issue renewal of learner/driving licence for Motor Vehicle.

(b) Fee for a medical certificate in respect of a learner/driving licence will be rupees twenty.

15. Licence-intimation to original authority of endorsement and renewals :—

(a) The court making or causing to be made an endorsement on a licence under Section 24 of the Act shall send intimation in Form L E to the Licensing Authority by whom the licence was issued and to the licensing Authority by whom it was last renewed.

(b) A Licensing Authority renewing a licence under the provision of Section 15 of the Act, shall intimate the fact to the Licensing Authority by whom the licence was issued to Form LR.

(c) A licensing Authority adding under Sub-Section (1) (2) of Section 11 of the Act of the classes of Motor Vehicle to a licence of the holder to drive, shall if it is not the authority by whom the licence was issued intimate the addition to that authority in Form LAD.

***16. Private Licence and application of Central Rules:—**

(a) A driving licence to drive a vehicle other than a Transport Vehicle is to be treated as private.

(b) penal provision of the Act, will be applicable for contravention of Rules by the holder of a driving licence.

(c) Forms, fees and other rules as prescribed by the Central Government will be applicable for purpose of this Chapter.

17A. Public Service Vehicle Drives, Badge:—

(a) The driver of a Public Service Vehicle shall display on his breast on the left side a metal badge issued in the form illustrated in the third Schedule to these Rules which shall have the name of the authority by which an authorisation to drive a Public Service Vehicle has been granted and the word 'Driver' together with an identification number inscribed on it.

(b) A driver of Public Service Vehicle shall not hold more than one such badge issued by an authority in the State.

(c) The fees for the issue of a Badge shall be ten rupees if the badge is lost or destroyed a duplicate badge shall on an application be issued by the authority by which it was issued on payment of Rupees Ten.

(d) If at any time the authorisation on a driver's licence entitling him to drive a Public Service Vehicle is suspended or revoked by any authority or by any Court or ceases to be valid by the efflux of time the Driver shall within 7 days surrender the authorisation to the authority by which it was issued.

17B. Drivers, Uniform:—

(a) A driver of a Govt. Vehicle will wear a Khaki/White long pant with "T" Shirt/Bush Shirt. During winter both the Shirt and pant will be of blue colour of Warm garment.

(b) The Driver of a Tourist vehicle will wear a Khaki or a White uniform consisting of long trousers and bush shirt or a Coat having two pockets with the letter "T" sewn on the left hand pocket of the bush shirt or coat.

(c) The Conductor of a tourist Bus, if any shall wear the same uniform as a Driver of the Tourist Vehicles specified above.

CHAPTER—III

LICENCE OF CONDUCTOR OF THE STAGE CARRIAGE

18. Licensing Authority for the purpose of Chapter-III of the Act, shall be :—

(i) for West, South and North Tripura Districts of Tripura the Transport Officers, such as Deputy Transport Commissioner, Assistant Transport Commissioner, District Transport Officers of North and South Districts as will be authorised by the State Government.

(ii) Jurisdiction of the Licensing Authority under this Chapter will be maintained as per notification specified by the State Government.

19. Issue of Conductor's Licence :—

(1) (a) No person shall work as a conductor of State Carriage and no employer shall so employ any person unless such person holds a conductor's licence in Form-L. Con-granted by the Licensing Authority of the jurisdiction.

(b) A conductor's licence shall be valid for 3 years from the date of issue or renewal and shall be valid for 3 years from the State.

(c) Applications for a conductor's licence shall be made in writing to the Licensing Authority in Form L. Con. A and shall be accompanied by two clear copies of a recent photograph of the applicant and prescribed fee.

(d) The applicant should furnish a medical certificate from a registered Medical Officer who is in Tripura Health Service in Form M.C. con and Form FA along with the application.

(e) No licence to act as conductor of a stage carriage shall be granted by the Licensing Authority to any person until the person produces a Medical Certificate in Form FA to show that he is qualified to use a first aid box and to render first aid. The applicant shall obtain the above mentioned medical certificate at his own cost from the authorised Medical Officers as referred to in Rule 14(a).

(f) No person under the age of 18 years and having qualification not below class eight passed shall hold conductor's licence.

(g) The fee for a conductor's licence and renewal thereof shall be Rs. 10/- Application for renewal of Conductor's licence alongwith MCS as prescribed in Rule 19(d) shall be made by letter enclosing the licence, accompanied by the prescribed fee addressed to the Licensing Authority.

(h) The Licensing Authority may decline to issue a Conductor's Licence if it is satisfied.

(a) that the applicant's knowledge of the provisions of the Act and these Rules and of the duties and powers of a Conductor thereunder is inadequate to enable him to perform the duties of a conductor; or

(ii) that the applicant was at any time the holder of a conductor's or driving licence which has been cancelled for misconduct ; or

(iii) that the character or physique of the applicant is such as to render him an unsuitable person to hold a conductor's licence ; or

(iv) that the number of Conductor's licence extent is already in excess of the requirements of the place and may likewise decline to renew a conductor's licence.

(i) The Licensing Authority may for reasons to be recorded in writing suspend or cancel Conductor's Licence.

(j) Any Court by which a conductor is convicted of any offence in connection with his duties as a conductor may cancel the Conductor's licence.

(k) A conductor of a State Carriage shall, on demand by any police Officer in uniform/officer of Transport Department produce his Conductor's Licence for inspection provided that, if at the time his licence is demanded he is displaying the badge prescribed in Rule-24 it shall be sufficient compliance with the sub-rule if he produces the licence within forty eight hours at any police Station in the State which he specifies to the Police Officer making the demand.

(l) No person shall hold more than one conductor's licence effective throughout the State.

(m) The Licensing Authority may by notification in the Tripura Gazette declare that such of these rules as are applicable to drivers or to drivers licences as may be specified in the said notification shall apply to conductors or to Conductor's licences as the case may be.

(2) Licensing Authority as required under the provision of these rules will issue Conductor's licence to an applicant in Form L Con after being satisfied about the Physical fitness and aptitude of the applicant after test by the Sr. Inspector or Inspector of the Motor Vehicle.

20. Exemption From The Requirement of the Conductor's Licence :

Notwithstanding anything contained in rule-19 a driver of a State Carriage or any other person may be employed or engaged temporarily to perform functions of a Conductor without any licence for a period not exceeding one month subject to the following conditions.

(i) that a licenced conductor is not available ; or

(ii) a licenced conductor is not willing to perform the function of a Conductor for any reason whatsoever ; or

(iii) The licensing Authority has permitted to make such employment or engagement for reasons to be recorded in writing.

21. Conductor's licence lost or destroyed :—

(1) If at any time a conductor's licence is lost by the holder or is destroyed, the holder shall forth with intimate the facts in writing, in Form C.L.D. of the First Schedule to the licensing authority in whose area he has his place of residence at the time with fee of Rs. 10/- (ten).

(2) Upon the receipt of intimation as aforesaid, the licensing authority shall, if he is not the authority by whom the conductor's licence was issued, apply to that authority for particulars of the conductor's licence and of any endorsements thereon and shall, after making such enquiries as he thinks fit, if satisfied that a duplicate may properly, be issued, issue a duplicate conductor's licence and send intimation to the authority by whom the conductor's licence was issued :

Provided that where subsequent to the issue of a duplicate licence it is found that there has been an endorsement by a Court since the date of the grant or last renewal of the licence, it shall be lawful for the licensing authority to call for the duplicate conductor's licence and make the necessary endorsement thereon.

(3) Where a photograph is required to be affixed to a duplicate conductor's licence issued under the provisions of these rules, the holder of the conductor's licence shall furnish the licensing authority with two clear copies of a recent photograph of himself one of which shall be affixed to the duplicate conductor's licence and the other shall be transmitted by the authority issuing the duplicate conductor's licence to authority by whom the conductor's licence was issued.

(4) Where a duplicate conductor's licence has been issued upon representation that a conductor's licence has been lost and the original conductor's licence is afterwards found or received by the holder, the holder shall immediately return the duplicate conductor's licence to the licensing authority.

(5) Any other persons finding a conductor's licence shall deliver it to the nearest Police Station or the nearest licensing authority. The Officer-in-Charge of the Police Station, on receipt of the conductor's licence, shall immediately forward it to the nearest licensing authority. The licensing authority shall restore the conductor's licence to the holder of the conductor's licence in case the duplicate conductor's licence has not been issued and shall substitute it for the duplicate in case such a duplicate has already been issued.

22. Duties of Drivers and Conductor's of Public Service Vehicle :

The driver and conductor of public service vehicle

- i) shall as far as may be reasonably possible having regard to his duties, be responsible for the due observance of the provisions of the Act and of these Rules ;

- ii) shall not smoke while on duty ;
- iii) shall behave in a civil and orderly manner to passengers and intending passengers ;
- iv) shall be clearly dressed in the manner in which the Licensing Authority may specify ;
- v) shall maintain the vehicle in a clean and sanitary condition ;
- vi) shall not solicit custom save in a civil and quiet manner ;
- vii) shall not interfere with persons mounting or preparing to mount upon any other vehicles ;
- viii) shall not allow any person to be carried in any public service vehicle in excess of sitting capacity specified in the certificate of registration of the vehicle or of additional number permitted under the terms of the permit, to be carried standing in the vehicle ;
- ix) shall not save for good and sufficient reason, refuse to carry any person tendering the legal fare ;
- x) shall, where goods are carried on the vehicle in addition to passengers, take all reasonable precautions to ensure that passengers are not endangered or unduly inconvenienced by the presence of the goods ;
- xi) shall not, save for good and sufficient reason require any person who has paid the legal fare to alight from the vehicle before the conclusion of the journey ;
- xii) shall not loiter or unduly delay upon any journey but shall proceed to his destination as near as may be in accordance with the time table pertaining to the vehicle or, where there is no such time table, with all reasonable despatch ;
- xiii) shall in the event of a stage carriage being unable to proceed to its destination on account of mechanical breakdown or other cause beyond the control of the driver or the Conductor, arrange to convey the passengers to their destination in some other similar vehicle or, if unable so to arrange within a period of half an hour after the failure of the vehicle, shall on demand refund to each passenger a proper proportion of the fare relating to the completion of the journey for which the passenger had paid the fare ; and
- xiv) shall not in the case of stage carriage cause or allow anything to be placed in the vehicle in such a manner as to obstruct the entry or exit of passenger.

23. Lost Property :

The driver of a Public Service Vehicle or Conductor of a stage carriage shall at the conclusion of any journey make search in the vehicle for anything left by any passenger and shall take into his custody anything so found, and upon the first opportunity make over the same to a responsible person at office or station of the holder of the permit for the vehicle or to an officer at a Police Station, and

shall likewise take into his custody and dispose of anything so found by any other person.

The responsible person at any office or station of the holder of the permit of the vehicle shall keep these articles for a period of one month and if during that period nobody comes to claim them, the property shall be deposited at the nearest Police Station as unclaimed property.

If during a period of one month the claimant of the article appears, then after verification of the claim, the article may be disbursed to him by the responsible person at any office or station of the holder of the permit of the vehicle.

24. Conductor Badge :

(a) The conductor of a stage carriage shall display on his left side a metal badge in the form illustrated in third schedule to these Rules issued by an inscribed with the name of the Authority by which the Conductor licence is granted and the word 'Conductor' together with an identification number.

(b) A conductor shall not hold more than one such badge issued by an Authority in the State.

(c) The fee for the issue of a Conductor badge as aforesaid shall be ten rupees. If the badge is lost or destroyed a duplicate badge shall be issued, by the authority which issued on payment of Ten rupees.

(d) If at any time a Conductor's licence is suspended or cancelled by competent authority or by any Court or ceases to be valid by the efflux of the time the Conductor shall, within 7 days surrender the badge to the Authority by which it was issued.

25. Badge Not To Be Transferred :—

(a) No driver and no conductor shall lend or transfer the badge Prescribed in these rules to any other person.

(b) Any person finding a driver or a conductor's badge shall, unless he returns the same to a person whom he knows to be the holder, forthwith surrender it to the authority by which it was issued or to a Police Officer.

26. Infactions or Contagious Diseases Person Suffering From :—

(a) No driver and no Conductor of a Public Service vehicle shall causes or allow to enter into or to be Placed or carried in the vehicle any person whom he knows or has reason to believe to be suffering from any infectious or contagious disease, or the corpse or any person whom he knows or has reason to believe to have been suffering from any such disease.

(b) Notwithstanding the provisions of sub-rule (a) the driver and the Conductor may upon application in writing by a registered medical practitioner allow a person suffering from an infectious or contagious disease to be carried in a public service vehicle provided

that no other person save a person or persons in attendance on the sick person shall be carried in the vehicle at the same time.

(c) When a person suffering from an infectious or contagious disease or the corpse of any such person has been carried in a Public Service Vehicle the driver and the Conductor of the vehicle shall be responsible that the fact is reported to a Medical Officer of health Services and to the owner of the vehicle and neither the owner nor the driver nor the Conductor shall cause or allow any person to use the vehicle until the Driver and the Conductor and the vehicle have been disinfected in such manner as the said Medical Officer may specify and a certificate to this effect has been obtained from the said Medical Officer.

27. Validity of Conductor's Licence for State Carriage Service :

A Conductor's licence issued by any licensing authority of the State for a Stage Carriage will be treated valid for the stage carriage which ply under Inter State Permit and Conductors Licence issued by any other Authority of other State will also be treated valid in the State for the stage carriage which ply under the permit of other State Service.

28. Appellate Authority :

The District Magistrates of each district of Tripura shall be the Appellate Authority for their respective jurisdiction in respect of all orders passed under sub-section (1) of section-33 and sub-section (1) of section-34 of the Act by the Licensing Authority.

29. Register of Conductors Licence :

A Register will be maintained for issue/renewal of Conductor's Licence in Form T.S. 2.

30. Conduct and Hearing of Appeals :

i) An appeal under Rule 23 shall be preferred in duplicate in the form of memorandum, setting forth concisely the grounds of objection to the order of the Licensing Authority, and shall be accompanied by a fee of 20 Rupees in cash and a certified copy of that order.

ii) When an appeal is preferred, a notice shall be issued to the Authority against whose order the appeal is preferred in such form as the appellate authority may direct.

iii) The appellate authority may give to the parties copies of any documents connected with the appeal, on payment of fee (calculated at the rate of ten rupees for the first page and two rupees for each additional page of each copy) of each document.

iv) The appellate authority may, after giving an opportunity to the parties to be heard and after such further enquiry if any, as it may deem necessary, pass such order as it thinks fit and an order passed by any such authority shall be bindings on the parties.

31. Applications of Central Rules :

The rules/fees prescribed by the Central Government will also be applicable for the purpose of this Chapter.

CHAPTER--IV

REGISTRATION OF MOTOR VEHICLE

32. Registering Authority :—

The Registering Authority shall be such Officer of the State as appointed in that behalf by the State Government. The jurisdiction of such authority shall extend through out the State or the areas as specified by the State Government.

33. Appellate Authority :—

(a) The authority to hear appeals against any appellate order passed by the registering authority under chapter IV of the Act shall be the Transport Secretary/Commissioner.

(b) The authority to hear appeals against any order passed by any police Officer or Senior Inspector of Motor Vehicles specified in rule 51 shall be the registering authority jurisdiction in the area.

(c) The authority to hear appeals against an order in respect of certificate of fitness under section 56 read with Rule-37 shall be registering authority having jurisdiction in the area.

34. Conduct and hearing of appeals.

(a) An appeal referred to in Rule 33 shall be preferred in duplicate in the form of memorandum, setting forth (concisely) the grounds of objection to the order of the registering authority or Senior Inspector, Inspector of Motor Vehicle or the Police Officer, as the case may be accompanied by a fee of Rupees 15/- in cash or stamp and a certified copy of that order. If the appeal succeeds, the Transport Commissioner, Tripura State or the registering authority concerned, as the case may be, may refund the fees in whole or in part, as he thinks fit.

(b) When an appeal is filed, a notice shall be issued to the original authority in such from as the appellate authority may direct.

(c) The appellate authority after giving an opportunity to the parties to be heard and after such further enquiry, if any, as it may deem necessary may confirm, vary or set aside the order of the registering authority or the Inspector of the Motor Vehicles or the Police Officer as the case may be and shall make an order accordingly.

(d) Any person preferring an appeal under the provisions of chapter IV of the Act shall be entitled to obtain a copy of any document filed with the registering authority or other authority empowered, in connection with any order against which he is preferring an appeal on the payment of a fee calculated @ Rs. 10/- for first page & Rs. 2/- for each additional page for each copy of document.

35. Registration mark—assignment and exhibition of :—

(a) The Registration marks to be assigned under section 41 of the Act by the Registering Authority of each District in accordance with the State Code and Registering Authority Code followed by figures of number, serial, to be Continued from 0001 to 9999 as notified by the Central Government.

Registration mark will be assigned to different nature of vehicles as shown in the first Schedule.

Only in case of temporary registration of any vehicles mark will be assigned with an additional word "Tem" after State Code-TR.

(b) The registering authority before assigning a registration marks under section 41 of the Act or before entering the particulars of transfer of ownership of a motor vehicle in the certificate of registration require the owner or, as the case may be the transferee, to produce a Motor Vehicle before itself or before the Inspector of Motor Vehicle, in order that the registering authority may satisfy itself that the particulars of the vehicle recorded in the certificate of registration are correct and the vehicle complies with the provisions of these rules.

(c) The owner of a Motor Vehicle which is registered in one State and brought into or is for the time being kept in the State of Tripura shall intimate to the registering authority in whose jurisdiction the vehicle is kept for use in form as prescribed by the Central Government within 7 days from the date of entry of the Motor Vehicle in the State.

(d) If the owner of the Motor Vehicle or the person in possession of the Motor Vehicle fails to apply for the assignment of new registration mark under sub-section 1 of Section 47 of the Act he shall be liable to pay the amount of 25/- Rupees for every calendar month or part thereof :—

Provided that, the amount payable under this rule in lieu of action under Section 177 of the Act shall not exceed one hundred rupees :—

36. Payment of an amount for failure to give timely intimation of transfer of ownership :—

Amount in lieu of action for failure to give timely intimation under sub-section (3) of Section-50 the amount payable by any person in lieu of action for failure to give timely intimation about transfer of ownership as required, shall be at the rate of Rs. 25/- per calendar month or part thereof by which the giving such intimation is delayed by such person, provided that the amount so payable shall not exceed Rs. 100/-.

37. Issue and renewal of fitness of Motor Vehicle.

(a) The certificate of fitness shall be issued or renewed by the officer of the Transport Department not below the rank of Inspector of Motor Vehicles or an authorised testing station i.e. T.R.T.C. as shall be specified by the State Government under sub-section (2) of Section 56 of the Act.

(b) An application for issue or renewal of certificates of fitness shall be made in Form C. F.A.-of the first schedule to these Rules to the Officer or the authorised testing station in whose jurisdiction the vehicle is normally kept.

(c) The Officer of the Transport Department or the authorised testing station by whom the certificate of fitness was last renewed may endorse thereon the date, time and place appointed for the next inspection of the vehicle and the owner shall cause the vehicle to be produced accordingly before the concerned authority or any authorised testing station located in the jurisdiction of the Officer endorsing the certificate, as specified by the State Government.

(d) If the owner finds that the vehicle cannot be produced for the next inspection on the date endorsed on the certificate of fitness, he shall apply to not less than 15 days before the aforesaid date, for the change in the date of inspection stating the reasons to an officer not below the rank of the Inspector of Motor Vehicle or authorised testing officer or testing station or any other officer of the Transport Department in whose jurisdiction the vehicle is normally kept and such officer if satisfied, may specify the next date before which the vehicle should be produced for inspection before any authorised testing station in his area of jurisdiction or before him.

(e) If no date, time and place for the next inspection is endorsed on the certificate of fitness as provided for in sub-rule (c) an application for the renewal of a certificate of fitness shall be made in Form, C. F. R. A. of the first schedule to these rules, not less than one month before the date of expiry of the certificate and the owner of the vehicle in respect of which such application is made shall cause the vehicle to be produced for inspection on such date and at such time and place as the Inspector of Motor Vehicle or authorised testing station may appoint. If the owner fails to make the application and produce the vehicle for inspection on or before the date aforesaid, he shall be liable to pay the full fee prescribed under Central Rule 81 and in addition to pay a fee of Rs. 15/- chargeable for inspection and on payment of such fee, a new certificate of fitness may be issued to him.

(f) If owing to mechanical break down or other cause, a Motor Vehicle, after the expiry date of the Certificate, remains outside the area in which the officer of the Transport Department by whom the certificate is to be renewed, has jurisdiction, the officer of the Transport Department, may, without prejudice to any penalty to which the owner or the driver may have become liable, and if the vehicle is in his opinion fit for use, make an endorsement in form C. F. Sub of the first schedule subject to such condition as he may specify and authorise its continued use for such time as may reasonably be necessary for the vehicle to return to the area of the said officer and the vehicle may be driven to such area in accordance with such endorsement but shall not be used after return without renewal:

Provided that, no authorised testing station situated outside the area of jurisdiction in which the owner should have obtained the certificate of fitness, shall issue such authorisation to any vehicle under this sub-rule.

(g) If a vehicle is damaged at any time so as to be unfit for ordinary use and may, in the opinion of any Inspector of Motor Vehicles, be safely driven at a reduced speed to a place of repairs, and if such Inspector is satisfied that it is necessary that the vehicle should be so driven, he may

endorse in Form C. F. X. of the first schedule and specify the time, speed and other conditions, if any, subject to which the vehicle may be driven to a specified destination for the purpose of repairs.

(h) When a certificate of fitness has been issued by a prescribed authority then the Inspector of Motor Vehicles shall be the authority for the purpose of cancellation of the certificate under sub-section (4) of Section 56 of the Act :

Provided that, the certificate of fitness issued by the authorised testing station shall not be cancelled under this sub-rule by an officer below the rank of District Transport Officer :

Provided further that the above proviso shall not apply to the vehicles involved in an accident.

(i) The authority mentioned in sub-rule (h) of this rule cancelling the certificate of fitness shall give the owner or other person in charge of the vehicle, a notice in form C. F. C. of the first schedule to these rules, and shall alongwith a report of his action forward the certificate of fitness, certificate of registration and permit, if any, to the Registering Authority under whose direction and control he may be :

Provided that, if the certificate of fitness issued by the authorised testing station is to be cancelled, an officer not below the rank of District Transport Officer shall send a copy of this notice to the authorised testing station by whom the certificate of fitness was issued.

After the authority has cancelled the certificate of fitness, such authority after making an endorsement in Form C. F. X. of the first schedule to these rules, specify the time and conditions subject to which the vehicle may be driven to a specified destination for the purpose of repair.

(j) Nothing in Sub-rule (h) shall debar the owner or the person in charge of the vehicle, the certificate of fitness of which has been cancelled from applying at any time for the restoration of the certificate of fitness if the vehicle has been repaired in such a manner that the provisions of the Act and the rules made thereunder are complied with. If such a vehicle is inspected and passed within 14 days of the cancellation of the certificate of fitness but before the date of expiry specified in such certificate, no restoration fee shall be charged. If, however, the vehicle is brought for inspections at any later time, fresh certificate of fitness shall be required :

Provided that, notwithstanding anything contained in these rules, the renewal fee in such a case shall be rupees 15/- in addition to the usual fees as prescribed in Central Rule chargeable for inspection.

(k) While inspecting a motor vehicle, the authority of the authorised testing station shall fill in form C. F. I. of the first schedule to these rules in duplicate, and shall, on completion of the inspection deliver the original copy to the owner or his driver.

(1) No fitness of any transport vehicle shall be issued or renewed unless there is clearance of taxes of the said vehicle as per provision of Law.

38. Inspection report of testing Station :—

As Inspector any testing station will prepare a report of inspection of fitness of vehicle in Form C. F. I. before issue of certificate of fitness by any officer authorised as per rules.

39. Maintenance of register of certificate of fitness :—As register will be maintained for issue/renewal of fitness of certificate of Motor Vehicle as per Form No. T S 3 prescribed.

40. Intimation regarding stolen or recovered Motor vehicle.

(a) An Officer In-charge of the Police Station where the theft of a motor vehicle is reported by the owner or any other person in possession of the vehicle, shall, immediately after the registration of an offence send intimation to the State Transport Authority of Tripura or the Officer authorised by the State Transport Authority in Form M.V.T. of the first scheduled send a copy thereof to the Registering Authority where the vehicle is registered.

(b) Such Police Officer of the Police Station mentioned in the sub-rule (a) will simultaneously send one copy of intimation in Form M. V. T. to the Superintendents of Police of the Districts.

(c) One receipt of the intimation under sub-rule (a) the State Transport Authority, shall inform all the Registering Authorities the details of the stolen vehicle in Form M.V.T.R. of the first schedule.

(d) The State Transport Authority shall also maintain register of stolen vehicles in Form M.V.T. Reg. (T) of the first schedule.

(e) The Registering Authority shall maintain the register of stolen the State Transport Authority or from the Police Officer, as he case may be.

(f) If the vehicle reported to be stolen is recovered, the Police Station which has recovered the vehicle shall intimate the fact in Form M.V.T.A. to State Transport Authority and the relevant registering Authority.

(g) Upon receipt of an intimation under sub-rule (f) the State Transport Authority and the Registering Authority and the Registering shall make a note of such recovery in the register maintained in form prescribed under sub-rules (d) & (e).

41. The maintenance of State registers of Motor Vehicle.

A State Register of Motor Vehicles shall be maintained by the registering authority in such form as prescribed by the Central Government.

42. Exemption of Road Plant.

Except registration, nothing contained in Chapter—IV of the Act shall apply to Road Rollers, Graders and other vehicles designed and used solely for the construction, repairing and cleaning of Road.

43. Notice of alteration of Motor Vehicles under sub-section 1 of Section 52.

(i) The notice by the owner of a Motor Vehicle to the Registering Authority in accordance with sub-section (i) of Section 52 shall be in Form B. T. I. of the first schedule to these rules.

(ii) The Registering Authority may, on receipt of such notice require the owner of a Motor Vehicle to produce the certificate of registration in respect of the Vehicle before him or his nominee within 15 days from the date on which such requisition was made, for the purpose of the revision of the entire therein.

44. Supply of copies of particulars of registration.

A registering Authority may, in his discretion supply copies of the particulars of any Motor Vehicle registered in the records maintained by him to any person who may apply for the same. For every such copy in respect of ten or less number of vehicles, a fee of rupees ten shall be charged:

Provided that, the State Government may, if it is of opinion that it is in the public interest so to do, by general or special order:—

(a) Exempt any Government Department, local authorities, Associations or bodies of individuals from payment of the fee chargeable under this rule; or

(b) Reduce the fee payable by any such Department, local authorities, Associations or bodies of individuals to such extent as may be specified in the order.

45. Loss or destruction of certificate.

(1) If a certificate of fitness is lost or destroyed, the owner of the vehicle shall forthwith report the matter to the authority by whom the certificate was issued or last renewed and shall apply for a duplicate certificate in Form C.F.L.D. of the first schedule to these rules with a fee of Rs. 15/-

(2) Upon receipt of intimation of the loss or destruction of a certificate of fitness, the authority shall furnish the owner with a duplicate copy of the duly stamped 'duplicate' in red ink.

(3) Where a duplicate certificate of fitness has been issued upon representation, that a certificate of fitness has been lost and the original certificate of fitness is afterwards found or received by the holder shall immediately return the duplicate certificate of fitness to the registering authority or the authorised testing station.

(4) Any other person finding a certificate of fitness shall deliver it to the nearest Police Station or nearest Registering Authority. The Officer-in-Charge of the Police Station on receipt of the certificate of fitness shall immediately forward it to the nearest Registering Authority.

The Registering Authority shall restore the certificate of fitness to the holder of the certificate of fitness in case the duplicate certificate of fitness has not been issued and shall substitute it for the duplicate in case such a duplicate has already been issued.

(5) These shall not be more than one certificate of fitness in respect of any Vehicles.

46. Torn and defaced certificate of fitness:

(i) If at any time it appears to the Registering Authority or the authorised testing station that the certificate of fitness is so torn or defaced in any

way as to cease to be reasonably legible, he may impound such certificate and direct the owner to apply in Form C.F.L.D. of the First Schedule to these rules for a duplicate certificate.

(ii) Upon receipt of an application under sub-rule (i) in Form C.F.L.D. of the First Schedule to these rules together with a fee of Rupees 15/- the Inspector of the Motor Vehicle or authorised Testing Station shall issue duplicate certificate of fitness clearly stamped with word "duplicate" in red ink.

47. Temporary Registration :

(1) An application for temporary registration shall be in Form C.R. Tem. A. of the First Schedule these rules.

(a) A fee of Rs. 20/- will be realised for temporary registration of any type of vehicle.

(2) A temporary certificate of registration shall be in Form C.R.T. Tem. of the First Schedule to these rules and shall ordinarily be valid for a period not exceeding one month.

(3) The Authority granting a temporary certificate of Registration shall in case where the registration under Section 43 is proposed to be effected by another authority forward to the latter a copy of Form C.R. Tem. of the First Schedule.

(4) Any officer approved by name, of a manufacturer of Motor Vehicles shall be competent to grant a temporary certificate of registration under this rule ;

Provided that the Transport Commissioner, Tripura State shall not give such approval in writing to an officer of a manufacturers unless he is satisfied that the manufacturer/manufacturers a substantial number of Motor vehicles, and that the vehicle is proceeding immediately on registration, to a place outside the region :

Provided further that, the powers conferred by this sub-rule shall not be exercised in respect of any vehicle, which is a tractor trailer combination of a rigid frame having more than two axles and has dimensions exceeding those prescribed in these rules, or a vehicle the unladen weight of which exceeds the laden weight limit specified for the time being under section 115.

(5) The authority granting a temporary certificate of registration shall assign a temporary registration mark to the vehicle on production of the Vehicle and the owner shall cause the said mark to be affixed to the front and rear of the vehicle in the manner prescribed by the Central Government.

- (6) (i) The temporary registration mark to be assigned by any registering as specified in the rule 35.
- (ii) The temporary registration mark to be assigned by the authority prescribed under sub-rule (5) shall be from amongst a block of registration marks allotted by the Transport Department.
- (iii) In case of imported vehicle brought into the State, the owner of the motor vehicle shall apply in Form C.R. Tem. A of

the First schedule to the nearest registering authority along with the bill of entry.

- (iv) A temporary registration of a chassis may be extended by the concerned Registering Authority for a further period not exceeding 3 months in case of building of the body on the chassis.
- (v) The records of the prescribed authority maintained for the purpose of issue of temporary certificate of registration marks, shall be open for inspection at all reasonable time, by any Police Officer not below the rank of Inspector and by any officer of the Transport Department not below the rank of Inspector.
- (vi) Temporary receipt for a certificate of registration or a certificate of fitness :—

Whenever application for registration or certificate of fitness is produced to the prescribed authorities and the process is not finalised after observing all formalities, the Registering Authority or the Sr. Inspector or Inspector, Motor Vehicles as the case may be, may issue a receipt for Registration or certificate of fitness in Form R. Tem. for a period not exceeding one month.

48. Failure to apply for renewal of registration of motor vehicles other than transport vehicles :—

Failure of the owner in making an application for renewal of certificate of registration under Sub-section (8) of Section 41 may result in the Registering Authority requiring the owner to pay 25 rupees per calendar month or part thereof as composition fee:

Provided that, the total amount payable shall not exceed one hundred rupees.

49. Exemption from payment of registration fees :—

(1) Such foreign consular officers, or such international officers, or such international organisation or associations (being bodies which in the opinion of the State Government are engaged in the development of economic resources production capacities of the country) and there officers as may be notified by a general or special order of the Government in respect of motor Vehicles belonging to them.

(2) Owners of—(I) tractors intended to be used solely for agricultural purposes ;

(II) motors, ambulance and hearse and other motor vehicles designed and intended to be used exclusively for affording free medical and other relief such as vehicles for spraying water for cleaning road by Municipality/ Notified Area Authorities and Fire Extinguishing vehicles used by the Fire Service Unit of the Government.

(3) Any Government in respect of motor vehicles as in item (2) above belonging to it shall be exempted from payment of registration fee payable under chapter IV of the Act.

50. Loss or destruction of certificate of registration.

(i) When a duplicate certificate of registration has been issued upon representation that a certificate of registration has been lost and the original certificate of registration is afterwards found or received by the holder, the holder, shall immediately return the duplicate certificate of registration to the Registering Authority.

(ii) Any other person finding a certificate of registration shall deliver it to the nearest police station or nearest Registering Authority. The officer-in-charge of the Police Station on receipt of the Certificate of registration shall immediately forward it to the nearest registering authority. The registering authority shall restore the certificate of registration to the holder of the certificate of registration or substitute it for the duplicate in case such a duplicate has already been issued.

(iii) if the registering authority who impounds such certificate is not the authority by whom the certificate was issued or the fresh registration mark was assigned, it shall intimate such action to the authority by whom the certificate was issued or the fresh registration mark was assigned, as the case may be.

51. Authority to suspend certificate of registration and examination of Vehicle :

(i) Any Police Officer not below the rank of an Inspector or Senior Inspector or of an Inspector of Motor Vehicles may suspend the registration of motor vehicle under clause (a) and (b) of sub-section (i) of Section 53.

(ii) Any Officer of the Transport Department not below the rank of Inspector of Motor Vehicle may stop any vehicle, the use of which in a public place, in his opinion, is likely to constitute danger to the public and examine such vehicle on a public road, or subject to the consent of the owner of the premises or any premises where the vehicle is kept for the time being.

(iii) Senior Inspectors or Inspectors of Motor Vehicles are empowered to examine any vehicle as required under the provisions of Chapter IV of the Act.

52. Amount in lieu of action for failure to give timely intimation under Sub-section (1) of Section 50 :—

(i) The amount payable by any person in lieu of action for failure to give timely intimation about transfer of ownership as required, shall be at the rate of 25 rupees per calendar month or part thereof by which the giving of such intimation is delayed by such person, provided that the amount so payable shall not exceed one hundred rupees.

53. Gross—Vehicle Weight in Entry in certificate of registration :

(a) After the day of publication of the Tripura Motor Vehicles Rules 1991 no owner shall permit goods vehicle to be driven in any public place, being a goods vehicle deemed to be registered under the provision of Section 40 of the Act unless the gross vehicle weight (Registered laden weight) is stated in the certificate of registration and exhibited on the vehicle in the manner as specified in rule 53 (b) (c).

(b) Particulars to be painted on the body of the Transport vehicles.

(c) Save in the cases of motor cabs or trailers the following particulars in respect of every transport vehicle shall be exhibited on the left hand side of the vehicle in the manner described below :—

(i) The name of the owner as set forth in the certificate of registration and his address in brief.

(ii) The unladen weight denoted by U. W.

(iii) Registered gross weight denoted by R. G. W.

(iv) The number of passengers for whom accommodation is provided denoted by pass.

The weight shall be mentioned in Kg.

54. Registration of motor vehicle in case of minor :—

Registration of Motor Vehicles in favour of minor will include the name of legal guardian of the minor in case of all classes of vehicles.

55. Conversion of Motor Vehicles new registration marks thereof.

Registering Authority will assign the new registration marks for a Motor Vehicle which is converted from private, private service vehicle to public service vehicle or vice-versa or from public Service Bus into truck but not from truck into Bus, after obtaining due approval of the S.T.A. for such conversion of Motor Vehicle such approval will subject to mechanical fitness & road worthiness of the vehicle concerned.

56. Function of Inspector, Motor Vehicles :—

Sr. Inspector, Inspector of Motor Vehicle will conduct function as provided in the Act and rules framed thereunder or may be prescribed by the State Government from time to time.

57. Exemption from registration of the Governor's vehicle and application of the Central Rules :

(a) Car used by the Governor of the State will be free from registered mark as required under this rules.

(b) Fees, forms & other rules as prescribed by the Central Government in Chapter IV of the Act will also be applicable for the purpose of registration, assignment, fitness etc. of the Motor Vehicles.

CHAPTER—V
CONTROL OF TRANSPORT VEHICLES

58. State Transport Authority :—

(a) State Transport Authority shall be constituted with such members as appointed on that behalf by the State Government as per provision of the Act.

(b) The number of members whose presence shall constitute quorum shall be 3 (three).

(c) The Chairman, if unable to attend meeting, any of the members present in the meeting shall preside over the meeting as acting Chairman.

(d) The Chairman, or the acting Charman under sub-rule (c) shall have a second or casting Vote.

(e) The State Transport Authority shall meet at such time and such places as the Chairman may appoint provided that Authority shall meet not less than once in each of the period of three months, that is, from January to March, April to June, July to September and October to December.

(f) Not less than 7 (seven) days notice shall be given of any meeting to the State Transport Authority/Regional Transport Authority.

(g) The State Government may at any time reconstitute the body.

(h) The State Government may at any time remove any member of the State Transport Authority.

(i) The Chairman and member of the State Transport Authority will hold office for a period of 2 (two) years from the date of its constitution.

(j) Dy. Transport Commissioner or any other officer of the Transport Department shall be appointed as Secretary of the body.

59. Status of nominated members of S.T.A.

A nominated member of STA shall be entitled to receive travelling allowances at the rate admissible to a Class 1 (one) Officer.

60. Cease to be member of S.T.A.

If a member.

(a) Tenders his resignation in writing to the State Government, and

(b) Remains absent in consecutive three meetings without the permission of the STA he shall be ceased to be a member of the body.

61. Regional Transport Authority.

(a) Regional Transport Authority shall be constituted with such members as appointed in that behalf by the State Government as per provision of the Act.

Out of 3 members of RTA one shall be non-official member appointed/nominated by the State Government.

(b) The number of members whose presence shall constitute quorum shall be two.

(c) The Chairman if unable to attend meeting, any of the members present in the meeting shall preside over the meeting as acting Chairman.

(d) The Chairman or the Acting Chairman under Sub-rule (c) shall have second or casting vote.

(e) RTA shall meet at such time and such places as the Chairman may appoint provided that authority shall meet not less than once in each of the period of 3 months.

(f) Not less than 7 days notice shall be given to every member of any meeting of the RTA.

(g) The State Government may at any time reconstitute the RTA.

(h) The State Government may at any time remove any member of the RTA.

(i) The Chairman and member of the RTA will hold office for a period of 2 years from the date of its constitution.

(j) The District Transport Office concerned will function as Secretary of the Regional Transport Authority.

62. Status of nominated member of R.T.A. :—

A nominated member of the R.T.A. shall be entitled to receive travelling and halting allowances at the scale admissible to a Class I(one) Officer.

63. Cease to be member of R.T.A. :—

If a member of R.T.A.

(a) Tenders his resignation in writing to the State Government or any member remains.

(b) Absent without the permission of the R.T.A. from 3 successive meeting of the R.T.A., he shall cease to be a member.

64. Transport Authority-Conduct of business of :—

(1) Secretary appointed under these rules or appointed by the State Government shall perform such duties and exercise such powers as may be specified in these rules and in the bye-laws made by the STA/RTA under sub-rule (2).

(2) Subject to the provisions of the Act and these rules and after prior approval of the State Government, a State or a Regional Transport Authority shall have power to regulate the conduct of its business and the bye-laws under the direction of the Chairman.

- (3) In the event of procedure by circulation being followed, the Secretary shall send to each member of the Transport Authority such particulars of the matters as may reasonably necessary in order to enable the member to arrive at a decision and shall specify the date by which the votes of members are to be received in the office of the Transport Authority. Upon receipt of the votes of the members as aforesaid, the Secretary shall lay the papers before the chairman who shall record the decision by endorsement on the form of application or other document, as the case may be, according to the votes received and the vote or votes cast by the Chairman. The record of the votes cast shall be kept by the Secretary and shall not be available for inspection by any person save by a member of the Transport Authority. No decision shall be made upon procedure by circulation if before the date by which the votes of member are required to reach the office of the Transport Authority, not less than one third of the members of the Transport Authority by notice in writing to the Secretary demand that the matter be referred to a meeting of the Transport Authority.
- (4) The number of votes, excluding the Chairman's second or casting vote, necessary for a decision to be taken upon procedure by circulation shall not be less than the number necessary to constitute a quorum.
- (5) The State or the Regional Transport Authority as the case may be, may require any applicant for a permit to appear before it or before the Officer authorised by it by resolution and may withhold the consideration of the application for the permit until applicant has so appeared in person if so required or by a duly authorised representative if so permitted, and until the applicant has furnished such information as may be required by the Transport Authority in connection with the application.
- (6) Nothing contained in this rule shall prevent a state or a Regional Transport Authority from deciding by following the procedure by circulation any matter which has been considered at a meeting or has been the subject of hearing and upon which a decision has been reserved.
- (7) Where a matter is decided by the votes of members present at a meeting of the State or a Regional Transport Authority no person other than a member of the Transport Authority shall be entitled to be present and no record of the voting shall be kept save of the number of votes cast on either side, provided that when any matter is decided by the exercise of the second or casting vote of the Chairman or the Presiding Officer, the fact shall be recorded.
- (8) Save in the case of specifying fares and freights including the maximum and minimum thereof for stage carriages, contract carriages and goods carriages, a State or a Regional Transport Authority as the case may be,

decide any matter, without holding a meeting by the majority of the votes or members recorded in writing and sent to the Secretary (in this rule referred to as procedure by circulation).

65. Delegation of powers by Regional Transport Authority.

A Regional Transport Authority may, by general or special resolution recorded in its proceedings and subject to the restriction, limitation and conditions herein specified, delegate, to the District Transport Officer (Secretary RTA) all or any of its following powers, namely—

- (i) Power under sub-section (i) of the Section 76 to grant, refuse or renew a private service vehicle permit,
- (ii) Powers under sections 65 and 74 to refuse contract carriage permit, to grant with or without modification such an application, and attach condition to the permit.
- (iii) Powers under sections 66 and 79 to grant permit with or without modification or refuse goods carriage permit and power to impose condition under sub-section (2) of Section 79 or vary the condition thereof,
- (iv) Powers to attach to a stage carriage permit conditions under sub-section (2) of Section 72 or to vary conditions thereof,
- (v) Powers to renew goods carriage permit and contract carriage permit under Section 81 and to renew, countersignature of any such permit,
- (vi) Powers under sub-section (3) of Section 82 of the Act to transfer permit,
- (vii) Power under Section 83 to permit the replacement of one vehicle by another.,
- (viii) Power under Section 86 to suspend a permit or to recover from the holder thereof the sum of money agreed upon in accordance with Sub-section (5) of the said Section.,
- (ix) Powers under Section 87 and under sub-section (7) and (8) of Section 88 to grant or refuse to grant, a temporary or as the case may be, a special permit.,
- (x) Power under sub-section (1) and (3) of Section 88 to Countersign a permit or to attach or vary conditions thereof.,
- (xi) Power under sub-section (12) of Section 88 to grant, renew and refuse the National Permit for goods carriage.,
- (xii) Power to grant to renew or refusal etc. of the licence of the Agent's or canvasser under rules framed by amendment of such rules of the State of the year 1974.

Provided that, such officer, Authority shall, —

- (i) keep informed the Regional Transport Authority from time to time of the action taken by them in pursuance of the powers delegated, and
- (ii) arrange to paste on a Notice Board a copy of every resolution of the RTA.

66. Delegation of Powers by Transport Authority :—

(1) The State Transport Authority may, by a general or special resolution recorded in its proceedings, delegate the following powers to the,

(A) Dy. Transport Commissioner, (Secretary S.T.A.) or any officer of the Transport Department.

(i) the powers under Section 88 to countersign permits granted in any other State as a result of any reciprocal agreement arrived at with that State and its powers under Section 86 to cancel or suspend such permit,

(ii) the powers under Section 87 and sub-section (7) and (8) of Section 88 to grant or to refuse to grant a temporary, or as the may be, a special permit

(iii) the powers and Section 214 to direct a stay of order passed by the Original Authority against which an appeal has been preferred or application for revision has been made to it,

(iv) the powers of Regional Transport Authority in the circumstances mentioned in clause (b) of sub-section (3) of Section 68, which may be delegated to Regional Transport Officer under rule 68, may in addition be delegated to Deputy Transport Commissioner, subject to conditions specified in the proviso to rule 65., omit

B) Dy. Transport Commissioner/members of the Authority :—

(a) the powers under sub-section (2) of Section 69 to grant a permit other than stage carriage permit, where the vehicle is proposed to be used in two or more regions lying in different States, to a committee of one or more members of that Authority, as that Authority may appoint or to an officer of the Transport Department not lower in rank than Deputy Transport Commissioner .. including its power mentioned below, namely :—

(b) i) to attach to a stage carriage permit conditions under sub-section (2) of Section 72 or to vary the conditions thereof.,

(ii) to attach to a permit other than a stage carriage permit referred to in this clause and in clause (c) conditions including those under sub-section (11) of Section 88 read with sub-section (2) of Section 74 or to vary the conditions thereof :

(iii) to renew a permit, and to renew the counter signature of such permit ..

(iv) to permit replacement of one vehicle by another under Section 83

(v) to grant stage carriage permits to the State Transport Undertaking on Inter-State routes agreed upon between two States in accordance with reciprocal agreements under Section 103 ..

(vi) its powers under sub-section (3) of Section 82 of the Act to transfer permit

(vii) to grant renew, refuse or to cancel a permit under sub-section (9) of Section 88 of the Act.,

(viii) to suspend a permit referred to in this clause and in clause (c) under Section 86, or to recover from the holder thereof the sum of money agreed upon in accordance with sub-section (5) of said Section 86.

(2) The State Transport Authority may, for the profit and convenience despatch of its business, by a general or special resolution, delegate to its Chairman its powers to give effect to any directions, issued under Section 67 by the State Government.

(3) Notwithstanding anything contained in sub-rules (1), (2), (4) and (5) the State Transport Authority may, give general instructions as to the manner in which the delegatee shall exercise the powers delegated to them.

(4) All orders of delegation made by the State Transport Authority under sub-rules (1) (2) or (3) shall be pasted on a notice board at the office of that Authority.

(5) The Officers to whom the powers are delegated shall intimate the action taken by them in pursuance of the powers delegated, to the Secretary of the State Transport Authority who shall place them before that Authority from time to time.

67. Exemption from Section 66 :

The provisions of sub-section (1) of Section 66 shall not apply to any transport vehicle used as relief vehicle for carrying passengers and their luggage from a disabled stage carriage to the place of destination.

68. Application for contract carriage and Private service vehicle Permits :—

(a) Upon receipt of an application for a contract carriage permit or for a private service vehicle permit the Secretary of the State Transport Authority/RTA shall, if the application is in order, with all reasonable despatch, circulate particulars thereof to members of the authority together with an intimation whether the matter is to be decided at a meeting of the Authority or by circulation. In the latter case he shall intimate the date by which the votes of members are required.

(b) In deciding whether an application for a contract carriage permit or for a private service vehicle permit is to be considered at a meeting of the Authority or upon procedure by circulation, the Chairman of State

Transport Authority/RTA shall, without prejudice to the proper examination of the application and any enquiries necessary in connection therewith, have regard to the desirability of avoiding delay in the issue of such permits and shall so arrange its business that such permits shall normally be granted or refused within one month of the receipt of the application.

(c) Where there are more than one applicant for a stage carriage/goods carriage permit over any route, routes or areas, then other things being equal, the State Transport Authority/RTA shall in deciding whether to grant or refuse a stage carriage/goods carriage permit, give preference to viable unit, or an individual having financial stability and other suitability.

EXPLANATION :—For the purpose of this rule a viable unit means an operator who is in possession of not less than 10 transport vehicles.

69. Documents to be produced with application for carriages :

As per provision of sub-section (2) of Section 70 of the Motor Vehicles Act, 1988, documents to be accompanied with the application made to the STA/RTA for such carriage permit as under.

- (i) Copy of Citizenship Certificate.
- (ii) Copy of ST/SC Certificate.
- (iii) Copy of Certificate of Exservicemen.
- (iv) Copy of registration Certificate if the applicant on behalf of Co-operative Society.
- (v) Copy of Certificate if the applicant is an unemployed with a Degree/Diploma holder of any Engineering Branches.
- (vi) If the applicant is an operator to any operation of viable unit having fleet strength not less than 20 stage carriage.
- (vii) Certificate of Financial Stability.
- (viii) Satisfactory performance of a stage carriage operation including payment of tax if the applicant is or has been in operation of stage carriage services.

70. Refusal to accept application for permits—power of :

When a State Transport Authority/RTA has in the exercise of its power under the Act imposed a limit upon the number of permits of any class which may be granted for a specified route or specified area and has already granted such number of permits of that class the Authority may decline to receive further application for such permits in respect of any such route or area.

71. Grant of Permit—Procedure thereof.

Procedure will be followed by the Authorities as per provision of the Act and the rules prescribed by the Central Government and State Government for the purpose of granting such permits of vehicles.

72. Application for permit—Form of—

1. Every application for a permit in respect of any transport vehicle shall be in the following Forms of the First Schedule, namely :

- (i) In Form P. St. S. A. for Stage Carriage ;
- (ii) Form P. Co., P. A. for contract carriage Permit ;

- (iii) Form P. Gd. C. A. for goods carriage Permit ;
- (iv) Form P. Tem. A for temporary permit ;
- (v) Form P. Pr. S. A. for private service vehicle permit ; and
- (vi) Form P. Co. SP. A for special permit.

2. An application shall be addressed to the Secretary, STA/RTA as the case may be and accompanied by the fees as prescribed for the purpose.

73. Forms of permits—

1. Every permit shall be in one of the following Forms or the First Schedule namely ;

- (i) Forms P. St. S. for stage carriage permits ;
- (ii) Forms P. Co. P. for particular contract carriage permit ;
- (iii) Form P. Co. S. for casual contract carriage permit ;
- (iv) Form P. Co. Pr. for contract carriage permit to be used for private Hire ;
- (v) Form P. Gd. C. for goods carriage permit ;
- (vi) Form P. Tem. for temporary permit ;
- (vii) Form P. Pr. S. for private vehicle permit ;
- (viii) Form P. Co. SP. for contract carriage special permit ;
- (ix) Form P. Co. T. for Tourist vehicle permit ; and
- (x) Form N. P. Gd. C. P. for National Permit ;

74. Necessity of registration mark of a vehicle to grant permit :

No permit shall be issued until the registration mark of the vehicle to which it relates has, if the form of permit so requires, been entered therein and in the event of any applicant failing to produce the certificate of registration within the prescribed period the State Transport Authority/RTA may revoke its sanction of the application.

75. Permits-Temporary.

(a) A temporary permit may, if the State Transport Authority/RTA thinks fit, be granted to any person whether he is the Registered owner of the vehicle or vehicles to use thereunder or not.

(b) When, at the time of application for a temporary permit, the applicant is not in possession of the vehicle or vehicles or has not entered into a contract to hire the Vehicle or Vehicles or otherwise satisfies the State Transport Authority/RTA that he is for good and sufficient reason unable to specify registration mark or marks of the vehicle or vehicles to be used under the permit applied for to the State Transport Authority/RTA as the case may be, may if it is satisfied that under inconvenience or otherwise be issued a temporary permit in which the registration mark of the vehicle is not set out, and may if it thinks fit require as a condition of the permit that the applicant shall within twentyfour hours, or such longer period as the Authority may specify, of the commencement of the first journey authorisation of the temporary permit furnish to the Authority particulars of the registration mark.

(c) Nothing contained in a temporary permit shall be deemed to authorise the use of any vehicle which is not duly registered.

76. Granting of permit with seal and signature of the issuing Authority :

Every permit, issued in accordance with Section 85 shall be signed and sealed by the State Transport Authority/RTA by which the permit is issued. In the event the permit to be countersigned under sub-section (1) of Section 88, the countersigning Transport Authority shall sign and seal the same.

Prayer for permits is to be addressed to the Secretary, S.T.A./R.T.A. in prescribed forms and the permits will be issued by the Secretary, STA/RTA as per authority of the STA/RTA.

77. Temporary authorisation in lieu of permit—

(1) When the holder of a permit has submitted his permit to the State Transport Authority/RTA for renewal or countersignature of the permit or for any other purpose, or when a Police Officer or any Court or other competent Authority has taken temporary possession of a permit from the holder thereof for any purpose, the State Transport Authority or Regional Transport Authority or the Police Officer or the Court or other Competent Authority, as the case may be shall furnish to the holder a receipt for the permit and a temporary authorisation in form Tem. P.A. to ply the vehicle during such period, as may be specified in the said temporary authorisation and during the said period the production of the temporary authorisation on demand shall be deemed to be production of the permit.

Provided that the authority by which the temporary authorisation was granted shall extend the period for which the temporary authorisation is to remain valid until the permit is returned but such extension shall not be beyond the period of validity of the permit.

(2) Until a permit referred to in sub-rule (i) has been returned to the holder thereof, the vehicle concerned shall not be plied beyond the period as specified in the temporary authorisation referred to in sub-rule (1) or, as the case may be, as extended under the proviso to that sub-rule.

(3) No fee shall be payable in respect of such temporary authorisation.

78. Permit fees :

(a) The permit fees in respect of the grant and renewal of permit other than temporary permits, shall be as follows :—

(i) for the grant of permit for stage carriage/goods carriage/All India Tourist buses etc.	Rs. 400/-
(ii) for the renewal of permit as in sub-rule (a) (i) above	Rs. 400/-
iii) for the grant/renewal of a permit for All India Tourist Cab	Rs. 350/-
(iv) for the grant/renewal of a permit for Jeep, Taxi	Rs. 300/-
(v) for the grant/renewal of Auto-Rickshaw permit	Rs. 250/-

(b) The fee for temporary permit shall be Rs. 5/- for the first two days and for subsequent 7 days or part thereof @ Rs. 3/-

(c) There shall be fee for the countersignature of a temporary permit or for the replacement of a vehicle covered by a permit shall be as follows :—

(i) Countersignature	Rs. 50/-
(ii) Replacement of vehicle	Rs. 50/-

Provided that no fees shall be charged in respect of countersignature in a permit where the State is entered into a reciprocal agreement with the other state.

79. Stage Carriage Limitation of capacity of :

(1) No stage carriage shall be used and no permit shall authorise the use of any stage carriage having seating accommodation maximum of which should not exceed 52 excluding Driver as per approved norms of seating arrangement.

(2) Seating capacity of an All India Tourist Bus shall not exceed 35 Nos. excluding the Driver.

(3) Every holder of public carrier and private carriers permit shall maintain statistics relating to interstate. returns regarding movement of foodgrains and other commodities interstate movement and furnish periodical returns thereof to the of foodgrains and State Transport Authority/RTA as the said other commodities. authority may from time to time prescribe.

80. Stage and Contract Carriage—Carriage of goods in :

(a) No goods shall be carried on the top deck of double decked Stage Carriage.

(b) No goods liable to foul the interior of the vehicle or to render it insanitary, shall be carried at any time in any stage carriage or contract carriage.

(c) The State Transport Authority/RTA may specify in any permit the goods which shall not be carried in a stage carriage or contract carriage or the conditions subject to which classes of goods may be so carried.

(d) Subject to provision on the preceding sub-rules, goods may be carried in a stage carriage at any time in accordance with the conditions specified in the permit ; provided that the obligation of the holder to carry passengers in accordance with the terms of the permit is discharged.

(e) If the holder of a stage carriage permit uses a vehicle authorised by the permit for the carriage of goods to the detriment of the public convenience by failing thereby to meet the demand for passenger transport the State Transport Authority/Regional Transport Authority may, after giving the holder an opportunity of being heard, declare that a breach of the conditions of the permit has occurred and may thereafter proceed under the provisions of section 86 of the Act.

(f) The State Transport Authority/RTA shall not authorise the use of a contract carriage for the carriage of goods save for Special reasons on particular occasions and subject to the conditions and restrictions to be specified on the permit.

b) upon receipt of a first application for any permit the State Transport Authority/RTA shall decline to issue a permit—

i) if the vehicle is in its opinion unfit for use or the certificate of fitness if any, has been suspended;

ii) unless it is satisfied that the terms of the permit applied for reasonably correspond to the actual use of the vehicle prior to the date of the application under the terms of a permit, licence or other documents under the old Motor Vehicles Act, in force at the commencement of these Rules;

iii) if it is satisfied that in accordance with the provisions of Section 69 of the Act the application should have been made to another authority;

iv) if it appears to the State Transport Authority that the applicant has contravened the conditions of any permit, licence or other document issued under the old Motor Vehicle Act, to an extent which would involve suspensions or cancellations of a permit issued under the Act;

v) if it appears to the State Transport Authority/RTA that in connection with any other permit applied for, the grant of a permit would afford the applicant an under preference over other providers of Road Transport or afford him the right to ply over a route or routes or in any area to an extent in excess of what can be reasonably performed by the vehicle or vehicles in respect of which the application is made.

c) It shall be condition of any notification, under clause (i) of sub-rule (a) that any permit, licence or other document in force at the date of such notification shall cease to be of effect from the date of the grant or refusal of a new permit in lieu thereof or if the holder fails to make applications by the date (specify) in accordance with clause (ii) of that sub-rule from the date.

83. Permit—Cancellation of—

It shall be within the jurisdiction of the State Transport Authority/Regional Transport Authority to cancel any redundant permit.

84. Permit—Renewal of—

(a) Application for the renewal of a permit shall be made in writing to the State Transport Authority/Regional Transport Authority which granted the permit.

85. Permit—replacement of a particular vehicle authorised by—

(a) If the holder of a permit relating to a particular vehicle by specification of the registration mark desires at any time to replace the vehicle with another he shall forward the permit and apply in writing to the State Transport Authority/RTA-stating the reasons why the replacement is desired and shall with necessary fees as prescribed by rule.

(i) if the new vehicle is in his Possession, forward the certificate, of registration thereof, or

(ii) if the new vehicle is not in his possession state any material particulars in respect of which the new vehicle will differ from the old.—

(b) Upon receipt of an application in Form M. V. Rep. A under sub-rule (a), the State Transport Authority/Regional Transport Authority may in its discretion reject the application :—

(i) if it has, previous to the application, given reasonable notice of its intention to reduce the number of transport vehicles of that class generally or in respect of the route or area to which the permit applies ;
or,

(ii) if the holder of the permit contravened the provisions thereof or has been deprived of possession of the old vehicle under the provisions of any agreement of hire purchase :—

Provided that in considering applications for a new permits the State Transport Authority shall, other things being equal, give preference to an applicant who has been deprived of a permit by the operation of clause (i) of this sub-rule.

(c) If the State Transport Authority/RTA grants (an) application of the replacement of a vehicle under this rule, it shall call upon the holder of the permit to produce the appropriate Part of the permit and shall correct the same accordingly under its seal and signature and return them to the holder.

86. Permit—replacement of vehicle authorised by a service.

(a) If the holder of a permit relating to service of stage carriage or of contract carriage desires at any time to replace any vehicle covered by the permit by a vehicle of a different type or of a different capacity he shall forward relevant parts of the permit and apply in writing to the State Transport Authority/RTA by which the permit was issued, stating the reason why the replacement is desired and shall intimate the relevant particulars of the vehicle to be replaced and of the new vehicle.

(b) Upon receipt of an application under sub-rule (a) the State Transport Authority/RTA may in its discretion reject the application—

(i) if it has, previous to the application, given reasonable notice of its intention to reduce the number of transport vehicles of that class generally or in respect of the route or area to which the permit applies ; or

(ii) if the new vehicle differs in material respect from the old ; or

(iii) if the holder of the permit has contravened any of the provisions thereof.

(c) If the STA/RTA grants an application for the replacement of a vehicle under this rule it shall call upon the holder of the permit to produce the appropriate parts of the permit and shall correct the same accordingly under its seal and signature and return them to the holder.

87. Permit procedure on cancellation, suspension or expiry of :—

(a) The holder of a permit may at any time surrender the permit to the State Transport Authority/RTA and the STA/RTA shall forthwith cancel any permit so surrendered.

(b) When a State Transport Authority/RTA suspends or cancels any permit.

(i) the holder shall surrender relevant parts of the permit within seven days of receipt of a demand in writing by the STA/RTA : and

(ii) the Authority suspending or cancelling the permit shall send intimation to any authority by which the permit has been countersigned.

(c) Within fourteen days of the expiry of any permit by the efflux of time, the holder shall deliver relevant parts of the permit to the STA/RTA by which it was issued and the STA/RTA receiving any such permit shall intimate the fact to the authority or authorities by which it was countersigned.

88. Permit transfer of :

(a) When the holder of a permit desires to transfer the permit to some other person under sub-section (1) of section 82 of the Act, he shall, together with the person to whom he desires to make the transfer, make joint application in writing in Form T.R.P.A. to the STA/RTA by which the permit was issued, setting forth the reasons for the proposed transfer.

(b) On receipt of an application under sub-rule (a) the STA/RTA may require the holder and the other party to state in writing whether any premium payment or other consideration arising out of the transfer ; is to pass or has passed between them and the nature and amount of any such premium, payment or other consideration.

(c) Without prejudice to any other penalty to which the parties may be liable, any transfer of a permit ordered upon an application which the STA/RTA is subsequently satisfied was false in respect of the matter specified in sub-rule (b) or in respect of any other materials particular shall be void.

(d) The STA/RTA may summon both the parties to the application to appear before it and may if it deems fit, deal with the application as if it were an application for a permit.

(e)(i) If the STA/RTA is satisfied that the transfer of a permit may properly be made, it shall call upon the holder of the permit in writing to surrender relevant parts of the permit within seven days of the receipt of the order and shall likewise call upon the person to whom the permit is to be transferred to deposit the sum of Rs. 25 (twenty five) as transfer fee.

(ii) Upon receipt of relevant parts of the permit and of the prescribed fee, the STA/RTA shall cancel the particulars of the holder thereon and endorse particulars of the transferee and shall return the permit to the transferee.

89. Permits Issue of Duplicates in place of those Lost Destroyed :

(a) When relevant parts of any permit has been lost or destroyed the holder shall forthwith intimate the fact to the STA/RTA by

which the permit was issued and shall deposit the prescribed fee for the issue of a duplicate and, in the case of the loss or destruction of Part B, he shall forward also Part A of the permit.

(b) When a permit or a part has become dirty, torn or otherwise defaced so as in the opinion of the STA/RTA to be illegible, the holder thereof shall surrender the permit, or part of the permit, as the case may be, to the STA/RTA and apply for the issue to him of a duplicate permit or part of a permit in accordance with this rule.

(c) The fee for the issue of a duplicate permit shall be rupees thirty or a duplicate part of a permit shall be twenty rupees for Part A and ten rupees for each copy of Part B.

(d) Any permit or any part of permit which is found by any person shall be delivered by the person to the nearest police station or to the holder or to the STA/RTA and if the holder finds or receives any permit or any part of permit in respect of which a duplicate has been issued he shall return the original to the STA/RTA.

90. Permit-Variation of :—

(a) Upon application made in writing by the holder of any permit, the State Transport Authority/RTA may at any time in his discretion, vary the permit or any of the conditions thereof subject to the provision of the following sub-rules.

(b) Where a representation has been made by any person in connection with the grant of stage carriage permit or a public carriers permit under section 72 or section 79 of the Act, the State Transport Authority/RTA shall not, subsequent to the issue of the permit, vary the permit or any condition hereof in a manner prejudicial to any person by whom such representation has been made unless the said authority has afforded such person a reasonable opportunity of making a representation in respect of the proposed variation of the permit or of any condition thereof.

(c) Notwithstanding the provision in Sub-rule (b) the State Transport Authority/RTA may vary any stage carriage permit or any public carrier's permit without affording any persons as opportunity of making a representation, if in the opinion of the State Transport Authority/RTA the representations made by such person in respect of the issue or of the renewal of the permit was frivolous or vexatious or involves a question of principle which has already been decided by a ruling of the State Transport Authority/RTA which has not been modified upon appeal.

91. Permit production of :

(a) Relevant Part/Parts of permit shall be produced on demand made by an officer of the STA/RTA or any police officer not below the rank of Sub-Inspector/M. V. Inspector.

(b) No permit shall be issued or renewed or transferred until the owner of a vehicle produce Income tax clearance certificate, Professional tax clearance certificate issued by the competent

authority and clearance of tax on Motor Vehicles and also produces NOC from the financier/Bank concern except in the case of new registration.

(c) NOC shall be required in case of authorisation also for the vehicles having national permit, tourist bus and tourist cab.

92. Appeals against orders of the STA/RTA :

(a) The authority to decide an appeal against the order of the STA/RTA in respect of matters dealt with in clause (a, b, c, d, e, and of section 89 of the ACT) shall be the Appellate Tribunal and any person preferring an appeal against the orders of the STA/RTA in respect of any such matter shall within 30 days of the receipt of the order, do so in the form of memorandum in duplicate setting forth concisely the grounds of objection to the order of the STA/RTA accompanied by certified copy of the order.

(b) Upon receipt of an appeal under this rule the appellate authority may appoint time and place for hearing of the appeal giving the appellant not less than 15 days notice.

93. Appeals procedure on :

In the event of the appellate authority appointing a date, time and place for a hearing under rule 92, the appellant shall within 7 days of the receipt of intimation that a hearing will take place forward to the appellate authority, a list of document in duplicate, and may, upon the appointed date and at subsequent hearings, appear either in person or through an agent or a representative authorised by him in writing in this behalf.

94. Driving of Trailer by a goods carriage :

The holder of goods carriage permit may use the vehicles for driving of any trailer or semi trailer not owned by him subject to payment of fee at the rate of rupees 20 for a period of not exceeding 15 days provided that the trailer should be a registered one.

95. Documents to be accompanied with application for Stage Carriage permit :

- (i) a copy of citizenship certificate ;
- (ii) copy of ST/SC certificate ;
- (iii) copy of certificate of discharge of Ex-serviceman ;
- (iv) copy of registration certificate of the Applicant prays on behalf of a cooperative society ;
- (v) copy of certificate of the applicant if unemployed degree/ diploma holder of the engineering branches ;
- (vi) if the applicant already in operation of a viable unit having fleet strength not less than 5 stage carriages ;

- (vii) Certificate of financial stability ;
- (viii) Satisfactory performance as a stage carriage operator including payment of taxes if the applicant is or has been an operator of stage carriage services.

96. Preference to be given in granting stage carriage permit :

Provided that other conditions being equal preference shall be given to the applicant for permit for State Transport Undertakings, Cooperative Societies, Educated unemployed, Ex-serviceman and Physically Handicapped persons where the government limits the permit for stage carriages as per provisions of 71(3)(a).

97. Grant of contract carriage permit :

Subject to the provision of sub-section 2(b) of section 74 of the Act STA/RTA may on an application made to it under section 73 grant a contract carriage permit in accordance with the application provided that such permit shall be granted giving preference to the following applicant :

- (i) State Transport Undertakings, registered cooperatives societies ;
- (ii) State Tourism Department ;
- (iii) State tourism development corporation ;
- (iv) The Indian tourism development corporation ;
- (v) ST/SC, Ex-serviceman, Physically handicapped person.

98. An application for private service vehicle permit of :

Every application of permit for the private service vehicle shall be made in Form P. Pr. S. A. and shall be addressed to the Secretary, STA/RTA on payment of prescribed fees and court fees of rupees 7.50 (Rupees seven and fifty paise only).

99. Grant of goods carriage permit and conditions thereof :

The following conditions shall be applicable in cases of granting of carriage permit :—

- (1) (i) that the vehicle should ply in the specified area or on a route or routes.
- (ii) that the gross vehicle weight of any vehicle shall not exceed the specified maximum in the certificate of registration or permit.
- (iii) that goods shall be carried as per approved rate of the STA.
- (iv) that the vehicle shall be maintained properly, proper arrangement of repair and storage and safe custody of goods carried to be maintained.

- (v) that the vehicle should be housed in own garage or approved parking place outside public thoroughfare while out of service.
- (vi) that safe and proper arrangement of packaging and carriage of goods of dangerous and hazardous nature to human life shall be maintained.
- (vii) that the vehicle while in service in public place shall keep it with valid certificate of registration, fitness, insurance tax token and permit etc.

(2) that the vehicle shall not carry goods other than that specified in the permit.

(3) that the Rules and conditions as prescribed by the Central Government will be observed in carrying of hazardous or dangerous goods.

(4) Additional Conditions as prescribed by the Central Government under Rule 90 shall be imposed on the National Permit of the goods vehicle issued under sub-section (12) of section 88 of the Act.

(5) Other rules as prescribed by the Central Government for the National Permit of goods vehicle will have to be observed by the permit holder.

(6) that the permit holder should comply with all provisions of the Act and rules made thereunder.

99A :—Additional Conditions in respect of certain permits :

A permit in respect of a stage carriage may be subject to one or more of the following conditions namely :—

(1) (a) that its holder, as required, shall not use a stage carriage in a public place for the purpose of carrying or intending to carry passengers unless it carries in addition to the driver, a conductor ;

(b) that there shall be exhibited on the vehicle adequate particulars indicating to the public, the place to which the route by which the vehicle is proceeding ; and

(c) that the service shall be regularly operated on the specified route in accordance with the approved time table except—

(i) when prevented by accident, unmotorability of the route, or any unavoidable cause and

(ii) when otherwise authorised in writing, by the Regional Transport Authority/State Transport Authority.

(d) that the valid certificates of registration, fitness, insurance tax token and permit should be kept with vehicle while in service in the public place.

(e) that the fare shall be charged through tickets in accordance with the approved fare table and that should be exhibited in the vehicle and at specified stand and halts.

(f) that a first-aid-box and fire extinguisher shall be kept in the vehicle.

(g) that the holder of the permit shall furnish to the STA/RTA such periodical return, statistics, information as the State Government may from time to time prescribe.

(h) that the proper arrangements of housing of the vehicle shall be made outside public thoroughfare.

(i) that the permit holder shall maintain the vehicle in a clean and sanitary condition.

(j) that a bound complaint book shall be kept in every State Carriage and also such stands, as directed by the Transport Authority to enable the passengers to record any legitimate complaint in connection with the stage Carriage Service.

(2) A permit in respect of a contract-carriage may be subject to one or more of the following conditions, namely :—

(a) That the vehicle shall not be driven in a public place except by the permit holder or a licensed driver holding or authorisation to drive a public service vehicle and duly authorised by the permit holder in writing which shall be carried by the driver when driving and produced on demand by any police officer or officers of the Transport Department.

(b) That the number of persons to be carried in the vehicle shall be exhibited on the vehicle.

(c) That the specified standard of comfort and cleanliness shall be maintained in the vehicle.

(d) That except in the circumstances of exceptional nature, playing of the vehicle or carrying of passengers shall not be refused.

(e) That approved number of passengers to be carried with fare approved by the STA.

(3) A permit in respect of a public service vehicle may be subject to the condition that its holder shall make provision on such vehicle for the conveyance of a reasonable quantity of passengers' luggage with efficient means for securing it and protecting it against rain.

(4) A permit in respect of a transport vehicle may be subject to a condition that the holder of the permit shall comply with all the provisions of the Act and the rules.

5. A person driving a motor vehicle in the public place :—

(i) Shall always carry with him his driving licence, valid Certificate of Registration, Insurance, Tax Token of the vehicle and in case of Transport Vehicle, the permit and Fitness Certificate also ;

(ii) Shall on demand by police officer in uniform or an Officer of the Transport Department or any other officer authorised by the Government produce the documents for inspection.

(iii) Smoking is prohibited in all types of public transport vehicles.

100. Lost Property.

The driver of a public service vehicle or conductor of a stage carriage shall at the conclusion of any journey make search in the vehicle for any-

thing left by any passenger and shall take into his custody anything so found, and upon first opportunity make over the same to a responsible person at office or Station of the holder of the permit for the vehicle or to an officer at a police station, and shall likewise take into his custody and dispose of anything so found by any other person.

The responsible person at any office or station of the holder of the permit of the vehicle shall keep these articles lying with him for a period of one month and if during that period nobody comes to claim them, the property shall be deposited at the nearest Police Station as un-claimed property.

If during a period of one month the claimant of the article appears, then after verification of the claim the articles may be disbursed to him by the responsible person at any office or station of the holder of the permit of the vehicle.

101. Conduct of passengers in Stage Carriages—If at any time passenger in a stage carriage—

- i) behaves in a disorderly manner, or
- ii) behaves in a manner likely to cause annoyance to any female passenger, or
- iii) uses abusive language, or
- iv) molest any other passenger, or
- v) smokes, when smoking is prohibited, or when the vehicle is being re-fuelled, or
- vi) spits, or
- vii) obstructs the conductor in the execution of his duties, or
- viii) refuses or is unable to pay the fare, or
- ix) interferes without due cause with the conductor or driver of the vehicle, or
- x) refuses to show any ticket on demand by any authorised person, or
- xi) is reasonably suspected to be suffering from an contagious or infectious disease, or
- xii) commits or abets any offence under the Act.

the driver and the conductor, if any may require such passenger to alight from the vehicle forthwith and may stop the vehicle and keep it standing until the passenger has alighted. Such passenger shall not be entitled to the refund of any fare which he may have paid and any passenger failing to comply forthwith with such a requirement may be forcibly removed by the conductor (or) the driver and shall be guilty of an offence.

102. Children and infants—Carriage in a public Service vehicle of—

In relation to the number of persons that may be carried in a public service vehicle—

i) a child of not more than twelve years of age shall be reckoned as one-half, and

ii) a child of not more than three years of age shall not be reckoned.

103. Composition of certain offences and institution of cases—

Any officer authorised by the Government under the provision of Section 200 of the Act, will follow the procedure prescribed below :—

(i) In cases of offences detected during the enforcement Drive, record will be maintained in the Revenue Case (Order Sheet Form No. 2) for passing necessary orders for compounding offences or institution of case to the Judicial Magistrate of the area concerned.

(ii) Form No. MV-I (Compound Challan Form) will be used in Triplicate for realisation of amount of the compounding of offences by the authorised officers. One copy of the Challan will be delivered to the party (owner/driver/in-charge of the vehicle) connected with compounding. Another copy of the Challan will be sent to the Sdgt. of Police of the District concerned, the original copy of the Challan will be retained with the officer concerned.

(iii) Amount realised in each case of compounding will have to be deposited in the Revenue Head of Account—"0041—Taxes on Vehicles" within 7 days from the date of realisation by Treasury Challan to the S. B. I./U. B. I. having Government transaction for the Head of Account.

(iv) In case of default of payment of amount for compounding on the spot of drive or within 3 days from the date of detection of offence committed, a case will be instituted to the Court concerned in the Form MV-2 (to be used in Triplicate). Original copy of this form will have to be sent to the Judicial Magistrate concerned will have to be sent to the Judicial Magistrate concerned immediately; duplicate copy will be retained with the Challenging Officer (authorised), the third copy will be given to the person challaned (owner/Driver/In-charge of the vehicle).

104. Carriage of persons in goods vehicle—

(1) Subject to the provisions of this rule, no person shall be carried in a good vehicle :

Provided that, the owner or the hirer or a bonafide employee of the owner or the hirer of the vehicle carried free of charge or any officer of the

Motor Vehicles Department may be carried in a goods vehicles, the total number of persons so carried—

- (i) in light transport goods vehicle having registered laden weight less 9990 Kgs. be not more than one ;
- (ii) in any other light transport goods vehicle, not more than three ; and
- (iii) in any goods vehicle other than light transport vehicle, not more than seven ;

Provided further that, the provisions of sub-clauses (ii) and (iii) of the above proviso shall not be applicable to the vehicles plying on inter-state route or the vehicles carrying goods from one city to another city or the vehicles carrying material in liquid form in tanker.

(2) Notwithstanding anything contained in sub-rule (1) but subject to the provisions of sub-rules (4) and (5) Regional Transport Authority/State Transport Authority may, by an order in writing permit that a large number of persons may be carried in the vehicle on condition that no goods at all are carried in addition to such persons, and such persons are carried free of charge in connection with the work for which the vehicle is used, and that such other condition as may be mentioned by the Regional Transport Authority are observed and where the vehicle is required to be covered by a permit, the conditions of the permission aforesaid are also made conditions of the permit.

(3) Notwithstanding anything contained in sub-rules (1) and (2) but subject to the provisions of sub-rules (4) and (5)—

(a) for the purpose of enabling a co-operative society or class of Co-operative societies owning or hiring a goods vehicle to carry its members under its authority in such goods vehicles when used for the purpose of carrying goods of the society in the ordinary course of business, the Secretary of the Regional Transport Authority ;

(b) where it is considered expedient in public interest, in respect of vehicles owned or hired by it, and in respect of other vehicles on such inescapable grounds, of urgent nature, to be specified in the order, the State Government ;

may, by general or special order, permit goods vehicles to be used for the carriage of persons for the purposes aforesaid and subject to such conditions as may be specified in the order

(4) No person shall be carried in any goods vehicles—

(a) unless an area of not less than 0.40 square metre of the floor of the vehicle is kept open for each person.

(b) in such manner—

(i) that such person when carried on goods or otherwise is in danger of falling from the vehicle

- (ii) that any part of his body, when he is in a sitting position is at a height exceeding three metres from the surface upon which the vehicle rests.

(5) The provisions of this rule shall not apply to motor vehicles registered under section 60.

(6) No person other than an attendant or attendants, required by rule 177 shall be carried on a trailer which is a goods vehicle.

187. Stands and Halting Places—

(a) The District Magistrate by notification in the official Gazette, or by the erection of traffic signs which are permitted for the purpose under Sub-Section (1) of section 116 of the Act or both, may in respect of the taking up or setting down of passengers or both by public service vehicles or by any specified class of public service vehicle—

- (i) Conditionally or unconditionally prohibit the use of any specified place or of any place of a specified nature or class, or
- (ii) require that within the limits of any municipality notified area or cantonment, or within such other limits as may be specified in the notification, certain specified stands or halting places only shall be so used:

Provided that no place which is privately owned shall be so notified except with the previous consent in writing of the owner thereof.

(b) When a place has been notified or has been demarcated by traffic signs, or both, as being a stand or halting place for the purpose of this rule then notwithstanding that the land is in possession of any person the place shall subject to the provisions of these rules, be deemed to be a public place within the meaning of the Act and District Magistrate may enter into an agreement with or grant a licence to any person for the provision or maintenance of such place including the provision or maintenance of buildings or works necessary therefor, subject to the termination of the agreement or licence forthwith upon the breach of any condition thereof and may otherwise make rules or give directions for the conduct of such place including rules or directions—

- (i) prescribing the fees to be paid by the owners of public service vehicle using the place and providing for the receipt and disposal of such fees.
- (ii) Specifying the public service vehicles or the class of public service vehicles which shall use the place or which shall not use the place.
- (iii) appointing a person to be the manager of the place and specifying the power and duties of the manager.
- (iv) requiring the owner of the land, or the local authority, as the case may be to erect such shelters, lavatories and latrines and to execute such other works as may be specified in the rules or in the direction and to maintain the same in serviceable, clean and sanitary condition.

- (v) prohibiting the use of the place by specified persons or by other than specified persons.

(c) Nothing in sub-rule (b) shall require any person owning the land, which has been appointed as a stand or halting place, to undertake any work or incur any expenditure in connection therewith without his consent and in the event of any such person declining to carry out such work or to incur such expenditure or failing to comply with any rule or direction made or given to him under this rule, the competent authority may prohibit the use of such a place for the purpose of this rule.

106. Records to be maintained.

(a) The State Transport Authority/Regional Transport Authority may by general or special order require the owner of any transport vehicle to maintain records and submit returns in respect of the vehicle in such form as the Authority may specify and such records and returns may include particulars of the daily use of the vehicle in respect of—

- (i) the name and licence number of the driver and conductor and other attendant, if any;
- (ii) the route upon which or the area within which the vehicle was used;
- (iii) the number of Kilometres travelled;
- (iv) the times of commencement and termination of a journey and of any halts on journey when the driver obtained rest;
- (v) the weight of goods carried between specified places and the nature of the goods;
- (vi) in the case of goods, carried in a stage carriage the number of trips and the mileage when goods were carried solely and when goods were carried in addition to passengers and, in that case, the number of seats availing for passengers.

(b) No owner or other person shall cause or allow any person to drive a transport vehicle unless the owner or other person has in his possession a record in writing of the name and address of the driver as set-forth in his driving licence the number of the licence and the name of the authority by whom it was issued.

107. Permit Holder—Change of Address of—

business as the case may be, at the address set-forth in the permit, he shall within fourteen days send relevant part of the permit to the Transport Authority by which the permit was issued affecting the new address.

(b) Upon receipt of intimation under sub-rule (a) the said authority shall after making such enquiries as the authority deems fit, enter in the permit the new address.

108. Public Service Vehicle intimation of damage to or failure of

(a) The holder of any stage carriage permit or any contract carriage permit in respect of a particular vehicle by reference to the registration

mark shall, within seven days of the occurrence, report in writing to the Transport Authority by which the permit was issued any failure of or damage to such vehicles or to any part thereof such a nature as to render the Vehicle unfit for use in accordance with the conditions of the permit for a period exceeding three days.

(b) The holder of any permit in respect of a service of stage carriages shall, within seven days of the occurrence report in writing to the Transport Authority by which the permit was issued any failure of, or damage to any vehicle used by him under the authority of the permit of such a nature as to prevent the holder from complying with any of the provisions or conditions of the permit for a period exceeding three days.

(c) Upon receipt of a report under the preceding sub-rules, the Transport Authority by which the permit was issued may, subject to the provisions of rules made thereunder;

- (i) direct the holder of the permit within such period, not exceeding two months from the date of the occurrence, the authority may specify, either to make good the damage to or failure of the vehicle, or to provide a substitute vehicle, or
- (ii) If the damage to, or failure of, the vehicle is such that in the opinion of the said authority it cannot be made good within a period of two months from the date of the occurrence, direct the holder of the permit to provide a substitute vehicle, and when the holder of the permit fails to comply with such a direction, may suspend, cancel or vary the permit accordingly.

109. Alteration to Motor Vehicle—

(a) Further to the provisions of section 52 of the Act the owner of transport vehicle, or if the owner is not the holder of permit shall, at the same time as the report required by that section is made to the registering authority forward a copy thereof to the State Transport Authority/Regional Transport Authority.

(b) Upon receipt of a report under sub-rule (a) the State Transport Authority/Regional Transport Authority may if the alteration is such as to contravene any of the provisions or condition of the permit—

- (i) Vary the permit accordingly, or
- (ii) require the permit holder to provide a substitute vehicle within such period as the authority may specify and, if the holder fails to comply with such requirement, cancel or suspend the permit.

110. Provisions as to Trailer—

(a) No trailer other than the trailing half of an articulated vehicle shall be attached to a public service vehicle.

(b) Save in the case of trailer being used for the carriage of troops of police, no person other than the attendant or attendants shall be carried on a trailer.

(c) Subject to the provision of sub-rule (d) all the provisions of those rules relating to a private carrier's permit or to a public carrier's permit shall apply to any trailer used for the purposes of a private carrier or a public carrier, as the case may be.

(d) The State Transport Authority/Regional Transport Authority granting or counter signing a private carrier permit or a public carrier permits may require as a conditions of the permit or of the counter-signature, as the case may be that no trailer or that not more than one trailer or that no trailer of a specified description shall be attached to any transport vehicle covered by the permit.

111. Forms, fees relevant to the chapter—

(a) Forms, fees and other rules as prescribed by the Central Government will also be applicable for the purpose of issue/renewal of permit of different categories of Motor Vehicles.

(b) Applicants should affix a court fee stamp of Rs. 7.50 p. in every application addressed to the State Transport Authority/Regional Transport Authority of the State either in prescribed form or otherwise as per provision of court fee Act, 1970 as extended to Tripura for the purpose of issue renewal etc. of the permit as per provisions of the Act and Rules made thereunder.

112. Inspection of transport vehicles and their contents—

(1) Any police officer in uniform not below the rank of Sub-Inspector or any officer not below the rank of Inspector of the Motor Vehicles, Transport Department or any other officer authorised under the Act or Rules framed there under within his respective jurisdiction may, at any time when a goods vehicle or a public service vehicle is in a Public place, call upon the driver of such vehicle to stop the vehicle and to keep it at rest for such time as may be necessary to enable the police officer or the officer of the Transport Department to make reasonable examination of the contents of the vehicle and the number of passenger if any, so as to satisfy himself that the provisions of the Act and these rules and the provisions and conditions of the permit in respect of the vehicle are being complied with.

(2) Notwithstanding anything contained in sub-rule (1) the police officer or officer of the Transport Department shall not be entitled to examine the contents of any goods vehicle unless—

- (i) the permit in respect of the vehicle contains a provision or condition in respect of goods which may or which may not be carried on the vehicle.

- (ii) the police officer or the officer of Transport Department has reason to believe that the vehicle is being used in contravention of the provisions of the Act or these rules.

(3) In the event of a motor vehicle is stopped for examination under sub-rule (1) such officer shall give to the driver or any person in charge of the vehicle a certificate stating the date on which, the hour at which and the period for which the vehicle was detained.

113. Inspection of brakes of transport vehicle—

Any officer of the Transport Department not below the rank of Inspector of Motor Vehicles may at any time when a transport vehicle is in public place, call upon the driver of such vehicle to stop the vehicle and to keep it at rest for such time as may be necessary to enable the officer to inspect the brakes of the vehicle so as to satisfy himself about compliance of the rules prescribed by Central Government in this behalf.

114. Motor cabs fitted with fare metres.

(1) A State Transport Authority/Regional Transport Authority may, by notification in the Official Gazette, require that within the limits of such area as may be specified in the notification all motor cabs or any class of motor cabs shall be fitted with fare meter.

(2) Where a notification as aforesaid has been issued permits in respect of any motor cab covered by the notification shall not be granted unless fitted with fare meter, except under the following conditions :—

- (i) that such owner shall provide such garage accommodation for cabs as is approved by the State Transport Authority/Regional Transport Authority ;

- (ii) that the cabs shall not ply for hire on public stands or in public places ;

- (iii) that the cabs shall have an engine of not less than 750 c.c.

(3) The rule of fitment of fare meter will not be applicable to luxury or tourist or maxi cab.

Explanation—For the purposes of this rule—

- (i) "Luxury cab" means a motor cab with a licensed seating capacity of not less than three adult passengers excluding the driver, in respect of which a permit has been granted under the conditions specified in sub-rule (2) ;

- (ii) "tourist cab" means a motor cab for which a permit has been granted under sub-section (9) of section 88 (of the Act).

115. Prohibition of painting or marking in certain manner—

(1) No advertising device figure, or writing shall be exhibited on any transport vehicle save as may be specified by the State Transport Authority/Regional Transport Authority by general or special order.

(2) A transport vehicle when regularly used for carrying Government Mail by or under a contract with the Indian Posts and Telegraphs Department, shall be painted in postal red colour and shall exhibit in conspicuous place upon a plain or a plain or surface of the Motor vehicle the word "MAIL" in red colour on a white back ground, each letter being not less than fifteen centimetres in height and of a uniform thickness of nineteen millimetres.

(3) save as aforesaid, no stage carriage or contract carriage shall be painted in postal red colour or display any sign or inscription which includes the word "MAIL":

Provided that, a stage carriage belonging to a municipal transport service be painted in signal red colour, with a band in any colour except postal red colour.

(4) Stage carriages, both city service buses and mofussil service buses belonging to the Tripura Road Transport Corporation should be painted in the manner approved by the State Transport Authority from time to time.

Explanation—For the purposes of this rule—

(i) "City service buses" means buses plying mainly within the limits of any Municipal Corporation, municipality or cantonment constituted under any law for the time being in force; and

(ii) "Mofussil service buses" means buses plying mainly in other areas.

(5) Save as aforesaid no other transport vehicle plying in the State shall be painted in any of the colour combination prescribed in sub-rules (3) and (4).

116. Painting and marking of motor cabs in certain manner—

(1) The hood of every motor cab used for hire shall be painted in cream yellow and the rest of the body in black colour.

(2) No motor vehicle other than a motor cab shall be painted in the manner prescribed in sub-rule (1).

(2) Notwithstanding anything contained in this rule, the State Government may, by general or special order, exempt any motor cab or class of motor cabs, from all or any of the provisions of this rule either generally or in such area or areas, or such route or routes and subject to such conditions, if any, as may be specified in the Order.

116.A—Fixing in advance hours of work of driver—

The State Transport Authority or Regional Transport Authority shall direct the employer of the drivers of the transport vehicles, such as any stage carriage operating solely within the Region or from the Region to another region, to the satisfaction of the said authority such-time table, Schedule or regulation, as may be necessary to fix in advance the hours of work of persons employed by him, and upon approval by such authority any time-table. Schedule or regulation as aforesaid in a suitable format it shall be the records of hour of work fixed for the persons concerned for the purpose the section 91 of the Act.

116.B. Definition of period of rest—

For the purposes of clause (a) of Sub-section (1) of Section-91,—

(i) Any time spent by the driver of a vehicle or work other than driving in connection with the vehicle or with the load carried or to be carried on the vehicle, including any time spent on the vehicle during a journey, save as a passenger in a public service vehicle shall not be treated as an interval, or rest, and

(ii) any time spent by the driver of a vehicle, on or near the stationary vehicle, when he is at liberty to leave for rest and refreshment although required to remain within Sight of the vehicle, shall be deemed to be an interval of rest or the purposes of clause (a) of Sub-Section (1) of Section 91.

CHAPTER—VI**ROAD TRANSPORT CORPORATION**

117. Existing rules of "Tripura Road Transport Corporation Rules—1967" framed under Road Transport Corporation Act, 1950 will be followed and necessary amendment shall be made in accordance with the provisions under chapter VI of the M. V. Act 1988.

CHAPTER—VII
CONSTRUCTION EQUIPMENTS AND MAINTENANCE OF
MOTOR VEHICLES.

118. Placement of Audio Visual set and fees thereof

(1) Placement of Audio Visual or Radio or Tape Recorder type of devices in the vehicle, Radio, Transister, TV devices/Video etc. shall be installed in All India Tourist bus, Tourist Cab, Inter State Service (bus).

(2) Restrictions regarding television set or video in the motor vehicles :—

No television set or video shall be fitted or kept on or near the dash board of the motor vehicle or shall be kept within the view of the driver.

3. (a) Fees for fitting these devices will be Rs. 200 per vehicle for 5 years, in case of Tourist Vehicle (Omni bus) and for tourist cab.

(b) In case of other vehicle the prescribed fees of licence for installation of Audio Visual equipment will be as follows :—

i) Goods vehicle Rs. 100 for five years.

ii) Omni bus Rs. 100 for 5 years.

iii) Mini bus/Taxi/Private Cars Rs. 60 for 5 years.

(c) Licences for installation of Audio Visual equipment. These have to be renewed for every 5 years on payments of prescribed fees.

(d) Vehicles using any Audio Visual devices without licence from the Motor Vehicle Registering Authority may be seized by the following Officers—

i) Officer of State Government under the Transport Department not below the rank of Motor Vehicle Inspector.

ii) Police Officer of Police Station in Uniform not below the rank of Asstt. Sub-Inspector of Police.

(e) (i) For contravention of these rules an amount of Rupees 50 may be imposed as fine by the Trial Court/Officer mentioned in sub-rule (d) (1) and (2) of rule 118.

(ii) While fine is imposed and realised by the Officer mentioned in sub-rule (e) (i) of rule 118 (3) on the spot the amount so realised shall be deposited in the treasury with intimation to the concerning Motor Vehicle Registering Authority.

118. A Fitment of audio or Audio-Visual Devices :—

(1) No Motor Vehicle shall be fitted with on audio or audio-visual device in such a Position so that, it distracts the attention of driver.

(2) Such audio-visual device or radio or tape-recorder shall be fitted in such a position that its operation is not accessible to driver.

(3) No loud speaker attached to any of such devices shall be fitted in the driver's cabin in case of a stage carriage or a contract carriage.

(4) No person while driving, shall operate or attempt to operate any of such devices.

(5) No person, while driving, shall put on the head-phones whether such device is in operation or not.

119. The contract Carriage.

Taxi, Cabs and 3 wheelers carrying on hire basis should be equipped with indicator (Metre) for giving reading on the distance covered fare to be charged against journey.

120. General.

(a) No person shall use and no person shall cause or allow to be used or to be in any public place any motor vehicle which does not comply with the rules contained in this chapter, or with any order thereunder made by competent authority

(b) Nothing in this rule shall apply to motor vehicle which has been damaged in an accident while at the place of the accident or to a vehicle so damaged or otherwise defective while being removed to the nearest reasonable place of repair or disposal.

121. Dangerous projections :—

(a) No mascot or other similar fitting or device shall be carried by any position where it is likely to strike any person with whom the vehicle may collide unless the mascot is unlikely to cause injury for any person by reason of any projection thereon.

(b) No motor vehicle shall be permitted to be used which is so constructed that any axle hub or hub cap projects laterally more than 100 m.m. beyond the rim of the wheel to which it is attached, unless the hub or hub cap does not project laterally beyond the body or wings of the vehicle and is provided with an adequate guard.

122. Noise .—

Every motor vehicle shall be so constructed and maintained as not to cause undue noise when in motion.

123. Springs :—

Every motor vehicle and every trailer drawn thereby shall be equipped with suitable and sufficient means of springing adequately maintained in good and sound condition between the road wheels and the frame of the vehicle :

- (i) Provided that this rule shall not apply to any motor vehicle registered in India before the first day of April, 1954 if any means of springing with which it is fitted are adequately maintained in good and sound condition :
- (ii) any tractor not exceeding 4536 kgs. in weight unladen if all the unsprung wheels of the tractor are fitted with pneumatic tyres :
- (iii) any land locomotive, land tractor, land implement, agricultural trailer, or any trailer used solely for the haulage of felled trees ;
- (iv) motor cycles ;
- (v) vehicles designed for use in works or in private premises and used on a road only in passing from one part of the works or premises to another or to works or premises within a distance of 3.22 Kilometres,

124. Wings :—

(a) Every motor vehicle except a locomotive, a tractor or a trailer, shall, unless adequate protection is afforded by the body of the motor vehicle be provided with wings or other similar fittings to catch, so far as practicable mud or water thrown up by the rotation of the wheels.

(b) The rear wheels of every trailer except a trailer drawn by a locomotive shall be provided with wings as aforesaid.

125. Side car wheel :—

Every side car attached to a motor cycle shall be so attached, at the left hand side of the motor cycle, that the wheel thereof is not wholly outside perpendicular planes at right angles to the longitudinal axis of the motor cycle passing through the extreme projecting points in front and in the rear of the motor cycle.

126. Communication with Driver :—

Every motor vehicle for the the passengers in which the driver's seat is separated from any passenger's compartment by a fixed partition which is not capable of being readily opened, shall be furnished with efficient means to enable the passengers in such compartment and the conductor, if any, to signal to the driver to stop the vehicle.

127. Special Rules applicable to all Public Service vehicles.

General—Every Public service vehicle, and all parts thereof including paint work or varnish, shall be maintained in a clean and sound condition and the engine mechanism and all working parts in reliable working order.

128. Stability—

(a) The stability of a double-decked public service vehicle shall be such that when loaded with weights of 59 Kilograms per person placed in the correct relative positions to represent the driver and conductor (if carried) and a full complement of passengers on the upper deck only, if the surface on which the vehicle stands were tilted to either side to an angle of 28 degrees from the horizontal, the point at which overturning occurs would not be reached.

(b) The Stability of a single-decked public service vehicle other than a motor (cab) shall be such that under any condition of load, at an allowance of 68 kilograms per passenger and his personal luggage for which the vehicle is registered, if the surface on which the vehicle stands were tilted to either side to a angle of 35 degrees from the horizontal, the point at which overturning occurs would not be reached.

(c) For the purpose of conducting test of stability the height of any stop used to prevent a wheel of the vehicle from slipping sideways shall not be greater than two-thirds of the distance between the surface upon which the vehicle stands before it is tilted and that part of the rim of the wheel which is then nearest to such surface when the wheel is loaded in accordance with the requirements of the rule.

129. Seating Room.

(a) In every public service vehicle other than a motor cab, there shall be provided for each passenger except those permitted to be carried as standees, a reasonably comfortable seating space of not less than 381 millimeters measured on straight lines along and at right angles to the front of each seat.

i) When the seats are placed along the vehicle facing each other the backs of the seats on one side shall be at least 1.372 metres distant from the backs of the seats on the other side ;

ii) When the seats are placed across the vehicle and are facing in the same direction, there shall be every where a clear space of not less than 660 m. m. between the backs of the seats ; and

(b) The backs of all seats shall be closed to a height of 406 m. m. above seat level.

(c) Notwithstanding anything contained in this rule, no ordinary public service or private service vehicle shall have a more area for each seat more than 459 square millimetres.

(d) The area to be provided for each seat in a luxury or tourist air-conditioned public service vehicle or air-conditioned private service vehicle shall not exceed 511 square millimetres.

This rule shall not apply to any vehicle registered in India before the first day of April, 1954.

130—Gangways—

(a) In every compartment of every public service vehicle, the entrance to which compartment is from the front or rear, there shall be a gangway along the vehicle, as follows :—

(i) Where seats are placed along the sides of vehicle, there shall be as gangway a clear space of not less than 610 m.m. measured between the fronts of the seats :

Provided that the maximum width of the gangway shall not be more than 686 m.m.

(ii) Where seats are placed across the vehicle there shall be as gangway a clear space of not less than 305 m.m. between any part of adjoining seats or their supports :

Provided that the maximum width of the gangway shall not be more than 381 m.m.

(b) Where the vehicle has seats across the full width of the body with separate doors to each seat, a gangway from front to rear of the vehicle shall not be required.

131. Condition regarding permission to carry standees—

(1) Subject to the provision of sub-rule (2), no passenger shall be permitted to be carried standing in any public service vehicle.

(2) Notwithstanding anything contained in sub-rule (1),—(s) standing passengers may be carried on the lower deck of any such public service vehicle if there is a grab-bar fixed with hanger straps fixed in the roof of the gangway ;

(b) Where such public service vehicle is operated within the limits of a municipality, constituted under any law for the time being in force in the State, including an area within a radius of eight Kilometres from such limits, the STA Regional Transport Authority may, direct that passengers may be carried standing in such public service vehicle, if there is a clear space serving as a gangway of such greater width than that prescribed in rule 130 as the Regional Transport Authority may specify in this behalf ;

(c) The Regional Transport Authority may direct that in addition to the standing passengers permitted to be carried in any public service vehicle referred to in clauses (a) and (b) above twelve school children may be permitted to be carried therein, during such periods as may be specified by it, being periods when school going children leave their homes for attending school or leave their schools for reaching home.

132. Limits of seating capacity—

Notwithstanding anything contained in these Rules, no public service vehicle other than a motor cab shall be registered for a number of passengers

in excess of that number obtained by subtracting 90 kgs from the difference in kg between the registered laden and unladen weight of the Vehicle and dividing the resulting figure by (150 kgs) in the case of a single-decked vehicle and (130 kgs) in the case of a double-decked vehicle, or for such number of passengers that, when the vehicle is loaded in a normal manner, the axle weight of any axle will exceed the registered axle weight for the axle.

133. Head Room—

(1) Every public service vehicle, other than a motor cab, shall have the following internal height or head-room measured along the centre of the vehicle from the top of the floor boards or battens to the underside of the roof supports ;

- (i) In case of a single-decked vehicle and the lower-deck of a double-decked vehicle not less than 1.75 metres and not more than 2 metres ;
- (ii) in case of upper-deck of a double-decked vehicle, not less than 1.7 metres provided that, Regional/State Transport Authority may vary the above measurements in respect of any public service vehicle solely in any specified municipal or cantonment limits and the environs thereof.

(2) Nothing in Sub-rule (1) Shall apply to motor vehicle : constructed before the 1st day of April, 1954, in conformity with the provisions of rules made under the Motor Vehicles Act, 1939, in any part of the State and in force therein before the aforesaid date.

134. Driver's seats—

(a) No Public service vehicle shall be driven other than from the right hand side of the vehicle.

(b) On every public service vehicle space shall be reserved for the driver's seat such as to allow him to have full and unimpeded control of the vehicle and in particular—

- (i) The part of the seat against which driver's back rests shall not be less than 280 m. m. from the nearest point on the steering wheel ;
- (ii) The width across the vehicle shall be not less than 690 m. m. and shall extend to the left of the centre of the steering column in no case less than 254 m. m. so that a line drawn parallel to the axis of the vehicle through the centre of any gear lever, brake lever or other device to which the driver has to have frequent access lies not less than 50 m. m. inside the width reserved for the driver's seat ;
- (iii) Every public service vehicle other than a motor cab shall be so constructed that there shall be a separate compartment containing proper sitting accommodation for the driver. This compartment may be separated by suitable rigid partition of metal bar or adequately spaced metal bars, both on the sides and on the rear so as to isolate the driver without obstructing his vision ;

Provided that, in case of a motor cab licensees to carry five passengers, ten passengers may be permitted to be carried by the side of the driver's seat.

(c) Arm rests for the driver not more than 100 m. m. wide may be provided within the the space specified in clause (ii) of sub-rule (b)

(d) No public service vehicle shall be so constructed that any person may sit or any luggage may be carried on the right hand side of the driver,

(e) Every public service vehicle shall be so constructed that, save for the front pillar of the body, if any, the driver shall have a clear vision both to the front and through an angle of 90 degrees to his right hand side. The front pillar of the body shall be so constructed as to obstruct the vision of the driver to the least possible extent.

(i) Notwithstanding anything contained in this Rule, where the Government having regard to the availability and utility of any vehicles fitted with left hand steering control or the expediency of their use in public interest, is satisfied that it is necessary so to do the Government may by general or special order exempt any public service vehicle or class of such vehicles with such control from any of the provisions of this rule on such terms and conditions, if any, as may be specified in the order.

135. Width of doors.

Every entrance and exit of a public service vehicle other than a motor cab shall be at least 540 m. m. in width and of sufficient height.

136. Grab Rail--

(a) A grab rail shall be fitted to every entrance or exit of a public service vehicle other than a motor cab to assist passengers in boarding or alighting from the vehicle.

137. Steps--

(a) In every public service vehicle other than a motor cab, the top of the tread of the lowest step for any entrance exit, other than an emergency exit, shall not be more than 450 m. m. or less than 250 m. m. above the ground when the vehicle is empty. All steps shall be fitted with non-slip treads. Fixed steps shall not be less than 230 m. m. wide and shall in no case project laterally beyond the body of the vehicle unless they are so protected by the front wings (or otherwise) that they are not liable to injure (Pedestrians).

(b) In the case of double-decked vehicle --

- i) the risers of all steps leading from the lower to the upper deck shall be closed, and no unguarded aperture shall be left at the top landing board;
- ii) all steps leading from the lower to the upper deck shall be fitted with non-slip treads;
- iii) the horizontal distance from the nearest point of the riser of the top step to the vertical line passing through the nearest point of the seat opposite to the top tread of the staircase, excluding any grab rail which does not project more than 75 m. m. from the back of the seat, shall not be less than 660 m. m.
- iv) the outer stringer of an outside staircase shall be so constructed, or a band shall be so placed, as to act as a screen to persons ascending or descending, and the height of the outer guard rail shall not be less than 990 m. m. above the tread of each step.

138. Cushions--

The seat of a public service vehicle shall be provided with fixed or movable foam or soft cushions and the cushions shall be provided with leather, cloth of good quality or other suitable material so that they are capable of being kept in a clean and sanitary condition.

159. Body dimensions and guard rails--

(a) Every public service vehicle other than a motor cab shall be so constructed that --

(i) in the case of single-decked vehicle with an enclosed body—

(a) the height of the body sides from the floor or the height to the sills of the windows as the case may be, shall not be less than 715 m. m.,

(b) if the height of the sides of the body or the sills of the windows as the case may be, above the highest part of any seat is less than 460 m. m., provision shall be made by means of guard rails or otherwise to prevent the arms of seated passengers being thrust through and being injured by passing vehicles, or the extent to which the side windows or venetians can be lowered, is such that when lowered their top edge is not less than 460 m. m. above the highest part of any seat.

(ii) in the case of a single-decked vehicle with open sides, guard rails shall be provided along the right hand side of the vehicle to prevent any person other than the driver from mounting or alighting from the vehicle on that side.

(iii) in the case of a double-decked vehicle with an uncovered top deck, the top deck shall be provided at least 915 m. m. above the highest part of any seat, and the top of the front and back rails shall be at least 990 m. m. above the deck boards or battens and shall follow the chamber of the deck.

Explanation—For the purpose of this rule the seat-back shall not be deemed to be a part of the seat.

140. Protection of passengers from weather.

(a) Every single-decked public service vehicle shall be either constructed with a fixed and water-tight roof or equipped with a water-tight hood that may be raised or lowered as required.

(b) Save in the case of the uncovered top-deck of a double decked vehicle, every public service vehicle shall have suitable windows, venetians or screens capable at all times of protecting the passengers from the weather without preventing adequate ventilation of the vehicle. When the screens are made of fabric, the whole of them shall at all times be fastened securely to the vehicle.

(c) Where glass windows or venetians are used, they must be provided with effective means to prevent their rattling.

141. Internal lighting.—

Every public service vehicle, other than a motor cab, having a permanent roof, shall be furnished with one or more electric lights adequate to give reasonable illumination throughout the passengers' compartments or compartments but of such power or so screened as not to impair the forward vision of the driver.

142. Body construction -

The body of every public service vehicle shall be soundly constructed to the satisfaction of the Registering Authority and shall be securely fastened to frame of the vehicle.

143. Electric lighting Compulsory—

No light other than an electric light shall be fitted to any public service vehicle.

144. Fuel tanks—

(a) After the first day of April, 1954 no fuel tank shall be placed in any public service vehicle under any part of any gangway which is within two feet of any entrance or exit of a single decked vehicle or the lower deck of double-decked vehicle.

(b) After the first day of April 1954, the fuel tank of every public service vehicle shall be so placed that no overflow therefrom shall fall upon any woodwork or accumulate where it can be readily ignited. The "off" position of the means of operation shall be clearly marked on the outside of the vehicle. The filling points of all fuel tanks shall be outside the body of the vehicle, and the filler caps shall be so designed and constructed that they can be securely fixed in position.

145. Carburettors—

In every public service vehicle any carburettor and apparatus associated therewith shall be so placed and shielded that no fuel leaking there from shall fall upon any part of fitting that is capable of igniting it or into any receptacle where it might accumulate.

146. Electric wires—

All electric wires or leads shall be adequately insulated.

147. Fire extinguishers—

The State transport Authority may as a condition to the grant of any permit, require any public service vehicle to be equipped with a fire extinguisher of a type specified by the said authority and may require that such fire extinguisher shall be inspected at such periods and by such persons as the authority may specify.

148. Locking of nuts—

All moving parts of every public service vehicle and all parts subject to severe vibration connected by bolts or studs and nuts shall be fastened by lock nuts or by nuts with efficient spring or lock nut washers or by castellated nuts and split pins or by some other efficient device so as to prevent them from becoming loose.

149. Floor Boards—

(a) The floor boards of every public service vehicle shall be strong and closely fitted so as to exclude as far as possible draughts and dust.

(b) The floor boards may be pierced for the purpose of drainage but for no other purpose.

150. Spare wheel & Tools—

a) Save as otherwise specified by the State Transport Authority in respect of municipal or cantonment areas, every public service vehicle shall at all times be equiped with not less than one spare wheel or rim fitted with a pneumatic tyre in good and sound condition ready inflated and mounted in such away that it can be readily dismounted and fitted to the vehicle in the place of any one of the road wheels.

b) Sub-rule (a) shall not apply to a public service vehicle during the completion of any journey during which it has been necessary to bring the spare wheel or rim and tyre into use.

c) Every public service vehicle shall at all times be furnished with an efficient jack and other tools necessary to change a wheel or rim and tyre and with equipment necessary to repair a puncture.

151. Prohibition of Painting or Marking in Certain Manner --

a) No advertising device, figure or writing shall be exhibited on any public service vehicle save as may be specified by the State Transport Authority by general or specified order.

b) A public service vehicle when regularly used for carrying Government Mail by or under a contract with the Indian Posts and Telegraphs Department, may exhibit in a conspicuous place upon a plate or a plane surface of the motor vehicle the words 'MAIL' in red colour on a white ground, each letter being not less than 152 millimetre in height and of a uniform thickness of three quarter of 20 millimetres.

c) Save as aforesaid, no motor vehicle shall display any sign or inscription which includes the word 'MAIL'.

152. First-aid Box--

Every stage carriage shall carry first Aid equipment in the aerosol bottles approved by Bureau of Indian Standard containing medicine for burns, wounds, pain-killers and dressing material as prescribed by the State Transport Authority, and dust proof first-aid box containing the following articles namely :—

- i) a leaflet containing first aid instruction approved by the State Government, from time to time ;
- ii) twenty-four sterilised finger dressings ;
- iii) twelve sterilised hand or foot dressing ;
- iv) twelve sterilised large or body dressings ;
- v) one extra large, two large and three small sterilised burn dressings .
- vi) two large packets of sterilised cotton wool ,
- vii) a bottle of two per cent tincture of iodine or a tube of antiseptic cream containing 0.5 percent of cetnimide B. P. in a non greasy base ;
- viii) a bottle of Sal Volatile ;
- ix) empty bottle with cork and camel hair bruse for eye drops and
- x) two medicine glasses :

Provided that, the State Government may, by a general or special order, exempt from the provisions of this rule, any public service vehicle plying in such area or areas or on such particular route or routes, and on such conditions, if any, as may be specified in the order, if it is satisfied that medical aid is readily available in such area or areas or routes.

CHAPTER—VIII

CONTROL OF TRAFFIC

153. Wearing of Head Gear—Investigation of accident cases.

No person (other than the Sikh wear Turban) shall drive motor cycle or the two wheeler (Secooter or Moped) in public place unless he wears with head gear/helmet made of fibre glass of India Standard Institution specification securely, fastened to his head with help of strap buckled at chin.

154. Schemes for Investigation of Accident cases and way side amenities.

Suitable steps will be taken for framing scheme in the perspective of the section 135 (i) of the Act with a view to investigation and analysis/study etc. the cases of Motor Vehicle accident and way side amenities, truck parking complex alongwith ways.

155. Restriction on maximum Loads :—

The State Government may restrict the maximum load to be carried by heavy goods vehicles depending on the conditions of road's bridges etc.

156. Weighing Devices :—Installation and use of :—

(a) A weighing device for the purpose of Section 114 of the Act may be—

- i) a weigh-bridge installed and maintained at any place by or under the State Government or a local authority :—
- ii) a weigh-bridge installed and maintained by any person and certified by the Registering Authority to be a weighing device for the purpose of the Act and this rule ; or
- iii) a portable wheel-weigher of any kind approved by the State Government.

(b) The driver of any goods vehicle shall, upon demand by a competent authority not below the rank of Inspector of Motor Vehicles, Asstt. Sub-Inspector of Police manipulate the vehicle as to place it on any wheel or wheels thereof, as the case may be—upon any weigh-bridge or wheel weigher in such a manner that the weight of the vehicle transmitted by any wheel or wheels may be exhibited by the weigh-bridge or wheel weigher.

(c) If the driver of a motor vehicle fails with a reasonable time to comply with a requisition under sub-rule (b) a person authorised under Section 114 of the Act cause any person, being the holder of a licence authorising him to drive the vehicle so to drive and manipulate the vehicle.

(d) When the weight or axleweight of a motor vehicle is determined by separate and independent determination of the weight transmitted by any wheel or wheels of the vehicle, the axle weight and the laden weight of the vehicle shall be deemed to be the sum of the weight transmitted by the wheels of any axle or by all the wheels of the vehicle as the case may be.

(e) Upon the weighing of a vehicle in accordance with the said section and this rule the person who has required the weighing or the person in charge of the weighing device shall deliver to the driver or other person in charge of the vehicle a statement in writing of the weight of the vehicle and of any axle, the weight of which is separately determined.

(f) The driver or other person in charge of, or the owner of, a vehicle which has been so weighed may challenge the accuracy of the weighing device by a statement in writing accompanied by a deposit of ten rupees delivered.

(i) Within one hour of the receipt of the statement referred to in sub-rule (c) to the person by whom the statement was delivered to him; or

(i) Within fourteen days of the service on him of notice of proceedings against him under Section 113 of the ACT to the Court issuing such notice.

(g) Upon receipt of a statement challenging the accuracy of a weighing device under sub-rule (f) the person or the Court by whom the statement is received shall apply to the District Magistrate for the weighing device to be tested by such person as the District Magistrate may appoint, and the certificate of such as person may be so appointed regarding the accuracy of the device shall be final.

(h) If, upon the testing of weighing device under sub-rule (g) the weighing device is certified to be accurate or to be inaccurate to an extent less than any weight by which the laden weight or unladen weight or any axle weight of the vehicle is shown in the statement referred to in sub-rule (c) to have exceeded the registered laden weight or the registered unladen weight or the registered axle weight as the case may be, a contravention of sub-section (3) of section 113 of the Act shall be deemed to have been proved.

(i) If, upon the testing of a weighing device as aforesaid, the weighing device is certified to be inaccurate to an extent greater than any weight by which the laden weight or unladen weight or any axle weight of the vehicle is shown in the statement referred to in sub-rule (c) to have exceeded the registered laden weight or the registered unladen weight or the registered axle weight, as the case may be, no further proceeding shall be taken in respect of any such laden weight or unladen weight or axle weight and if the device is certified to be inaccurate to the said extent in respect of every such laden weight, unladen weight or axle weight actually weighed, the Deposit prescribed in sub-rule (1) shall be refunded.

157. Restriction on Driving with gear Disengaged

No person shall drive a Transport Vehicle with the engine free that is to say, with gear lever in neutral, the clutch lever depressed or with any free wheel or other device in operation which frees the engine from the driving wheels and prevent the engine from acting as a brake when the vehicle is travelling down and incline.

158. Provision of Mounting or Taking Hold of the Vehicle in Motion :—

(a) No Persons shall mount or attempt to mount on or dismount from any motor vehicle other than motor cycle, when the motor vehicle is in motion.

(b) No person shall take hold of, and no driver of a motor Vehicle shall cause or allow any person to take hold of, any motor vehicle when in motion for the purpose of being towed upon some other wheeled vehicle or otherwise.

159. Towing

(a) No vehicle other than a mechanically disabled or incompletely assembled motor vehicle, a registered trailer or side car, shall be drawn or towed by any motor vehicle.

(b) No motor Vehicle shall be drawn or towed by any other motor Vehicle unless there is in the drivers seat of the Vehicle being drawn or towed a person holding a licence authorising him to drive the vehicle or unless the steering wheels of the motor vehicle being towed are firmly and securely supported clear of the road surface by some crane or other device on the vehicle which is drawing or towing it.

(c) When a motor vehicle is being towed by another vehicle, the clear distance between the rear of the front vehicle and the rear vehicle shall at no time exceed 457 centimetre. Steps shall be taken to render the tow rope or chain easily distinguishable by other users of the road, and there shall be clearly displayed on the rear of the vehicle being towed in black letter not less than 76 m. m. high and on a white ground the words ON TOW :

Provided that no person shall be liable to be convicted for the contravention of the sub-rule for failure to display the words 'ON TOW' if the motor vehicle which is towing the other is not a motor vehicle adapted and ordinarily used for the purpose and so long as the vehicle is being towed between the place of the breakdown and the nearest place on the route at which the necessary materials can be obtained.

(d) No motor vehicle when towing another vehicle other than a trailer or side car shall be driven at a speed exceeding 24 kilometres per hour.

160. Footpaths, Cycle-Tracks and Traffic Segregation.

Where any road or street is provided with foot-paths or racks reserved for cycles or specified classes of other traffic, no person shall save with the sanction of a police officer in uniform drive any motor vehicle or cause or allow any motor vehicle to be driven on any such foot-path or track.

161. Projection of Leads.

(a) Nothing shall be placed or carried upon the outside of the roof of a double-decked public service vehicle.

(b) No person shall drive, and no person shall cause or allow to be driven, in any public place any motor vehicle which is loaded in a manner likely to cause danger to any person or in such a manner that the load or any part thereof or any thing extends.

(i) laterally beyond the side of the body or beyond a vertical plane in prolongation of the side of the body.

(ii) to the front beyond the foremost part of the vehicle.

(iii) to the rear to a distance exceeding 1219 m. m. beyond the rearmost part of the vehicle excluding any luggage carrier and

(iv) in height by a distance which exceeds 335 c.m. from the surface upon which the motor vehicle rests.

(c) Clause (iii) of sub-rule (b) shall not apply to a goods motor vehicle when loaded with any pole or other projecting thing so long as.

(i) the projecting load falls within the limits of the body of a trailer being drawn by the goods vehicle or;

(ii) the distance by which the pole or other thing projects beyond the rearmost point of the motor vehicle does not exceed 183 cms.; and

(iii) there is attached to the rear of sub-pole or other thing in such a way as to be clearly visible from the rear at all times a white circular disc of not less than 381 m. m. in diameter; and at night, a lamp in addition to the prescribed lamps on the vehicle so arranged as to show a red light to the rear.

(d) The State Transport Authority may by order in writing exempt any motor vehicle, for such a purpose, for such period and subject to such conditions as he may specify, from any all of the provisions of this rule.

162. Dangerous substances—Restriction as to carriage of

(a) Except the fuel and lubricants necessary for the use of the vehicle, no explosive, highly inflammable or otherwise dangerous substance shall be carried on a public service vehicle unless it is so packed that, even in the case of an accident to the vehicle, it is unlikely to cause damage or injury to the vehicle or person carried thereon.

(b) If in the opinion of a police officer not below the rank of Sub-Inspector or Inspector of Motor Vehicles any public service vehicle is at any time loaded in contravention of this rule, he may order the driver or other person in charge of the motor vehicle to remove or repack the inflammable or dangerous substance.

163. Sound signals Restrictions on use of—

(a) No driver of motor vehicle shall sound the horn or other device for giving audible warning with which the motor vehicle is

equipped, or shall cause or allow any other person to do so, needlessly or continuously or to an extent beyond that which is reasonably necessary to ensure safety.

(b) The District Magistrate may by notification published in the Tripura Gazette or in one or more local newspaper and by the erection in suitable places of traffic sign No. M/C/E Group as set forth in the Schedule to the Act, 1988, prohibit the use by drivers of motor vehicles or any horn, gong or other device for giving audible warning in any area within the district and during such hours as may be specified in the notification:

Provided that when the Superintendent of Police or the District Magistrate as the case may be, prohibits the use of any horn, gong or other device for giving audible warning during certain specified hours he shall cause a suitable notice, in English and in the script of the city or district, setting forth the hours within which such use is so prohibited to be a fixed below the traffic sign.

164. Cut-outs-Prohibition of the use of:—No driver of a motor vehicle shall in any public place make use of any cut-out or other device by means of which the exhaust gases of the engine are released, save through the silencer.

165. Restrictions on Travelling Backwards:

No driver of a motor vehicle shall cause the vehicle to travel backwards without first satisfying himself that he will not thereby cause danger or undue inconvenience to any person or in any circumstances, save in the case of road roller, for any greater distance or period of time than may be reasonably necessary to order to turn the vehicle round.

166. Use of LAMPS when a Vehicle is at Rest

(a) If, within the limits of any municipality or cantonment, a motor vehicle is at rest within the hour during which lights are required, at the left hand side of any road or street or elsewhere in any duly appointed parking place it shall not be necessary for the motor vehicle to exhibit any light save as may be required generally or specifically by the District Magistrate.

(b) Outside the limits of any municipality or cantonment if a motor vehicle is at rest within the hours during which lights are required in such a position as not to cause danger or undue inconvenience to other users of the road, it shall not be necessary for the motor vehicle to display any lights.

167. Dazzling Light-Restriction of—

(a) The driver of a motor vehicle shall at all time when the lights of the motor vehicle are in use so manipulate them that danger or undue inconvenience is not caused to any person by dazzle.

168. Visibility of Lamps and Registration Marks—

(a) No load or other thing shall be placed on any motor vehicle so as at any time to mark or otherwise in errupt vision of any lamp, registration mark or other required to be carried by or exhibited on

any motor vehicle by or under the provisions of the Act, unless a duplicate of the lamp or mark so masked or otherwise obscured is exhibited in the manner required by or under the Act for the exhibition of the masked or obscured lamp or mark.

(b) All registration and other marks required to be exhibited on a motor vehicle by or under the provisions of the Act shall at all times be maintained as far as may be reasonably possible in a clear and legible condition.

169. Stop Sign on Road Surface—

(a) When any line is painted on or inlaid into the surface of any road at the approach to a road junction or to a pedestrians crossing or otherwise, no driver shall drive a motor Vehicle so that any part thereof projects beyond that line at any time when a signal to stop is being given by a police officer or by means of traffic control lights or by the temporary display of sign No. M-3 as set forth in the Schedule to the Act, 1988.

(b) A line for the purpose of this rule shall be not less than 51 m. m. in width at any part and shall be either in white black or yellow.

170. Traffic Signs to be observed.

Every driver of a motor vehicle shall drive the vehicle in conformity with any indication given by a traffic sign the erection of which is permitted under sub-section (1) of section 119 of the Act.

171. Traffic signs at unguarded Railway Level Crossing :

Every driver of a motor vehicle shall observe the mandatory sign of the size, colour and type set forth below at each of the approaches of every unguarded railway level crossing:—

Mandatory Sign
60 Centimetres.

HALT AND

60 Centimetres

PROCEED

Border

Red

Back ground

White

Letters

Retro-reflection red.

172. Erection of Placing of signs or Advertisements on Roads Prohibited :

No person shall place or erect or allow to be placed or erected, on any road any sign or advertisement which in the opinion of the Director General of Police or the District Magistrate or the Transport Commissioner/Secretary, Tripura State is so placed or erected as to obscure any traffic sign from view or is so similar in appearance to a traffic sign as to be misleading.

173. Restriction on, number of Trailers to be drawn :

(1) No tractor shall draw more than three trailers.

(2) No tractor shall draw on a public road—

- (i) a trailer exceeding half metric ton in weight unladen and fitted with solid steel wheels less than 60 centimetres in diameter; and
- (ii) a disc harrow without trolley wheels used as training implements behind a tractor.

(3) No other goods vehicles shall draw more than one trailer.

174. Restriction on length of Train of Vehicle and Trailers:—

The sum total of the length of any vehicle and its attached trailer or trailers shall not exceed 18 metres.

175. Trailers Prohibited with Motor cycles and invalid carriages—

(a) A motor cycle with not more than two wheels with or without a sidecar shall not draw a trailer.

No motor cycle shall draw a trailer exceeding 227 Kilograms in weight unladen or 159 centimetres in overall width.

(b) No invalid carriage shall draw a trailer.

176. Prohibition of attachment of Trailer to Certain Vehicles.

No motor vehicle which exceeds 8.4 metres in length shall draw a trailer;

Provided that this rule shall not apply to any disabled motor vehicle being towed in consequence of disablement.

177. Attendants on Trailers.

(1) when a trailer is or trailers are being drawn by a motor vehicle there shall be carried in the trailer or trailers or on the drawing motor vehicle, as the case may be, following persons, not being less than twenty years of age and competent to discharge their duties, that is to say;

(a) If the brakes of the trailer or trailers cannot be operated by the driver of the drawing motor vehicle or by some other person carried on that vehicle—

(i) One person on every trailer competent to apply the brakes; and

(ii) One person placed at or near of the last trailer in train in such a position as to be able to have a clear view of the road in rear of the trailer, to signal to the drivers of overtaking vehicles and to communicate with the driver of the drawing motor vehicles;

(b) If the brakes of the trailer can be operated by the driver of the drawing motor vehicle or by some other person carried on that vehicle, such other person in addition to the driver shall be carried on that vehicle and one person on the last trailer in train in accordance with the provisions of sub-clause (ii) of clause (a);

(c) if the trailer is or trailers are being drawn by a tractor, the unladen weight of which exceeds 7250 Kilograms notwithstanding

that the brakes of the trailer or trailers can be operated by the driver or some other persons on the tractor, not less than one person on each trailer and not less than two persons on the last trailer in train one of whom shall be the person required by the provisions of sub-clause (ii) of clause (a).

(2) This rule shall not apply—

(a) to any trailer having not more than two wheels and not exceeding 771 Kilograms in weight laden when used singly and not in a train with other trailers;

(b) to the trailing half of an articulated vehicle;

(c) to any trailer used solely for carrying water for the purposes of the drawing vehicle when used singly and not in a train with other trailers;

(d) to any agricultural or road-making or road repairing or road cleaning implement drawn by a motor vehicle; or

(e) to any trailer specially constructed or adapted for any purpose, upon which an attendant cannot safely be carried;

(f) to any closed trailer specially constructed for any purpose and specifically exempted from any or all of the provisions of this rule by an order in writing made by the registering authority, to the extent so exempted.

178. Distinguishing mark for Trailers—

(a) no person shall drive, or suffer or cause to be driven, in any public place any motor vehicle to which a trailer is or trailers are attached unless there is exhibited on the back of the trailer or of the last trailer in train, as the case may be a distinguishing mark in the form set out in the diagram contained in the Second Schedule to these Rules in retro-reflective red colour and white back ground.

(b) The mark shall be kept clean and unobscured and shall be so fixed to the trailer that —

(i) the letter on the mark is vertical and easily distinguishable from the rear of trailer;

(ii) the mark is either on the centre or to the right hand side of the back of the trailer; and

(iii) no part thereof is at a height exceeding 120 centimetre from the ground.

(c) This rule shall not apply in the cases referred to in clauses (a), (b), (c), (d) of sub-rule (2) of rule 177.

179. Special Rules for Heavy Goods and Passenger Motor Vehicles Attendant.

The driver of a heavy goods and passenger motor vehicle shall be accompanied by an attendant who shall be in a position to give warning of any traffic approaching from the rear and shall assist the driver by giving signal when the motor vehicle is being taken in reverse.

180. Inspection of vehicle involved in an accident—

Any officer of the Motor Vehicles Department not below the rank of an Inspector of Motor Vehicles, shall inspect the motor vehicle involved in an accident and for that purpose may enter at any reasonable time any premises where the vehicle may be and may remove the vehicle for inspection.

181. General Provisions for punishment of offences—Vehicle abandoned on the Road—

(a) If any motor vehicle is allowed to stand in any place other than a duly appointed parking place in such a way as to cause obstruction to traffic or danger to any person any police officer may—

- (i) forthwith cause the vehicle to be moved under its own power or otherwise to the nearest place where the vehicle will not cause obstruction or danger ;
- (ii) unless it is moved to a position where it will not cause obstruction or danger, take all reasonable precautions to indicate the presence of the vehicle, and ;
- (iii) if the vehicle has been stationary in one place for a continuous period of twentyfour hours and adequate steps have not been taken for repair or removal by the owner or his representatives, remove the vehicle and its contents to the nearest place of safe custody.

(b) if a motor vehicle has been stationary in a duly appointed parking place for a period exceeding that specified by competent authority in respect of the said place, or, if no such period has been specified for a period exceeding six hours, any police officer may remove the vehicle to the nearest place of safe custody.

(c) Notwithstanding any fine or penalty which may be imposed upon any person upon conviction for the contravention of the provisions of section 122 of the Act or of any regulations made by a competent authority in relation to the use of duly appointed parking place, the owner of the motor vehicle or his heirs or assignees shall be liable to make good any expense incurred by any police officer in connection with the moving, lighting, watching or removal of a vehicle or its contents in accordance with sub-rules (a) and (b) and any police officer or any person into whose custody the vehicle has been entrusted by any police officer, shall be entitled to detain the vehicle until he has received payment accordingly and shall, upon receiving such payment, give a receipt to the person making the payment.

(d) As per provision of sub-section 2 of section 201 of the Act, following officers have been authorised to impose and recover penalties.

- (1) Police Officer in uniform not below the rank of Asstt. Sub-Inspector,
- (2) S.D.O., Addl. S.D.O., of the Sub-Division concerned, M.V. Inspector of the Transport Department.

If the vehicle is abandoned on road in such a position to endanger movement of traffic and creating obstacle in free flow of vehicles, the officers as authorised may forthwith remove the vehicle to a place of safety.

Note :— Cost of removal of such vehicle causing obstruction in free flow of traffic a penalty imposed in this connection may be deposited by treasury challan in receipt Head of M.V., penalty will be recovered as prescribed Rs. 50/- per vehicle per hour.

182. Power to detain vehicles used without certificate of registration permit etc:

(a) The State Government authorise the following officers to seize and detain a Motor Vehicle which is being used in contravention of the provision of section 3 or, section 4, or section 39 or without the permit as required by sub-section 1 of section 66 or in contravention of any condition of such permit relating to the route on which or the area in which or the purpose for which the vehicle may be used.

- (i) Any Magistrate of the Judicial Court.
- (ii) S. D. O., Additional S. D. O., or any other Executive Magistrate empowered by the State Government and Deputy Collector of Revenue Circle.
- (i i) Deputy Transport Commissioner.
- (i r) Assistant Transport Commissioner.
- (r) Taxing Officer.
- (vi) District Transport Officer.
- (vii) Senior Inspector of Motor Vehicles.
- (viii) Inspector of Motor Vehicles.
- (ix) Police Officer of the concerning Police Station not below rank of Assistant Sub-Inspector of Police or any other officer above the rank within his Jurisdiction.

Note :— Penalties as provided in the relevant section of the M. V. Act, 1988 will be imposed upon by the Authorities empowered in the rules and as provided in the provisions of the Act.

CHAPTER—IX

183. Claims Tribunals

Notification No. F. 8(7)-Trans/82 dated 4th August, 1986 constituting Tripura Motor Accident Claims Tribunal will be modified as per provision of section 165 of the M.V. Act, 1988 and necessary modification in this respect will be issued taking care to the relevant provisions of Chapter-XII of the Act.

CHAPTER—X MISCELLANEOUS

184. Authorised officer of the Transport Department under some provisions of the Act :—

- (a) Any officer of the Transport Department of the Government of Tripura not below the rank of Inspector of Motor Vehicles shall exercise the powers under the provisions of Sections 114, 130, 131, 133, 134, 206, and 207 ;
- (b) Any officer of the Transport Department of the Government of Tripura not below the rank of Senior Inspector of Motor Vehicles shall exercise the powers under the provisions of Sections 136, 158 and 200.

185. Relevant Central Rules :—

The relevant rules, fees, fines forms etc. as prescribed by the Central Government by the various provisions of the Motor Vehicles Act, 1988/M.V. Rules, 1989 in respect of the sections which have not been covered by these rules will also be applicable in the State of Tripura.

186. Authorised Police Officials.

In all the relevant provisions of the Motor Vehicles Act, 1988 and these Motor Vehicles Rules, 1991, if the question of authorisation of Police office by the State Government arises, subject to specific provisions made in the Act/Rules, the Police officials not below the rank of Asstt. Sub-Inspector of Police will be the authorised official to deal with as per provision of M.V. Act, 1988 and M.V. Rules, 1991.

187. Repeal and savings.

On the commencement of these rules, the Motor Vehicles Rules, 1954 and Tripura Tourist Vehicles Rules, 1967 shall stand repealed :

Provided that, anything done or any action taken under any of the said rules so repealed shall be deemed to have been done or taken under the corresponding provisions of these rules unless such thing or action is inconsistent with any of the provisions of these rules.

The First Schedule—First of Form—

Sl. No.	Relevant Code.	Relevant rule with the subject
1	2	3
1.	L.P.S.A	4(b)—Application for Authorisation to drive a public service vehicle.
2.	L.P.S.	4(d)—Form to intimation of grant of authorisation of drive a public service Vehicle.
3.	F. A.	19(e)—Form of medical certificate showing competency in first aid work.
4.	T.S.I	4(f)—Register of Learner's Licence.
5.	L.L.D.	10(a)—Intimation of loss or destruction of licence and application for duplicate.
6.	L. TEM.	13(a)—Temporary authorisation to drive.
7.	L.E.	15(a)—Form of intimation by Court on (for) endorsement of licence.
8.	L.R.	15(b)—Form of intimation of renewal of licence.
9.	LAd.	15(c)—Form of intimation when addition has been made by one licencing authority upon a licence.
10.	L. Con.	19(1)(a)—Conductor's Licence.
11.	L. Con. A.	19(1)(c)—Form of application of conductor's licence
12.	M. C. Con.	19(1)(d)—Form of medical certificate of conductor
13.	C. L. D.	21(1)—Intimation of loss or destruction & application for duplicate of Conductor's Licence,
14.	TS. 2	29—Register for conductor's licence.
15.	—	35(a)—Registration marks to be assigned by the Registering Authority.
16.	C.F.A.	(37)(34)(b)—Application for certificate of fitness
17.	C.F.R.A	37(e)—Application for renewal of certificate of fitness.
18.	C.F. Sub	37(f)—Temporary authorisation of use of Vehicle when the certificate of fitness has expired.
19.	C.FX.	37(g)—Refusal to renew a certificate of fitness.
20.	C.F.C.	37(i)—Notice stating reasons for cancellation of certificate of fitness.
21.	C.F.I.	38—Report of inspection of fitness of vehicle
22.	T.S.3.	39—Fitness register of Motor Vehicle.
23.	M.V.T.	40(a)—Intimation of theft of Motor Vehicles to the Transport Commissioner/Secretary, STA, Tripura
24.	M.V.T.R.	40(c)—Intimation of theft of Motor Vehicles to all the Registering Authorities in the State.

1	2	3
25.	M.V.T. Reg (T)	40(d)—Format of register of stolen vehicles to be maintained by the office of the Deputy Transport Commissioner.
26.	M.V.T. Reg (R)	40(e)—Format of register of stolen vehicles to be maintained by the Registering Authority.
27.	M.V T.A.	40(f)—Intimation of traced motor vehicles by concerned Police Station.
28.	B.T.I.	43(i)—Notice in regard to an alteration of Motor Vehicle.
29.	(C.F.L.D.)	5(1)45—Intimation of loss or destruction of certificate of fitness & applicatioa for duplicate.
30.	C.R. Tem	47(2)—Temporary certificate registration.
31.	C.R. TemA	47(c)(iii)—An application for temporary registration of imported vehicle.
32.	R. Tem,	47(6)(vi)—Receipt of a certificate of registration or a certificate of fitness.
33.	P.St.S.A.	72(1)(i)—Application for a permit in respect of service stage carriage.
34.	P.Co. P.A.	72(1)(ii)—Application for a permit in respect of contract carriage to be regularly so
35.	P.Gd.C.A.	72(1)(iii)—Application in respect of goods carriage permit.
36.	P. Tem A,	72(1)(iv)—Application in respect of temporary permit.
37.	P.Pr.S A.	42(1)(v)—Application in respect of private service vehicle permit.
38.	P.Co.sp.A.	72(1)(vi)—Application for a special permit in respect of contract carriage under section 88(8)
39.	P.St.S.	73(1)(i)—Permit in respect of a service of stage carriage.
40.	P.Co.P.	73(1)(ii)—Permit in respect of particular contract carriage
41.	P.Co.S.	73(1)(iii)—Permit in respect of one or more casual contract carriages.
42.	P.Co.Pr.	73(1)(iv)—Permit in respect of contract carriage to be used for private hire.
43.	P.Gd.C.	73(1)(v)—Permit in respect of goods carriage.
44.	P.Tem	73(1)(vi)—Temporary Permit.
45.	P.Pr.S.	73(1)(vii)—Private service Permit.
46.	P.Co.Sp	73(1)(viii)—Special permit issued under section 88(8) of the M. V. Act. 1988.
47.	P.Co.T.	73(1)(ix)—Permit in respect of Tourist vehicle.
48.	N.P.Gd.C. P.	73(1)(x)—National permit for goods carriage permit.
49.	M.V.Rep. A.	85(b)—Application for replacement of Vehicle
50.	T.R.P.A.	88(a)—Application for transfer of permit.
51.	Tem P.A.	77(1)—Temporary authorisation in the of permit
52.	MV-1	Rule 103(ii)—Compound challan Form
53.	MV-2	Rule 103(iv)—Forwarding challan Form

FORM—L.P.S.A.

Form of application for authorisation to drive a public service vehicle.
(See Rule 4(b) of Tripura Motor Vehicles Rules, 1991)

To
The Licensing Authority,

I apply for an authorisation to drive a public service vehicle within the
State

of ... and forward herewith the driving licence
area

held by me (No... ..dated the... ..issued by the Licensing
Authority)

Name of applicant... ..

(In block letters or clear script)

Present address of applicant.

Date... ..199 .

Signature or thumb impression of
applicant.

FORM LPS

(See Rule 4(d) of Tripura Motor Vehicles Rules, 1991)

Form of intimation of grant of authorisation to drive a public service
vehicle.

To

The Licensing Authority,

An authorisation to drive a public service vehicle within the area of
... ..has been issued by me on (date) in respect of driving
licence No... ..dated issued by you in favour of :—

Name of holder

Father's name

Permanent address of holder

Present address of holder

Licensing Authority.

FORM—F.A.

(See Rule 19(e) of Tripura Motor Vehicle Rules, 1991)
 FORM OF MEDICAL CERTIFICATE SHOWING COMPETENCY
 IN FIRST AID WORK.

... ..
 (To be granted by a registered medical practitioner)

Certified that Shri... ..
 Son of Shri/Late
 Aged, about — — — — — years is qualified to use
 first Aid box intelligently.

Signature— — — — —
 (Full Name) — — — — —
 (Designation) — — — — —

T.S.I.

REGISTER OF LEARNER LICENCE.
 (See—Rule 4(f) of Tripura Motor Vehicles Rules, 1991)

Sl No.	Name & address	Learner Licence No.	Date of Issue	Date of Expiry	Challan No. & Date	Amount	REMARKS

FORM L. L. D.

(See Rule 10(a) of Tripura Motor Vehicles Rules, 1991).

Intimation of loss or destruction of licence and application for duplicate.

To

The Licensing Authority,

I

of (Permanent address)

and (Present address)

(father's name)

hereby report that driving licence No.

issued by the

licensing Authority

on or above

the

day of

1991,

has been

lost

destroyed

(1)

in the following circumstances :—

2. I hereby apply for a duplicate and tender five rupees by
3. I attach two clear copies of a recent photograph of myself (1)

Date 1991

Signature or thumb impression of
applicant

For use in the office of the Licensing Authority.

PART I

- (1) Duplicate of driving licence No. first granted
on has been issued by me this day
of 1991
- (2) Application refused in letter No. dated the—to
the applicant giving reasons.

Licensing Authority

Dated 19

PART II

(Parts II, III and IV will be printed on a separate sheet to part I and will be used if the application is made to an authority other than the original licensing authority.)

Forwarded to the Licensing Authority,
for verification and completion of Part III.

Date

19

Licensing Authority.

(1) Strike out alternative not required.

PART III

Returned to the Licensing Authority.

The photograph and Signature (1) have been compared with
my records. thumb impression

No such licence appears to have been issued by this office (1)

I am not satisfied that the applicant was the holder of the licence described. (1)

I am satisfied that the applicant was the holder of a licence issued by this office as follows (1)

1. Number
2. Date of issue 19
3. Last renewed by the Licensing Authority,
4. Date of expiry
5. Classes of vehicle (2)
6. The licence.....
 - a) entitled the holder to drive as a paid employee. (1)
 - b) carried authorisation to drive a public service Vehicle, granted by (1)
 - c) carried the following endorsements ,—

Licensing Authority

Date 19 .

1. Strike out alternative not required.
2. Here fill in (a). (b). (c), etc, as specified in section. 10(2) of the Act.

PART—IV

Returned to the Licensing Authority,
for record

A duplicate licence has been issued by me on the day of
19 . (1)

and a copy of Photograph affixed thereto is attached. (1)

I have, in my letter No. Dated the
, declined to issue the duplicate licence applied for and I attach a copy
of that letter. (1)

Licensing Authority.

Date 19 .

- (1) Strike out alternative not required.

FORM L TEM

(See Rule 13(a) of Tripura
Motor Vehicles Rules, 1991)

Temporary authorisation to drive.

I have taken possession of the licence hereunder described—

Name of holder—

Father's Name—

Present address—

No. of licence—

Issued by the Licensing Authority of

Date of Expiry—

Entitling the holder to drive as a paid employee

Vehicles of the following classes :—

(3)

() Authorisation the holder to drive a public service vehicle in.

2. The holder is hereby exempted from the obligation to produce his licence so long as he is driving in accordance therewith.

3. This authorisation is valid until the day of 19
or until the licence has been suspended or cancelled by competent authority,
whichever is sooner.

()

Date 19

The above authorisation is hereby extended upto the day of 19
on the same conditions.

(2)

Date 19

1. Strike out if inapplicable.

2. Signature and designation of the authority or Court granting the
authorisation of extension.

3. Here fill in (a), (b), (c), etc. as specified in section 10(2) of the Act.

FORM L. E.

(See Rule 15(a) of Tripura Motor Vehicles Rules, 1991)

Form of intimation by court of endorsement of licence.

Court of the Magistrate.

To
The Licensing Authority

Licence No. dated the issued by you in

Favour of—

Name

Name of Father

Permanent address

Present address

has been endorsed by this Court as follows :

Date of endorsement.

Section of the Motor Vehicles Act, 1988
rule of the Tripura Motor Vehicle Rules, 1991
and punishment ordered by the Court

Date 19

Copy forwarded to the Licensing Authority,
by whom the licence was last renewed on

Date 19

FORM L. R.

(See Rule 15(b) of Tripura Motor Vehicles Rules, 1991)

Form of intimation of renewal of licence

From

The Licensing Authority,

To

The Licensing Authority,

Licence No.

Dated

issued by

you in favour of—

Name

Name of father

Permanent address

Present address

has been renewed by me for a period of twelve months with effect from the
day of 19

Licensing Authority

Date

19

FORM NO. L. Ad.

(See Rule 15(c) of Tripura Motor Vehicles Rules, 1991)

Form of intimation when an addition has been made by one Licensing
Authority upon a licence issued by another Authority in respect of the classes
of vehicle which the holder is entitled to drive.

From

The Licensing Authority,

To

The Licensing Authority,

Licence No.

dated the

issued by you in favour of—

Name

Name of father

Permanent address

Present address

has, with effect from the day of 19,

been extended by me to entitle the holder to drive the following further
class of vehicle :—

Dated

19

Licensing Authority.

FORM L—Con.

(See Rule 19(1)(a) of Tripura Motor Vehicles Rules, 1991)

Conductor's Licence

Name...
Son of...
of (present address)
(permanent address)

Photograph

Duplicate signature or thumb impression
of applicant, from Form L. Con. A.

Valid upto... .. is licensed as a conductor and has been
 Date 19 .. issued conductor's badge No.
 Licensing Authority.

FORM L CON A

(See Rule 19(1)(c) of Tripura Motor Vehicles Rules, 1991)

Form of Application for a Conductor's Licence

- | | | | |
|---------------------------------|-----|-----|-----|
| 1. Name... | ... | ... | ... |
| 2. Name of father | ... | ... | ... |
| 3. Present Address | ... | ... | ... |
| 4. Permanent Address | ... | ... | ... |
| 5. Age | ... | ... | ... |
| 6. Educational qualification... | ... | ... | ... |

not previously held a conductor's licence.

7. I have _____

previously held a conductor's licence issued by :—

8. I am not disqualified for holding a conductor's licence.

9. I hereby declare that I am not less than 18 years of age and that the above statements are true, I attach two copies of a recent photograph of myself.

(Signature or thumb impression of applicant)

Date... ..

Duplicate signature or thumb
impression of applicant

FORM M, C. Con.

(See Rule 19 (1) (d) of Tripura Motor Vehicles Rules, 1991)

Form of Medical Certificate of a Conductor.

(to be filed in by a registered medical practitioner)

1. Name of person examined
2. Father's name
3. Age
4. Is the person examined to the best of your judgement, fit physically and mentally to perform the duties of a conductor of a stage carriage ?
5. Does he show any evidence of being addicted to the excessive use of alcohol or drugs ?
6. Marks of identification.

I certified that the person examined has affixed his signature or thumb impression hereto in my presence and that to the best of my knowledge and belief the above statements are true and that the attached photograph is a reasonably correct likeness of the person described.

Space of
Photograph

Signature or thumb impression of
person examined.

Name—

Signature—

Designation—

FORM C. L. D.

(See rule 21(f) of Tripura Motor Vehicles Rules, 1991)

Intimation of loss or destruction of Conductor's licence and application for duplicate.

To

The Licensing Authority

I of

(Permanent address) and

(Present address)

(Father's name) hereby report that

Conductor's Licence No issued by the Licensing

Authority on or about the

... .. day of 19 ..

has been *lost/destroyed in the following circumstances :-

(To be filled in)

... ..

2. I hold a conductor's badge No. issued by the

Licensing Authority

3. I hereby apply for a duplicate conductor's licence and tender rupees ten by cash/money order/cheque/challan.

4. *I attach two clear copies of a recent photograph of myself.

5. I further declare that my conductor's licence is not impounded by any authority, the licence has not been suspended or revoked by any authority and that the licence has not ceased to be valid by efflux of time.

6. I hereby declare that there have been *following/*no endorsement by the Court since the date of last renewal/grant.

	Date of endorsement	Court	Offence	Punishment
(1)
(2)

Dated 19 .. Signature of applicant.

(For use in the office of the Licensing Authority)

PART I

*Duplicate of conductor's licence No first granted on

... .. had been issued by me this

... .. day of 19 ..

Application refused in letter No. dated the

... .. to the applicant giving reasons.

Dated 19 .. Licensing Authority

*Strike out alternative not required.

PART II

(Parts II, III and IV will be printed on a separate sheet to Part I and will be used if the application is made to an authority other than the Original Licensing Authority.)

Forwarded to the Licensing Authority... ..for verification and completion of Part III.

Dated... .. 19 . Licensing Authority

PART III

Returned to the Licensing Authority... ..

The photograph and signature* have been compared with by records.

No such conductor's licence appears to have been issued by this office.*

I am not satisfied that the applicant was the holder of the Conductor's Licence described.

I am satisfied that the applicant was the holder of a badge and conductor's licence issued by this office as follows :—

(1) Badge No.

(2) Conductor's Licence No.

(3) Date of issue

(4) Last renewed by the Licensing Authority... ..

(5) Date of expiry

Date... .. 19 . Licensing Authority... ..

PART IV

Returned to the Licensing Authority... ..for record.

A duplicate has been issued by me on the... ..day of... ..
... .. 19 , and a copy of photograph affixed thereto is attached.*

I have in my letter No.... ..dated... ..
declined to issue the duplicate conductor's licence applied for and I attach a copy of that letter.

Dated... .. 19 . Licensing Authority... ..

Strike out alternative not required.

Form T. S. 2

(See Rule 29 of Tripura Motor Vehicles Rules, 1991)
(Register for Conductor's Licence)

No. of Licence	Name and Address	Date of issue	Date of Expiry	Challan No. Date	Amount of fee paid	Period of validity	Remarks.
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THE FIRST SCHEDULE

(See Rule 35 (a) of the Tripura Motor Vehicles Rules, 1991)
Registration Marks to be assigned by the Registering
Authority in Tripura.

Nature of Vehicle,

1. Motor Car (Private, Personal)
2. Motor Cab, three wheeler
(Public Service Vehicle).
3. Maxzi Cab
4. Dealer's Vehicle
5. Stage Carriage
6. Goods Vehicles
7. Motor Cycles/Scooter
8. Delivery Vans
9. Contract Carriage (Bus)
10. Private Service Vehicles
11. Locomotive and Tractor/Crane
12. Trailers
13. Temporary Registration
14. All Government Vehicles
(Other than Police Department)
15. All Police Department Vehicles
16. All India Tourist Bus
17. All India Tourist Cab

FORM C.F.A.

Application for Certificate of Fitness
(See Rule 37(b) of the Tripura Motor Vehicles Rules, 1991)

To
The
I hereby apply for the issue of a certificate of fitness as required by section
56 of the Motor Vehicles Act, 1988.

Registration mark of Vehicle :—

Name of Owner.

Address of Owner

Place where the vehicle is ordinarily kept :—

Name of manufacturer of vehicle :—

Manufacturer's model, or,

If not known, wheel base :—

Type of Vehicle :—

Engine Number :—

Chassis Number :—

Particulars of any previous certificate of fitness granted in respect of the
vehicle :—

Authority by which granted :—

Date when certificate was lost or
destroyed or ceased to be valid :—

Reasons for cessation of validity :—

Date

19

Signature or thumb impression.
of the applicant.

FORM C.F.R.A.
(See Rule 37(e) of the Tripura Motor Vehicles Rules, 1991)

Application for renewal of certificate of fitness.

To
The Inspector of Motor Vehicles/Authorised Testing Station
I hereby apply for renewal of the certificate of fitness described below :—

Registration mark of Vehicle	---
Type of Vehicle	---
Name of Owner	---
Address of Owner	---
...
...
Place where the vehicle is ordinarily kept
...
Number of the certificate of fitness and date of issue or last renewal...
...
Authority by which the certificate of fitness was issued or last renewed
...
The date of next inspection in the certificate of fitness 1st renewed, if any
...
The date of expiry of the certificate of fitness

Dated 19

Signature or thumb impression
of applicant.

Strike out whichever not applicable.

FORM C.F. Sub.

(See Rule 37(f) of the Tripura Motor Vehicles Rules, 1991)
Temporary authorisation of use of vehicle when the certificate of
fitness has expired.

The certificate of fitness of (1)
... ..
Registration mark
Last renewed by
on has expired.

I hereby authorise the use of vehicle until the
... .. day of 19 .. provided that it is forthwith
removed with all reasonable despatch to the area of the authority by whom the
certificate of fitness is due to be renewed.

Provided also that, while being used under this authorisation, the vehicle
shall not (2)

- (a) Carry more than persons excluding driver,
- (b) Carry any goods (2)
- (c) be driven at a speed in excess of kilometer per
hour(2)

Signature and jurisdiction of
Inspector of Motor Vehicles.

Dated at on the day of 19 ..

- (1) Here enter brief description of vehicle.
- (2) Strike out if not required.

To
The Registering Authority
I have today 19 .. authorised temporarily
the use of motor vehicles No for its removed to ...
... .. The C.F. Sub-issued is valid upto

Signature and jurisdiction of
Inspector of Motor Vehicles.

FORM C.F.X.

Refusal to renew a Certificate of fitness.

(See Rule 37(g) of the Tripura Motor Vehicles, Rules, 1991.

Registration mark of vehicle :—
 Make and Model :—
 Type of vehicle :—
 Certificate of fitness. Number :—
 issued by :—
 Last renewed on :—
 by :—

Date of inspection :—

Name and address of owner :—

The vehicle described above fails in my opinion to comply with the provisions of Chapter VII of the Motor Vehicles Act, 1988 and the Tripura Motor Vehicles Rules, 1991 because of the following defects :—

I have, therefore, impounded the certificate of fitness. The vehicle may be produced for re-examination

at (1) _____ on (2) _____ or at (1) _____ on (3) _____

(1) Here enter time and place.

(2) Here enter date.

(3) Strike out if not required.

On or before the _____ day of _____ 19 _____
 the vehicle may be driven to
 for repairs and thereafter to
 It shall not be driven at a speed in excess of _____ miles
 per hour and (4) passengers and
 (4) goods may be carried
 (5)

Dated at _____
 on the _____ day of _____ 19 _____

(4) Here enter the word "no" unless for any very special reason some load is to be allowed.

(5) Signature and designation of authority.

FORM C.F.C.

(See Rule 37(i) of Tripura Motor Vehicles Rules, 1991).

Notice stating reasons for cancellation of certificate of fitness.

STATE/REGIONAL TRANSPORT OFFICE.

To

... ..

Dear Sir/Madam,

Whereas I am satisfied that your Motor Vehicle No.
 has ceased to comply with the requirements of the Tripura Motor Vehicles Rules, 1991, on account of the mechanical defects mentioned below. I hereby cancel the certificate of fitness in accordance with section 56 of the Motor Vehicles Act, 1988, until such time as it has been repaired and passed as mechanically fit by this office.

Please note that the certificate of registration and any permit granted in respect of this vehicle shall also be deemed to be suspended until a new certificate of fitness has been obtained.

Yours faithfully.

Inspector of Motor Vehicles/
 Registering Authority.

FORM NO.—C.F.I.

(See Rule 38 of Tripura Motor Vehicles Rules, 1991).

Report of Inspection of Fitness of vehicle.

Registration Particulars :— Part—I

Note :—Details will be entered after verification of the physical feature of the vehicle with the particulars noted in the certificate of registration.

1. Registration mark & class
2. Make & model.
3. Engine No.
4. Chassis No.
5. Type of body.
6. No size of tyres.
7. No. date validity of certificate of fitness :-
8. Name & address of registered Owner :-
9. Remarks (alteration of registration particulars & concerned matters)

(Part—II).

CURRENCY OF RECORD

Note :—Details will be entered on a reference to the concerned documents period of validity :—

Permit ; — — — — — Insurance — — — — — Vehicle tax.

(Part—III)

UNITS & SYSTEM.

Note :—If the condition is satisfactory state 'OK' and if defective state the defects in brief against each item.

1. Engine.
2. Differential.
3. Propellar shaft.
4. Gear Box.
5. Road Wheels.
6. Exhaust pipes.
7. Hand breaks.
8. Fuel system.
9. Wind screen wiper.
10. Horn.
11. Rear view mirror.
12. Paint work.
13. Spare wheel.

Note :-STATE YES OR NO AGAINST..

- Certificate of fitness/renewed valid from _____
to _____

Place — — — — —

FITNESS REGISTER OF MOTOR VEHICLES.

[illegible]

FORM M. V. T.

(See rule 40 (s) of Tripura Motor Vehicles Rules, 1991)

(Intimation of theft of Motor Vehicles to the Dy. Transport Commissioner, Tripura).

To

The Deputy Transport Commissioner, Secretary. S.T.A.
Agartala, Tripura.

It is hereby informed that Shri/Smt.
has reported that his/her Motor Vehicle has been stolen away from the place
... ..onA
complaint to that effect has been registered with this Police Station under C/R
Number

The details of the Motor Vehicle are as follows :—

(1) M. V. No.	Registered at (Name of S. T. A./
D. T. O. Office
(2) Name of the registered owner
(3) Address of the registered Owner...
(4) Make
(5) Model
(6) Chassis No.
(7) Engine No.
(8) Colour
(9) Any other identification mark of the vehicle.			

It is requested to inform all the Registering Authorities in the State,
accordingly.

In-charge,
Police Station... ..

Copy forwarded to the Registering Authority
for necessary action.

Copy to all Registering Authorities in Tripura (if the offence is registered
in Tripura.)

In-charge,
Police Station

FORM M. T. R

(See rule 40(C) of Tripura Motor Vehicles Rules, 1991)

(Intimation of theft of Motor Vehicle to all the Registering Authorities in the State)

To

The

...

Tripura State.

It is informed by ... Police Station that a Motor Vehicle of the following description has been stolen away from the place ... on ... A complaint to that effect has been registered under number ... You are requested to instruct the executive staff to keep a vigilant watch on the motor vehicle and if found playing, detain the same or hand over to the nearest Police Station, alongwith the person in possession of the vehicle and report the matter to this office. In case the motor vehicles is brought to you for transfer o. ownership. do not transfer the vehicle in any other name and inform the police authorities and detain the vehicle.

The details of the motor vehicle are as under :

1. Motor Vehicle No. ...
2. Name of the registered owner ...
3. Address of the Registered owner—
4. Make—
5. Model
6. Chassis No.
7. Engine No.
8. Colour—
9. Any other identification mark—

Deputy Transport Commissioner,
Tripura State.

FORM M.V.T. Reg. (T)

(See rule 40 (d) of Tripura Motor Vehicles Rules, 1991)

(Format of register of stolen vehicles to be maintained by the office of the Deputy Transport Commissioner)

Serial No.	M.V. No.	Make	Model	Chassis No.	Engine No.	Colour
1	2	3	4	5	6	7
Name of owner	Intimation received from Police Station	Ref. No. and date	R. As. intimated on	Whether traced details of information received	Any other remarks	
8	9	10	11	12	13	

FORM M.V.T. Reg. (R)

(See rule 40 (e) of Tripura Motor Vehicles Rules, 1991)

(Format of register of stolen vehicles to be maintained by the office of the Registering Authority)

Serial No.	M.V.No.	Make	Model	Chassis	Engine No.	Colour
1	2	3	4	5	6	7
Name of owner	Intimation received from Police Station	Ref. No. and date	R. As. intimated on	Whether traced details of information received	Any other remarks.	
8	9	10	11	12	13	

FORM M. V. T. A.

(See rule 40 (f) of Tripura Motor Vehicles Rules, 1991)

(Intimation of traced motor vehicle by the concerned Police Station)

To

The

Tripura, Agartala-799001.

It is hereby informed that the motor vehicle No... .. which
was stolen on... .. and informed to the Secretary, State
Transport Authority on... .. under reference No... ..
has been traced out on... .. You are requested to cancel the
look-out notice in the matter.

In-charge,
Police Station.

C. C. forwarded for necessary action to the Regional Authority...

... ..

In-charge,
Police Station.

FORM B. T. I.

(See rule 43 (1) of Tripura Motor Vehicles Rules, 1991)
 Notice in regard to an alteration in a motor vehicle

To

The Registering Authority

... ..
 I, the owner
 of motor vehicle No. residing at

hereby give you the notice that I desire to make the following alterations to
 the side vehicles :-

- 1.
- 2.
- 3.
- 4.
- 5.
- 6.
- 7.
- 8.

Signature of owner.

Dated

(For the use of the State/Regional Transport office)

STATE TRANSPORT AUTHORITY

REGIONAL

To

... ..

Approval is hereby accorded/refused for making the following alterations
 in the Motor Vehicle No.

- 1.
- 2.
- 3.
- 4.
- 5.
- 6.

Registering Authority,

... ..

FORM (C. F. L. D)

Intimation of loss or destruction of certificate of (fitness) and application for duplicate.

(See rule 45 (1) and 46 of the Tripura Motor Vehicles Rules, 1991).

To

The Registering Authority

The Certificate of fitness of my motor Vehicle, the registration mark of which is
has been lost/destroyed/torn/defaced () in the following circumstances :-

I hereby declare that to my knowledge that fitness of the Vehicle has not been either suspended or cancelled under any of the provisions of the Act or Rules made thereunder and herewith deposit the fee of Rs. and apply for the issue of a duplicate certificate of fitness.

Signature or thumb impression
of applicant.

Address.

Date 19

(1) Strike out whichever is inapplicable.

FORM C. R. TEM.

Temporary certificate of registration.

(See Rule 47 (2) of the Tripura Motor Vehicles Rules 1991),
1991).

Temporary registration mark :-

Name, name of father and address of owner :-

Description of Vehicle.

- | | |
|----------------------|----------------|
| 1. Class of Vehicle. | 6. Engine No. |
| 2. Marke's name. | 7. Chassis No. |
| 3. Type of body. | |
| 4. Seating capacity. | |
| 5. Colour. | |

Under the provisions of section 43 of the Motor Vehicles Act, 1988 the vehicle described above has been temporarily registered by me and the registration is valid until the day of 19

(i)

Date 19

(i) Signature and designation of registering authority.

FORM C. R. TEM. A

(See rule 47 (6) (III) of Tripura Motor Vehicles, Rules, 1991)

An application for temporary registration

1. Full name, name of father or husband, and address of person to be registered as registered owner... ..
2. Age of person to be registered as registered owner... ..
3. Name and address of the person from whom the vehicle is purchased... ..
4. Date of purchase... ..
5. Maker's name... ..
6. Class of vehicle... ..
7. Type of body... ..
8. Year of manufacture... ..
9. Number of Cylinders... ..
10. Horse power... ..
11. Maker's classification or, if not known, wheel base... ..
12. Chassis number... ..
13. Engine number... ..
14. Seating capacity (including driver)... ..
15. Unladen weight... ..
16. Particulars of previous registration and registered number (if any)... ..
17. I hereby declare that this vehicle has not been registered in any State in India.
Additional particulars to be completed only in the case of transport vehicles other than motor-cars.
18. Colour or colours of body, wings and front end... ..
19. The place where the vehicle is proposed to be removed... ..
20. The address of the owner at the place where the Vehicle is proposed to be removed... ..

Dated.....1991.

Signature of applicant.

FORM R. Tem.

Receipt for a certificate of registration or a certificate of fitness. (See Rule 47 (6) (vi) of the Tripura Motor Vehicles Rules, 1991)

I have taken possession of the certificate of * registration
* fitness

hereunder described :—

Registration mark

Seating capacity (in the case of public vehicle)

Registered laden weight (in the case of goods vehicle)

Name, name of father and address of owner :—

2. Until... this receipt may be
regarded as the certificate of *registration for the purpose of section 130
*fitness

of the Act (duty to produce certificate of registration).

Date—

Issuing Authority

The above authorisation is hereby extended up to the day of.....
.....19

Date

Issuing Authority

* Strike out if not required.

FORM P. St. S. A.

(See rule 72 (1) (i) of Tripura Motor Vehicles Rules, 1991)

(To be used when permit is required for stage carriage)

Application for a permit in respect of service of stage carriage.

To

The Secretary.

STA/RTA (DTC/DTO)

In accordance with the provisions of sections 69, 70 and 71 of the Motor Vehicles Act, 1988, I, the undersigned hereby apply for a permit under section 66 of that Act in respect of a service of stage carriages as hereunder set out :—

1. Full Name
(Surname) (Name) (Name of the father/Husband)

2. Age... ..

3. Full Address H. No. Name of land/road...
... .. name of locality Town/City. Pin Code...

Tele No.

4. a) Whether the applicant belongs to :—

i) Scheduled Caste/Scheduled Tribe/Ex-Servicemen/Educated unemployed/Project affected persons.

b) Remarks :—

5. The route, routes or area for which permit is desired... ..
... ..

6. The maximum number of vehicles which will ply at any one time under the terms of the permit in the area or any route and the minimum number of daily vehicle trips are :—

... ..

7. The minimum number of vehicles which will ply at any one time under the terms of the permit in the area or any route or any part of any route, and the minimum number of daily vehicles trips are :—

... ..

8. The type or types of vehicles to be used on the service and the seating capacity are :—

... .. vehicles of not less than and not more than seats.

... .. vehicles of not less than... .. and not more than... ..

... .. vehicles of not less than... .. and not more than... ..

... .. vehicles of not less than... .. and not more than... .. seats.

9. Particulars of the time-table(s) proposed are appended.

10. The standard rate which it is proposed to charge is
... .. price per passenger per stage/half stage.

11. Number of vehicles kept in reserve to maintain the service regularity and to provide for special occasions

12. Arrangement made for housing and repairs of vehicles (to be given in details)

13. Arrangement made for convenience and comfort of passengers.
... ..

14. Arrangements made for storage and safe custody of luggage

15. Particulars of any stage or contract carriage permit valid in the state held by the applicant :—

... ..
... ..

16. Particulars of any permit held by the applicant in respect of the use of any transport vehicle in any other state.

17. Whether any of the permits stated above has been subject of an order of suspension or cancellation in last four years, is so, give details.

18. I declare that not more than... .. of those vehicles are or will be the subject of permits for use as contract carriages.

19. I am at present in possession of vehicles available for use under the permit applied for.

20. I hereby declare that the above statement are true and agree that they shall be condition of any permit issued to me.

Date

Signature or thumb impression
of applicant.

Place

(To be filled in the office of the Transport Authority).

1. Date of receipt :—
2. Amount of rupees
..... received, vide
receipt/Challan number Dated
3. Granted.
Granted in modified form on the day of 19.
4. Number of permits issued
5. Serial No. of permit/permits issued

Secretary,
Transport Authority.

FORM P.CO.P.A.

(See Rule (72(1)(ii) of Tripura Motor Vehicles Rules, 1991).

Application for a permit in respect of a contract carriage to be regularly so
used.

(Taxi/Auto rickshaw/Tourist Taxi/Air Conditioned Contract carriage)

(*Strike out which is not applicable)

To
The Secretary,
STA/RTA/(DTC/DTC)

In accordance with the provisions of sections 69, 70 and 71 of the Motor
Vehicles Act, 1988, I, the undersigned, hereby apply for the permit under section
66 of the Act in respect of a Contract Carriage as hereunder set out :—

1. Full Name of applicant/Company
..... (Surname) (Name)
(Father's/Husband's Name)
2. Age

3. Full address H. No. Name of
Road/Lane Name of locality Town/City
..... Pin
4. Telephone No.
5. Area or route for which permit required
6. Seating Capacity Seats.
7. The type of vehicle (Bus/Car/A-R/A-C Bus/Imported Car).....
8. Arrangement made for customers to (contact) permit holder, Office and
phone number
9. Particulars of any stage carriage or contract carriage, period valid in the
State or any other and held by the applicant in respect of :—
(a) this vehicle
- (b) any other vehicle
10. Particulars of any permit held by the applicant in respect of the use of
any transport vehicle in any state during the last four years which has
been the subject of any order of suspension or cancellation :—
.....
.....
- 11.** I am in possession of the vehicle, the Certificate of Registration of which
is enclosed.
- 12.** I have not yet obtained possession of the vehicle and I understand that
the permit will not be issued until I have done so and have produced the
Certificate of Registration and further declare that I propose to purchase
a vehicle manufactured in the year :—
.....
- 13.** I intend to drive the vehicle No.
My M.D.L. No.—
..... Issued by
14. I hereby declare that the above statements are true and agree that they
shall be conditions of any permit issued to me.

Date — ... 19

Place ...

Signature or thumb impression
of the applicant.

(To be filled in the office of the Transport Authority)

1. Date of Receipt/Challan—
2. Amount of rupees—..... Received,
(vide receipt No.— dated,

Circulation to members3. Date of consideration at meeting

decision by the Chairman
--------------------------	-----	-----	-----

4. Granted

<u>Granted</u> in modified form on the	...	day of
--	-----	--------	-----	-----

Rejected				
----------	--	--	--	--

5. Number of permit issued
----------------------------	-----	-----	-----

** Strike out inapplicable
alternatives.

Secretary,
... Transport Authority.

FORM P. Gd. C. A.

(See Rule 72 (1) (iii) of Tripura Motor Vehicles Rule, 1991.)

Application in respect of Goods Carriers Permit

To

The Secretary,

STA/RTA(DTC/DTO)

In accordance with the provisions of sections 69, 77, 79 and 80 of the Motor Vehicles Act, 1988, I, the undersigned, hereby apply for a goods Carrier's Permit under section 66 of that Act, hereinunder set out :

1. Full Names of the applicant/Company
	(Surname)	...

...
(Name)	(Father's/Husband's Name)	...

2. Age
--------	-----	-----	-----

3. Full Address : H. No.	...	Road/Lane
...	Name of the Locality
...	City/Town
...	Tel No. if any	PIN

4. The nature of goods proposed to be carried	...
---	-----

5, Type and capacity of vehicles including trailer and alternative trailers of articulated vehicles :

Number of vehicles.	Type	Load Capacity.	Laden weight K.G.	Registration Mark.	Over all length.	Width
1	2	3	4	5	6	7

Note—(1) If any of the vehicles are not in the possession of the applicant it will suffice if the figures in column (3) and (4) are correct within ten percent above or below subject to any limitation of weight in force. The certificate of registration must be presented to the Transport Authority so that the registration marks may be entered in the permit before the permit is issued.

(2) If the application is in respect of a large number of vehicles than can be specified above an additional schedule may be appended to the the form.

6. Particulars of any goods carrier's permit valid in any State and held by the applicant which has been the subject of any order of suspension or cancellation.

7. I forward herewith the certificate of registration of the vehicles or I will produce the certificate of registration of the vehicles before the permit is issued.

8. I hereby declare that the above statements are true and agree that there shall be conditions of any permit issued to me.

Date 19

Signature or thumb impression
of the applicant.

Place

(To be filled in the office of the Transport Authority)

1. Date of receipt/Challan
2. Amount of Rupees
vide receipt number date
3. Granted/Granted in modified form/Rejected on the
... .. day of
4. Number of permit issued

Secretary,
Transport Authority.

... ..

FORM P. Tem. A.

(See rule 72 (1) (iv) of Tripura Motor Vehicle Rules, 1991.)

Application in respect of a temporary permit

To

The Secretary,
STA/RTA (DTC/DTO)

... ..
In accordance with the provisions of section 69 and 87 of the Motor Vehicle Act, 1988, I, the undersigned, hereby apply for a temporary permit under section 66 of that Act as hereinafter set out :—

1. Full Name
(Surname) (Name) (Father's/Husband's Name)

2. Age

3. Full Address, H. No. Road/Lane
Name of the Locality

City/Town Pin

Tel No.

4. Purpose for which permit is required

5. Route or routes or area

... ..

6. Period of duration of permit : From to

... .. (Both days inclusive)

7. Type and laden weight of the vehicle for which the permit is
Seating capacity
required

8. Registration mark of the vehicles

9. I hereby declare that the above statements are true and agree that
they shall be conditions of any permit issued to me

Dated 19 Signature or thumb impression
Place of applicant.

(To be filled in the Office of the Transport Authority)

1. Date of receipt

2. Amount of rupees received, vide receipt/
Challans number dated
Granted

3. Granted in modified form on the day of 19

Rejected

4. Permit No issued

5. Registration mark of vehicle if intimated after issue :—

Secretary,
Transport Authority.

FORM P-Pr. S.A.
(See rule 72(I) (v)
Of Tripura Motor Vehicle Rules, 1991)
Application in respect of a Private Service Vehicle Permit.

To

The Secretary.

STA/RTA (DTC/DTO)

In accordance with the provisions of section 69 of the Motor Vehicles Act, 1988, I, the undersigned, hereby apply for private service vehicle permit under the provisions of sections 66 and 76 made under that Act, as herein under set out :—

1. Full Name/Name of Co...
(Surname) (Name) Father's/Husband's Name
2. Age...
3. Full Address : H. No .. Road/Lane...
Name of locality... City/Town
Pin — Tel nos., if any.
4. The route or routes on which, the area within which it is intended to use the vehicle...
5. Type and seating capacity of the vehicle, including trailers and the alternative trailer of articulated vehicle :—

No	of vehicle	Type	Seating Capacity	Registered laden weight(K.G)	Registration marks.
1	2	3	4	5	

Notes—(1) The certificate of registration must be presented to the Transport Authority so that the registration marks may be entered in the Permit before the permit is issued.

(2) If the application is in respect of a larger number of vehicles than can be specified above, an additional schedule may be appended in the same form.

6. The nature of the applicant's business and location...

7. Specification of the person to be carried and the terms under which they will be carried and purpose thereof...

I here by declare that the above statements are true and agree that there shall be conditions of any permit issued to me.

Signature or thumb impression of applicant.

(To be filled in the office of the Transport Authority.)

- | | | |
|---------------------------------|-----|-----------|
| 1. Date of receipt... | ... | ... |
| 2. Amount of rupees... | ... | received. |
| vide receipt number/challans .. | ... | dated. |
| Circulation to members | | |

3. Date of considering at meeting... ..

Decision by Chairman.

Granted

Granted in modified form on the... day of . 19

Rejected

4. No. of permit issued... ..

Secretary,

Transport Authority,...

FORM P. CO. S.P.A.

(See rule 72 (1) (vi) of Tripura

Motor Vehicles Rules, 1991.)

Application for a Special Permit in respect of a contract Carriage under section 88(8).

To

The Secretary,

STA/RTA(DTC/DTO)

In accordance with the provisions of sub-section (8) of section 88 of the Motor Vehicle Act. 1988 the undersigned hereby apply for a special permit in respect of a public service/private service vehicle as herein under set out ;—

- | | | |
|----------------------------|-----|--------------------------|
| 1. Full Name/Name of Co... | ... | ... |
| (Surname) (Name) | | Father's/Husband's Name) |
| 2. Full Address ; H. NO... | | Road/Lane... |
| Name of the Locality... | | City/Town |
| Pin .. | | Tel No., if any... |

3. Route or routes or area for which permit is desired with itinerary ...
... ..
...
 4. Period for which it is required ..
 5. Registration mark of the vehicle...
a) Chassis No... ..
b) Engine No... ..
c) Vehicle is taxed upto... .. in the state of
... ..
d) Particulars of taxed paid to other States... ..
 6. Seating Capacity...
 7. Particulars of the permit, if any under which the vehicle is already covered and the authority by whom it is issued...
... ..
 8. List of persons/passengers proposed to be carried is attached.
- Place :— Signature or thumb impression
Date :— of applicant.

(To be filled in the office of the Transport Authority)

1. Date of receipt... ..
3. Amount of rupees receipt, vide receipt/
 challan number... dated...
3. Granted

Granted in modified form on the... day of... 19

Rejected

4. Permit number issued...

Secretary,
Transport Authority.

FORM P. St. S.

(See rule 73 (I) (i) or Tripura Motor Vehicles Rules, 1991)

PERMIT IN RESPECT OF A SERVICE OF STAGE CARRIAGES.

Transport Authority

P. st. S (No)

1. Name holder/Company— ...
(Surname) (Name) (Father's/Husband's Name)
2. Address...
3. Rout/Area for which the permit is valid...
... ..

4. The type or types of vehicles to be used on the service and the seating capacity.
- | | | | | | | |
|-------------------|-----|-------------|-------------|-----|-----|------------|
| ... | ... | vehicles of | ... | ... | ... | Seats. |
| ... | ... | ... | vehicles of | ... | ... | Seats. |
| ... | ... | ... | ... | ... | ... | ... |
| Registration Mark | ... | chassis No. | ... | ... | ... | Engine No. |
5. Date of Expiry :—...
6. Maximum and minimum fares ;—...
7. Particulars of time table to be observed ..
8. Whether persons may be carried standing in any or all of the vehicles, and if so, at what percentage of the seating capacity and subject to what conditions. ...
9. This permit shall be subject to the conditions specified below in Addition to the conditions laid down in sub-section (S) of section 84 of the Act.
- Fare tables and time-tables of the routes and approved by the State/regional Transport Authority shall be exhibited on the vehicle and on the stands and halts specified below :—
 - The State /Regional Transport Authority may, after giving notice of not less than one month;
 - vary the condition of the permit.
 - attach to the permit further conditions.
 - Arrangements stated in the application for housing maintenance and repair of the vehicle and for storage and safe custody of luggage and goods will be maintained.
 - The records to be maintained and the dates on which returns are to be made to the Transport authority:—
- | | | | | | | |
|-----|-----|-----|-----|-----|-----|-----|
| ... | ... | ... | ... | ... | ... | ... |
| ... | ... | ... | ... | ... | ... | ... |
| ... | ... | ... | ... | ... | ... | ... |
- (e) Any other conditions :—
10. Under the provisions of Rules this permit is valid also in the regions and subject to the conditions set out below :—

Region.	Route/Area	Conditions.
---------	------------	-------------

Secretary,

Dated... 19

State/Regional Transport Authority

Renewal

This permit is hereby renewed upto the
day of 19 subject to following conditions

It is effective upto the date above written and subject to any condition
attached to the previous countersignature in the following regions;—

Dated 19... ..
Secretary
Transport Authority

COUNTERSIGNATURES.

... .. Transport Authority
P. St. S (No.)
Countersigned for Route/Area... ..
Subject to the following variation of conditions ;—

Dated... .. 19
Secretary
Transport Authority

RENEWAL OF COUNTERSIGNATURE

The above countersignature is hereby renewed upto the
... .. day of... .. 19...

Dated... .. 19
Secretary,
Transport Authority

FORM P CO P.

(See rule 73 (I) (ii) of Tripura
Motor Vehicles Rules 9 1991)

PERMIT IN RESPECT OF A PARTICULAR CONTRACT CARRIAGE.

P. CO. P. (NO)
... .. Transport Authority

1. Name of Holder/Company
2. Address
3. (1) Registration Mark (2) Chassis No.

Engine NO.

(3) The vehicle is held under a hire-purchase agreement with:—

4. Maximum number of passengers permitted to be carried:—... ..
5. Area for which the permit is valid:—
6. Date of Expiry:— 19

7. Whether a taxi-meter is to be fitted and (if so) the make & Sr. No. (in case of motor cab only)...
8. This permit shall be subject to the following conditions in addition to the condition laid down in section 84 of the Act ;—
- (a) The State/Regional Transport Authority may after giving notice of not less than one month ;—
- i) vary the conditions of the permit,
- ii) attach to the permit further conditions.
- (b) The records to be maintained and the date on which returns are to be made to the Transport Authority ;—
- ...
- (c) Any other conditions :—...
- ...
9. This permit does not entitle the holder to use the vehicle herein described as a Stage Carriage or as a goods vehicle for hire :—
10. Under the provisions of Rule ... this permit is valid also in the regions and subject to the conditions set out below :—
- | | | | | |
|------------|--------------|-----|------------------|-----|
| ... | ... | ... | ... | ... |
| ... | ...Region .. | ... | ...Route/Area... | ... |
| Conditions | ... | ... | ... | ... |
| ... | ... | ... | ... | ... |
- Secretary,
- Dated ... 19Transport Authority.

RENEWALS

This permit is hereby renewed upto the ... day of ... 19 ... subject to the following further conditions

...

It is effective also up to the date above-written, and subject to any conditions attached to the previous counter-signature, in the following regions :—

...
...

Secretary,

Dated ... 19Transport Authority

...

COUNTERSIGNATURE

... ..Transport Authority... ..P. CO. P. (NO)...

Countersigned for Routes/Area subject to the following conditions :—

... ..

... ..

Secretary,

Dated... ..19... ..Transport Authority,

... ..

RENEWAL OF COUNTER-SIGNATURES

The above counter-signature is hereby renewed upto the... ..

... ..day of19... ..subject to the following conditions :—

... ..

Secretary,

Dated... ..19... ..Transport Authority,

... ..

FORM—P. CO. S:

(See rule 73(1)(iii) of Tripura

Motor vehicles Rules, 1991).

PERMIT IN RESPECT OF ONE OR MORE CASUAL
CONTRACT CARRIAGES

... ..Transport Authority... ..

P. CO. S. (NO)...

1. Name of Holder... ..

(Surname) (Name) (Father's/Husband's Name)

2. Address... ..

3. Route/Area for which permit is valid... ..

4. The type or types of vehicles to be used as casual contract carriages
and the () seating capacity :... ..

(i) Registration Mark ... (ii) Chassis No... ..

(iii) Engine No. ... Vehicle ofseats.

... .. Vehicle of... ..seats.

5. Date of expiry... ..19... ..

6. This permit shall be subject to the conditions specified below in addition to the conditions laid down in section 84 of the Act :—

a) The records to be maintained and the date on which returns are to be made to the Transport Authority.

b) The Regional Transport Authority after giving notice of not less than one month—(i) Vary the condition of the permit (ii) Attach to the permits further conditions.

c) Any other conditions—

7. This permit does not entitle the holder to use any vehicle as stage carriage or as goods vehicle for hire.

Secretary,
... ..Transport Authority,
or Officer authorised by the RTA.

Dated 19 .

RENEWALS

Renewed upto 19 , Subject to... ..
also valid in

Secretary,
... ..Transport Authority.

Dated 19 .

Counter¹signature

... ..Transport Authority... ..

P. CO. S (NO.)...

countersigned for the regions of... .. Subject to
... ..

Secretary,
... ..Transport Authority.

Dated 19 .

Renewal of Counter-signature

The above counter-signature is hereby renewed upto the... ..day
of 19 . Subject or the following conditions—

Secretary,
... ..Transport Authority.

Date 19 .

FORM P. CO. Pr.
(See Rule 73 (1) (iv) of Tripura
Motor Vehicles Rules 1991)

PERMIT IN RESPECT OF CONTRACT CARRIAGE (S)
TO BE USED FOR CONTRACT/PRIVATE HIRE

Regional Transport Authority... ..

P. CO. Pr (NO)

1. Name of the Holder... ..
(Surname) (Name) (Father's/Husband's Name)
2. Type of vehicle (s)
3. (i) Registration Mark(s) of Vehicles
(ii) Chassis No. (iii) Engine No.
4. Seating Capacity of each vehicle
5. Area
6. Date of expiry
7. Conditions ;—
 - a) This permit is subject to the conditions laid down in section 84 of the Act.
 - b) Such Garage accommodation for the carriages as is approved by the State/Regional Transport Authority shall be (provided)
 - c) The carriage (s) shall not ply on public stands or in public places.
 - d) The Regional Transport Authority may, after giving notice of not less than one month :—
 - i) vary the condition of the permit
 - ii) attach to the permit further conditions
 - e) Any other conditions

Dated 19

Secretary,
Transport Authority

RENEWALS

Renewed upto ...

Subject to ...

Dated 19

Secretary,
Transport Authority.
... ..

FORM P. Gd. C.
(See rule 73 (I) (v) of Tripura
Motor vehicles Rules, 1991)

GOODS CARRIAGE PERMIT

... Transport Authority
P. Gd. C (No)

1. Name of Holder ... (Surname) ... (Name) ... (Fathers'/Husband name) ...
2. Address :
3. Area for which permit is valid :—
4. Type and capacity of vehicles, including Trailers and the alternative trailers of articulated vehicles :

No. of vehicles.	Type	load capacity (K.G)	Laden weight (K.G)	Overall length	Width	Registration marks.
------------------	------	---------------------	--------------------	----------------	-------	---------------------

1	2	3	4	5	6	7
---	---	---	---	---	---	---

(ii) Registration Mark	(iii) Chasis No.
			Engine No.

5. Date of Expiry of permit
6. Nature of goods to be carried :—
(a) The records to be maintained and the dates on which returns are to be made to the Transport Authority.
(b) Arrangements stated in the application for housing maintenance and repair of the vehicle(s) and for storage and safe custody of goods will be maintained.
(c) The State/Regional Transport Authority may, after giving notice of not less than one month :
(i) vary the conditions of the permit.
(ii) attach to the permit further conditions.
(d) Any other condition ;
7. This permit shall be subject to the conditions specified below in addition to the conditions laid down in sub-section (s) of section 84 of the Act.
8. The vehicle (s) authorised by this permit may be used by the holder as a goods vehicle otherwise than for hire within the area of
—
for the purpose of carrying the following goods.

Secretary,
Transport Authority

Dated

RENEWAL

Renewed upto 19 .. subject to ...
 Also valid in

Dated Secretary,
 ...Transport Authority.

COUNTER SIGNATURE

... .. Transport Authority ...
 P. Gd. C. (No.)
 Countersigned for the area of
 Subject to
 Dated

Secretary,
 Transport Authority

RENEWAL OF COUNTERSIGNATURE

The above countersignature is hereby renewed upto the
 day of
 19 Subject to the following conditions.

Dated Secretary,
 Transport Authority,

FORM P. TEM.

(See Rule 73 (1) (vi) of Tripura
Motor Vehicles Rules, 1991)

TEMPORARY PERMIT

...Transport Authority...
			P. Tem. (NO)...
1.	Name of holder
	(Surname)	(Name)	(Father's/Husband's Name)					
2.	Address
3.	Type of Vehicle :-							
4.	(i) Registration Mark
	(ii) Chassis No.	...	(iii) Engine No.
	(iv) Seating Capacity
	(v) Laden Weight
	(Note :-If (i) is filled in, (ii) and (iii) may be struck out, otherwise (ii) and (iii) must be filled in)							
5.	Purpose of journey or journeys
6.	Nature of Goods to be carried
7.	Date of expiry
8.	Under the provisions of sub-section (4) of section 88 of Act. and with the particular/general consent of the Transport Authority concerned this permit is valid in the following regions/route/area.							

9.	Conditions

Secretary,

Dated19... ..Transport Authority,

COUNTERSIGNATURE IF NECESSARY

...	Transport Authority...
			P. TEM. (NO)
	Countersigned for the region of
	Subject to the following conditions
					Secretary,	
Dated	Transport Authority	
				

(Note of Form P. Tem-A temporary permit can be carried on the vehicle in original. Condition will vary in case of Inter-state permit under Reciprocal Agreement) Truck, Bus, Cab etc.

FORM P. Pr. S.

(See Rule-79 (1) (vii) of Tripura Motor Vehicles Rules, 1991)

PRIVATE SERVICE VEHICLE PERMIT.

... .. Transport Authority
P. Pr. S. (No) :-

1. Name of Holder/Company :—
(Surname) (Name) (Father's/Husband's Name)
2. Address... ..
3. The route or routes of the area for which the permit is valid.
4. Type and seating capacity of the vehicle including Trailer and alternative trailer of articulated vehicles:—

No. of vehicle	Type	Seating capacity	Registered laden weight (K. G.)	Registration mark	Chassis No.	Engine No.
1	2	3	4	5	6	7

5. Specification and number of persons (including standees) to be carried and the terms under which they will be carried.
6. Date of expiry of permit :—
7. Conditions :—
8. Under the provisions of Rulethis permit is valid also in the regions and subject to the conditions set out below ;—

Region	Route/areas.	Conditions.
1	2	3

Dated

Secretary,
Transport Authority.

RENEWALS

Renewed upto... ..19... Subject to... ..

Secretary.

Dated... .. Transport Authority.

... ..

COUNTERSIGNATURE

... ..Transport Authority... ..

P. Pr. S. (NO) :-

(Countersigned) for the area of... ..

Subject to the following variations of conditions.

Secretary,

Dated... .. Transport Authority,

... ..

RENEWAL OF COUNTERSIGNATURE

The above countersignature is hereby renewed upto the... ..

day of... ..19... Subject to the following conditions.

Secretary,

Dated... ..Transport Authority,

... ..

FORM-P. Co. Sp.

(Sec rule 73 (1) (viii) of Tripura

Motor Vehicle Rules, 1991)

SPECIAL PERMIT ISSUED UNDER SECTION 83 (8) OF THE MOTOR VEHICLE ACT, 1988.

Office of the Regional Transport Authority :-

P. Co. Sp. (No) :-

Certified that the vehicle bearing :-

(i) Registration Mark :-

(ii) Chasis No. :-(iii) Engine No.... ..

Registered by the Registering Authority :-

And owned by :-S/O,

(permanent address)

covered by permit No.dated... ..

- 100

i

41

10

FORM P. Co. T.

(See rule 73(1) (ix) of Tripura

Motor Vehicles Rules, 1991)

Permit in respect of a Tourist Vehicle

Transport Authority P. Co. T. No.....

1. Full Name

(Surname) (Name) (Father's/Husband's name)

2. Address :—

3. (a) Registration Mark
--------------------------	-----	-----	-----	-----	-----

(b) Chassis No. ... (c) Engine No.....

(d) Date of initial registration...
-------------------------------------	-----	-----	-----	-----

4. Type of vehicle :

State if Luxury/semi-luxury, A/C, Omnibus, Motor Cab.

5. Seating Capacity 33 33 33 33 33 33

6. Weight of additional luggage in excess of free allowed (in buses) :—

7. (State) routes areas in which permitted to pl : —

8. Valid :— From to 19...

9. (a) Fare rate :--

(i) On distance basis and waiting charge.

(ii) On time basis.

(b) Freight rate (in buses) :—

10. In addition to the conditions specified under section 84 and under sub-section (11) of section 1 of the Motor Vehicles Act, 1938 the permit is subject to the following conditions, namely

- (1) The vehicle shall not be parked on public stands or in public places and offered for hire.
- (2) (a) There shall be displayed on the vehicle being plied under this permit a board in yellow with letters in black displaying the word "Tourist Vehicle" in Devanagiri script or English. The letters shall not be less than 75 mm in height and 12mm. in thickness.
- (3) This permit does not entitle the holder to run the vehicle as a stage carriage.

- (4) No advertisement shall be exhibited on any part of the vehicle either inside or outside or any class thereof.
- (5) In respect of a motor cab, the daily record of the name of the driver, his licence number and his hours of shift shall be maintained. The signature of the driver before he takes over the cab shall be obtained in the log book.
- (6) The contract carriage shall not be used for exclusively carrying goods.
- (7) The permit holder shall not cause or permit transport of contraband luggage nor shall be used or permit the car/bus to be used in connection with any cognizable offence.
- (8) All taxes payable for operation of the vehicle shall be paid regularly.
- (9) No conditions of the permit as well as those prescribed under the rule of the Tripura Motor Vehicles Rules, 1991 shall be departed from without the prior approval of the State Transport Authority.
- (10) The State Transport Authority may after giving notice, of not less than one month,
 - (i) vary the conditions of the permit.
 - (ii) attach to the permit further conditions, so as to accord with the conditions provided by the Act or prescribed by the rules made thereunder :-
- (11) Any other conditions provided in the Act or prescribed by rules.

Date and Seal,
 endorsement of Renewal,

Secretary,
 State Transport Authority,
 Tripura.

This permit is renewed and will expire on
 Subject to the following conditions.

Date and Seal,

Secretary,
 State Transport Authority,
 Tripura.

FORM N. P. Gd. C. P.

(See Rule—73(1)(x) of Tripura Motor Vehicles Rules, 1991)

National Permit for Goods Carriage.

State Transport Authority

Regional Transport Authority

N. P. Gd. C. P. No... ..

Serial Number

1. Name of the Permit Holder/Company
(surname) (name) (father's husband's name)

2. Address :

3. Names of States/Union Territories for which the Permit is
Valid : Fromto

4. The nature of goods to be carried in the vehicle(s)... ..

5. Type, model and capacity of vehicles, including Trailer and the alter-
native Trailers of articulated vehicles :—

No. of Veh.	Type & Model	Lead capacity (kgs)	Laden weight	Overall length	Overall width	Registration mark	Engine No.	State of initial registration
1	2	3	4	5	6	7	8	9
6.	Valid from...	to 19 ...

1	2	3	4	5	6	7	8	9
6.	Valid from...	to 19 ...

6. Valid from... ..to

7. Arrangements stated in the application for housing, maintenance and repair of the vehicle(s) and for storage and safe custody of goods to be maintained.

8. Records to be maintained and the dates on which returns are to be sent to the State Transport Authority.

9. Conditions attached to the permit (in addition to these laid down in section 84 of the Act).

10. The holder of this permit shall exercise such supervisions over the work of his employees as is necessary to ensure that the vehicle is operated in conformity with the Motor vehicles Act, 1988 and the Rules made thereunder and with due regard to the comfort, convenience and safety of the Public.

Date... .. 19... .. Secretary,

Regional Transport Authority,

State

RENEWAL

Renewed upto... .. 19 ... subject to... ..

Also Valid in

Dated 19 ... Secretary,

Regional Transport Authority,

State

FORM M. V. Rep. A.
(See Rule 85(b) of Tripura
Motor Vehicles Rules, 1991)

Form for an application for replacement of motor vehicle covered by any permit.

Name of applicant (in full)
Address
Number of Permit... .. valid up to
Registration Mark... ..

I desire to replace the present Motor Vehicle number... ..
by another Motor Vehicle bearing registration mark... ..
the details of which are given below ;--

(i) Make	Present Motor Vehicle	Proposed replacer Motor vehicle.

(ii) Year of manufacture
(iii) Type
(iv) Fuel
(v) Seating capacity/R.L.W.
(vi) Validity of certificate of fitness.
(vii) Other details considered necessary such as Tax and Insurance,

The reasons for replacement are :

The replacer vehicle will be ready for operation on or before... ..

Dated...

19

Signature of applicant .

* If the replacer vehicle is not in the possession of the applicant, he shall state details except registration mark of the vehicle he proposes to purchase.

FORM TR. P.A.
 (See Rule 88(a) of Tripura
 Motor Vehicle Rules, 1991)
 Application for Transfer of Permit.

Name of the applicant (in full)
 Address
 Registration Mark(s)
 Serial number of permit ... Issued by
 and valid upto
 Details of countersignature, if any

 Name of the present permit holder

PART—I

I, apply for transfer
 (Name of transferee)

of the above mentioned permit from
 (Name of Transferee)

We hereby declare that the price agreed to be paid for each vehicle is stated below ;—

We hereby declare that the following agreement is made for transfer of the permit*.

The transfer is proposed to be effective from

Signature or thumb } { 1. Transferee
 impression } { 2. Transferor

*State details of agreement made, if any such as any, amount paid on good will, etc.

FORM TEM. P.A.

(See rule 77(1) of Tripura Motor Vehicles Rules, 1991)

Temporary authorisation to ply a Motor Vehicle.

1. Received the permit hereunder described :--

- (1) Name of holder... ..
- (2) Father's Name
- (3) Address... ..
- (4) Registration mark of Vehicle... ..
- (5) Number of permit
- (6) Issued by State Transport Authority
.....
Regional Transport Authority.
- (7) Route/Area for which the permit is valid... ..
- (8) Authorised carrying capacity or pay load of seating capacity ..
- (9) Any other special condition attached to the permit which the authority granting this authorisation may like to specify...
- (10) Date of expiry

2. The holder is hereby authorised to ply the said vehicle in the said route/area. He is exempted from the obligation to produce or to exhibit the vehicle the permit so long as he is using the vehicle in accordance with this authorisation which he shall produce on demand in lieu of the permit.

3. This authorisation shall be valid until the... to 19

Seal

Date... 19

Signature and designation of the
Authority granting the authorisation.

The above authorisation is hereby extended upto the . . . day of 19
... .. on the same conditions as above.

Signature and designation of the
Authority granting the authorisation.

Seal

FORM—M. V. 1 IN TRIPLICATE.
(See Rule 103(ii) of Tripura M. V. Rules, 1991)

COMPOUND CHALLAN FORM

District/Sub-Division

Book No..... Vehicle No.
Vehicle Type.

Sl. No..... DL. No.

Dated.....19.....

To,
The Superintendent of Police, (Traffic)
West/North/South Tripura District.

I have to report on.....1991 at.....
AM/PM. Shri.....S/o.....
Resident of.....Committed the Offence(s).....
.....of
at (Place)

Punishable under the provisions of Sections/Rules :—

1.....5.....
2.....6.....
3.....7.....
4.....8.....

of M. V. Act, 1988/Tripura M. V. Rules, 1991/Central M. V. Rules, 1989.

By virtue of powers conferred upon me by notification No. F. 7 (1)-Trans/85 dated 16. 10. 90. issued by the Transport Department, Government of Tripura in exercise of the powers conferred by Sub-Section (1) of Section 200 of M. V. Act, 1988, the said offence(s) have been compounded and Rs.....have been realised as composition amount.
Paid Rs.....(in words) Rupees.....
as composition amount.

Signature of Violator.

Signature of Challaning
Officer (Authorised Officer)

IN TRIPLICATE

FORM M. V. 2

(See Rule 103 (iv) of Tripura Motor Vehicles Rules, 1991).

FORWARDING CHALLAN

P. S. Area ...	Vehicle No.
Book No. ...	Vehicle Type.
Sl. No. ...	DL. No.
Date ...	

To.

The Chief Judicial Magistrate,

... ..

I have to report that on... ..199 at... ..
 AM./PM. Shri... ..S/o... ..
resident of... ..Committed the
 offence(s)... ..of... ..
at (Place)

Punishable under the provision of Sections/Rules.

(1)...	(4)...	(7)...
(2)...	(5)...	(8)...
(3)...	(6)...

of the Motor Vehicle Act, 1988/Tripura Motor Vehicles Rules, 1991/Central Motor Vehicles Rules, 1989.

Witness :—

1...
2...
3...

Signature of Challaning
Officer.

Documents impounded... ..(validity) date and area... ..
 Previous Convictions/Ends. or punched... ..

Day Month Year

(1)...	(4)...	(7)...
(2)...	(5)...	(8)...
(3)...	(6)...

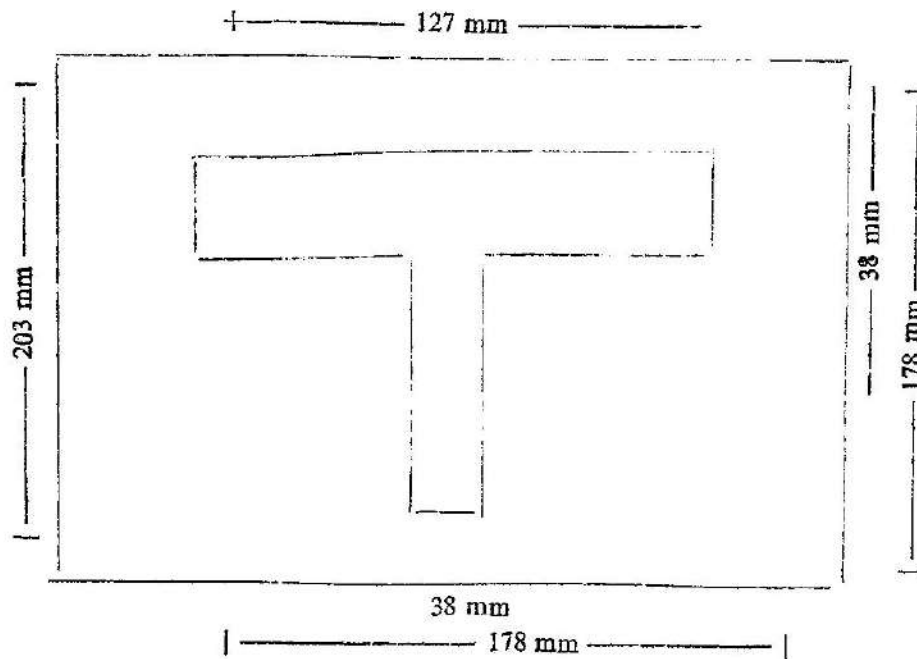
The violator has been advised to appear on
 at... ..hours in the above mentioned Court.

(Signature of the person Chailaned)

SECOND SCHEDULE

[See rule 178 (a) of Tripura Motor Vehicles Rules, 1991]

Distinguishing mark to be exhibited on the rear of a trailer or of the last trailer of a train of trailers as follows :—



THIRD SCHEDULE

Conductor's Badge

(See Rule 24 (a) of Tripura Motor Vehicles Rules, 1991)



Badge to be rectangular in shape

Measuring 63 mm by 38 mm

THIRD SCHEDULE

Driver's Badge

(See rule 17A(a) of Tripura Motor Vehicles, 1991).



Diameter of badge : 63 mm

Number to be in large figure.

No. 289.

Registered No. N. E. 930.

TRIPURA



GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Friday, October 29, 1999 A. D. Kartika 7, 1921 S. E.

PART-I—Orders and Notifications by the Government of Tripura,
the High Court, Govt. Treasury etc.

Government of Tripura
Transport Department

No. F. 1(6)-TRANS/88

Dated, Agartala, the 10th. August, 19 99

NOTIFICATION

The following draft of certain rules further to amend the Tripura Motor Vehicles Rules, 1991, which the State Government proposes to make in exercise of the powers conferred by Section III of the Motor Vehicles Act, 1988 (Central Act No. 59 of 1988), is hereby published as required by Sub-section I of Section 212 of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the draft rules will be taken up for consideration after 30 (thirty) days from the date of Publication of this notification in the Official Gazette.

2. Any objections or suggestions which may be received from any person with respect to the said draft rules on or before the expiry of the date specified above will be considered by the Government. Objections or suggestions may be addressed to the Secretary to the Government of Tripura, Transport Department, Agartala Tripura.

DRAFT RULES

1. **SHORT TITLE AND COMMENCEMENT**—(I) These rules may be called the Tripura Motor Vehicles (Amendment) Rules, 1999 ;
2. For rule 59 of the Tripura Motor Vehicles Rules, 1991 the following shall be substituted, namely :—

- (i) The members of the State Transport Authority shall receive a daily fee of Rs. 75/- for each day on which he attends a meeting of the authority :

Provided that the daily fee of Rs. 75/- for attending the meeting of the Authority shall not be admissible to Chairman, to an office or to a member of Parliament or the State Legislature.

By order of the Governor,

N. K. Deb Barma

Under Secretary to the
Government of Tripura.

TRIPURA



GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Monday, February 6, 2012 A. D. Magha 17, 1933 S. E.

PART-I—Orders & Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
TRANSPORT DEPARTMENT

No.F. 8(2)-TRANS/2011(L)

Dated, Agartala, the 30th January, 2012.

NOTIFICATION

In exercise of the powers conferred by Section 96 of the Motor Vehicles Act, 1988, the Government hereby makes the following Rules to further amend the Tripura Motor Vehicles Rules, 1991 :

SHORT TITLE & COMMENCEMENT

1. (i) This rule may be called "The Tripura Motor Vehicles (3rd Amendment) Rules, 2011".

(ii) It shall come into force on the date of its publication in the Official Gazette

INSERTION OF NEW PROVISIO AFTER RULE 156(d)

2. In Chapter VIII of the Tripura Motor Vehicles Rules, 1991, after Rule 156, the following new Rule shall be inserted.

"Rule 156A. Notwithstanding anything contrary to the provisions contained in the rules, no vehicle shall be permitted to carry load more than the load certified and registered by the registering authority, as permissible for that vehicle.

Provided that, in exceptional cases, for reasons to be recorded in writing, a vehicle may be permitted to carry additional load not beyond 3% of the weight of the load certified and registered by the registering authority, as permissible for that vehicle."

The amended Rule shall become effective from the first day of February, 2012.]

By order of the Governor,

Sd/- Illegible
Joint Secretary to the
Government of Tripura.

TRIPURA



GAZETTE

*Published by Authority***EXTRAORDINARY ISSUE**

Agartala, Thursday, August 28, 2014 A. D., Bhadra 6, 1936 S. E.

**PART-I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

**NO.F.7 (5)-TRANS/2011
GOVERNMENT OF TRIPURA
TRANSPORT DEPARTMENT**

Dated, Agartala, 21st August, 2014

NOTIFICATION

In exercise of the powers conferred by Sections 26, 28, 65, 95, 96, 107, 111, 138, 159, 176, 211 & 213 of the Motor Vehicle Act, 1988 and all other powers enabling him in this behalf, the Governor of Tripura is pleased to make the following Rules, to amend the 'Tripura Motor Vehicles Rules, 1991' (hereinafter referred to as the 'Principal Rules').

1. (i) These Rules may be called the "Tripura Motor Vehicle (3rd Amendment) Rules, 2014";
(ii) These shall come into force from the date of their publication in the official Gazette.

2. **Amendment of Rule 35 of the Principal Rules:**

After sub-rule (d) of Rule 35 of the Principal Rules, the following new sub-rules '(e)', '(f)' and '(g)' shall be inserted, as follows-

"(e) * Fees for Fancy Registration mark / choice numbers thereof shall be levied at the following rates:-

(i) If the fancy number chosen by the applicant is within 1000 of running number the fees for such fancy number will be Rs.2, 000/- for each fancy number.

(ii) Fees for every 1000 above the 1000 running registration number will be Rs. 1,000/- extra.

(iii). The above provision shall not apply in respect of State Government vehicles.

(f) ** Fees for Licence of Dealership-

(i) Fees for new License - Rs.10, 000/- (for three years);

(ii) Fees for renewal of Licence - Rs.5, 000/- (for three years);

(iii) Late fee for Renewal of Licence - Rs.500/- extra after every 30 days.

(g)*** Licence fees for Sub-dealership:-

Fees for Sub-dealers Licence for

- i) Two wheelers: Rs.1,500/-
- ii) Three wheeler: Rs.2,600/-
- iii) LMV: Rs.6,500/- (with validity of 3(three) years).
- (iv) Medium, heavy and above :- Rs.10,000/- (with validity of 3(three) years).
- (v) Renewal fees of Licence for all categories with validity of 3(three) years after expiry of the validity of original Sub-dealers licence :-Rs.1,500/-
- vi) Late fee :- Rs.250/- extra after every 30 days expiry of validity period of licence.
- (h) Fees for issue & withdrawal of NOC for registration in other districts / states.
 - (i) For all class of private vehicles: Rs1,500/- per vehicle
 - (ii) For commercial vehicles:-
 - a) LMV Rs.300/-
 - b) MMV Rs.500/-
 - c) HMY Rs. 600/-

* Application for obtaining fancy / choice registration number is annexed in the Fourth Schedule "A" in the Tripura Motor Vehicles Rules.

** & *** Application for licence/ renewal of licence by dealers and sub-dealers is annexed in the Fourth Schedule "B" in the Tripura Motor Vehicles Rules.

**** Proforma for application for NOC is annexed in the - Fourth Schedule "C" in the Tripura Motor Vehicles 3rd Amendment Rules, 2014'

Note: (i) For the purpose of this rule, 'Dealership' means and includes a trader or reseller who deals in vehicles for sale to individuals directly or through Sub-dealers or by any other means.

(ii) For the purpose of this rule, 'Sub-dealership' means and includes a trader or reseller who deals in vehicles for sale to individuals directly or through his authorized agent or by any other means."

3. Amendment of Rule 37 of the Principal Rules: Sub-rule (e) of Rule 37 of the Principal Rules shall be substituted with the following -

"(e) If no date, time and place for the next inspection is endorsed on the certificate of fitness, as provided in sub-rule (c), an application for the renewal of a certificate of fitness, shall be made in Form

C.F.R.A. of the first Schedule to these rules, not less than one month before the date of expiry of the certificate and the owner of the vehicle, in respect of whom such application is made shall cause the vehicle to be produced for inspection, on such date, time and place, as the Inspector of Motor Vehicles or authorized Testing Station may appoint. If the owner fails to make application or produce the vehicle for inspection on or before the date, as aforesaid, he shall be liable to pay the full fee prescribed under Central Rule 81 and to pay an additional fee for inspection and on payment of such fees, a new certificate of fitness may be issued to him. The rate of such additional fees for different categories of vehicles shall be as follows:-

- i) Truck/ Bus RLW of 12501 kg. and above - Rs. 100/-
- ii) Mini Bus/Truck up to 7500 kg. RLW, Bus/Truck RLW of 7501-12500 kg, LMV/Taxi, Trailer/Tractor (LMV), Auto-Rickshaw - Rs. 50/-
- iii) Earthmoving equipments/ Construction equipments/ Multi-axle vehicles -
 - (a) Fitness fee Rs. 500/-
 - (b) Delay in obtaining fitness certificate - Rs. 200/-

4. Amendment of Rule 43 of the Principal Rules:

After sub-rule (ii) of Rule 43 of the Principal Rules, a new sub-rule '(iii)' shall be inserted as follows:

"(iii)(a) If the alteration in the vehicle is done with prior approval from the concerned registering authority:

- i). Auto Rickshaw: Rs.500/-
- ii) LMV: Rs.2,000/-
- iii). MMV, HMV & above: Rs.2,500/-

b). If the alteration in the vehicle is done without the prior approval of the authority.

- i). Auto Rickshaw : Rs.3,000/-
- ii) LMV:- Rs.4,000/-
- iii) MMV, HMV & above: Rs.5,000/-

5. Amendment of Rule 44 of the Principal Rules:

In Rule 44 of the Principal Rules, the words "rupees ten", shall be substituted with the words and figure "Rs.50/-(Rupees fifty)" for Supply of copies of Particulars of Registration and Rs.30/- (Rupees Thirty) for Supply of copies of particulars of Driving License.

6. Amendment of Rule 47 of the Principal Rules:

Sub-rule (1)(a) of rule 47 of the Principal Rules shall be substituted with the following:-

"(1) An application for temporary registration of a vehicle shall be made in Form- C.R. Tem A of the First Schedule to these rules.

(i) Fees for temporary registration of a vehicle will be realized in the following rates:

- a) Motor Cycle, A/R and LMV @ Rs.200/-
- b) M.M.V.: Rs.500/-
- c) H.M.V.: Rs. 700/-
- d) Const./earthmoving equipments etc.: Rs.1,000/-.

7. Amendment of Rule 78 of the Principal Rules:

Sub-rule (a) of rule 78 of the Principal Rules shall be substituted with the following:-

"(a) The fees for grant or renewal of permit, other than temporary permit, shall be as follows:-

- (i) Grant of permit for Stage carriage, goods carriage, All India Tourist buses, all India Tourist Cabs etc. - Rs.600/-;
- (ii) Renewal of permit Stage carriage, goods carriage, All India Tourist buses, All India Tourist Cabs etc. - Rs.600/-;
- (iii) Grant or renewal of permit for Jeep, Taxi etc. - Rs.475/-;
- (iv) Grant or renewal of permit for Auto-Rickshaw - Rs.450."

Sub-rule (b) of Rule 78 of Principal Rules shall be substituted with the following:-

"(i) Fees for temporary permit shall be Rs.10/- for first two days and for subsequent seven days or part thereof will be Rs.15/-."

Sub-rule (c) of Rule 78 of Principal Rules shall be substituted with the following:-

"(1) Fees for countersignature of a temporary permit or for the replacement of a vehicle covered by a permit, shall be as follows:-

- (i) Counter Signature of Temporary permit - Rs.200/-
- (ii) Replacement of vehicles (covered by a Stage carriage, contract carriage, goods carriage, contract carriage permits) - Rs.300/-.

Provided that, no fees shall be charged in respect of countersignature in a permit where the state is entered into a reciprocal agreement with the other state."

8. Amendment of Rule 88 of the Principal Rules:

Sub-rule (e) (i) of Rule 88 of the Principal Rules shall be substituted with the following-

- a) Fees for transfer of permit for all classes of vehicles on the death case: Rs. 200/- other than death case of owner of the vehicle,
- b) For vehicle class Two wheelers, Three wheelers and LMV-Rs.500/-.
- c) For vehicle class MMV and above Rs. 1,000/-

9. Amendment of Rule 89 of the Principal Rules:

Sub-rule (c) of Rule 89 of the Principal Rules shall be substituted with the following-

"The fees for issue of a duplicate permit shall be Rs.100/- (Rupees one hundred) for Part A and Part B."

10. Amendment of Rule 118 of the Principal Rules:

Clauses (a) and (b) of sub-rule 3 of Rule 118 of the Principal Rules shall be substituted with the following-

3 (a) Grant or renewal for placement of following fittings:-
Audio for :-

(i). Non Transport LMV Rs.500/- for 5 years.

(ii) LMV Transport Rs.250/- for 5 years

(iii) MMV and HMV Rs.500/- for 5 years.

b) For video:-Rs.500/- for 5 years for all categories of vehicles.

Provided that video sets shall not be installed in front of the driver's seat.

After sub-rule (e) of Rule 118 of the Principal Rules, a new sub-rule '(f)' shall be inserted as follows:

Grant or renewal fee is-Rs.5,000/- for fitting of Air Conditioners in vehicle for 15 years for all categories of vehicles.

11. Amendment of Rule 180 of the Principal Rules:

In rule 180 of the Principal Rules, a sub-rule 'a' may be inserted with the following words under the existing provision-


"Fees for inspection of a Motor Vehicle involved in an accident shall be Rs.500/- (Rupees Five hundred).

Prescribed format is annexed in the -Fourth Schedule -'D' in the Tripura Motor Vehicles Rules."

The revised rates shall be effective from 1st September, 2014.

Schedules are enclosed.

By order of the Governor,


(A. Barman Roy)
Additional Secretary to the
Government of Tripura.

FOURTH SCHEDULE-A

(See Rule-35(e) of Tripura Motor Vehicles Rules,1991)

Application for obtaining of fancy registration number.

To

The Registering Authority

.....

.....

I hereby apply for obtaining fancy registration number of my vehicle of the following particulars.

1. Name of applicant:-
2. Father/Husband's Name:-
3. Engine Number:-
4. Chassis Number:-
5. Makers Name:-
6. Class of vehicle:-
7. Dealers Name:-
8. Horse Power:-
9. Seating Capacity:-
10. Colour of Vehicle:-
11. Number of Cylinder:-

I may kindly be allotted fancy registration numberfor my vehicle.

Signature of the applicant

Name.....

Address.....

FOURTH SCHEDULE-B

(See Rule-35(f) & (g) of Tripura Motor Vehicles Rules,1991)

Application for License/ renewal of licence for dealership/Sub-dealer for selling of motor vehicles.

To

The Registering Authority

.....

.....

In accordance with the provisions of Rule 35(f) of Tripura Motor Vehicles Rules 1991, I, the undersigned, herewith deposit the fee of Rs.and hereby apply for obtaining licence for dealership for selling the product of

1. Name of the applicant :-
2. Father/Husband's Name :-
3. Address of the premises
of the proposed establishment :-
4. Name of the Manufacturer
to be dealing with :-
5. Proposed name of the dealer :-
6. Dealing with the vehicle
class/classes :-
7. Trade certificate no :-
8. Clearance from AMC :-
9. Clearance from pollution board :-
10. NOC from neighboring shops
/houses/establishments. :-

Signature of the applicant

Name.....

Address.....

FOURTH SCHEDULE-C

{See Rule-35(h) of Tripura Motor Vehicles Rules,1991}

Application for issue of NOC/ withdrawal of NOC

To

The Registering Authority

.....

.....

In accordance with the provisions of Rule 35(h) of Tripura Motor Vehicles Rules 1991, I, the undersigned, herewith deposit the fee of Rs.and hereby apply for obtaining NOC/for withdrawing NOC of my vehicle bearing registration NO

- | | | |
|---|--|----|
| 1 | Name of the applicant | :- |
| 2 | Father/Husband's Name | :- |
| 3 | Registration Number | :- |
| 4 | Reason for obtaining NOC | :- |
| 5 | Reason for withdrawing NOC | :- |
| 6 | Details of RTO under which
Registration is sought | :- |
| 7 | Tax clearance | :- |
| 8 | Insurance | :- |
| 9 | Fitness certificate if required | :- |

Signature of the applicant

Name.....

Address.....

FOURTH SCHEDULE-D

(See Rule-180(a) of Tripura Motor Vehicles Rules,1991)

Application for inspection of my vehicle involved in an accident.

To

The Registering Authority

.....

.....

In accordance with the provisions of Rule 180(a) of Tripura Motor Vehicles Rules 1991, I, the undersigned, herewith deposit the fee of Rs.and hereby apply for inspection of my accidental vehicle .

1. Name of the applicant/owner of the vehicle :-
2. Registration number of the vehicle to be inspected :-
3. Place where inspection to be done :-
4. P.S reference number :-
5. Date of accident :-
6. Name of the driver driving the vehicle during the accident :-

Signature of the applicant

Name.....

Address.....

**GOVERNMENT OF TRIPURA
TRANSPORT DEPARTMENT**

No. F.1(6)-Trans/88

Dated, Agartala, the 6th September, 2014.

NOTIFICATION

In exercise of the powers conferred by Section 96 of the Motor Vehicles Act, 1988, the State Government hereby makes the following rules to amend the Tripura Motor Vehicles Rules, 1991 :-

Short title and
Commencement

1. (i) These rules may be called the Tripura Motor Vehicles (Fourth Amendment) Rules, 2014.
- (ii) They shall come into force from the date of their publication in the Official Gazette.

Amendment of Rule 59

2. In clause(i) and the proviso thereto of Rule 59 of Tripura Motor Vehicles Rules, 1991, for the words "Rs.75/-" wherever they occur, the words "Rs.150/-" shall be substituted.

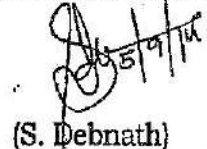
Insertion of new Rule 59(A)

3. In the Tripura Motor Vehicles Rules, 1991, after Rule 59 the following shall be inserted:-

59(A) The Chairman of the State Transport Authority shall receive remuneration of Rs. 5,000/- (Five thousand only) per month.

Provided that the remuneration of Rs. 5,000/- (five thousand only) shall not be admissible to Chairman who is holding any appointment under the Central or State Government or is Member of Parliament or of the State Legislature.

By order of the Governor,



(S. Debnath)

Under Secretary to the
Government of Tripura

GOVERNMENT OF TRIPURA
TRANSPORT DEPARTMENT.

No. F. 7(5)-TRANS/2011

Dated, Agartala, the 31st July, 2015.

NOTIFICATION

In exercise of the powers conferred under Sections 26, 28, 65, 95, 96, 107, 111, 138, 159, 176, 211 & 213 of the Motor Vehicle Act, 1988 and all other powers enabling him in this behalf, the Governor of Tripura is pleased to make the following Rules, further to amend the "Tripura Motor Vehicles, Rules, 1991" (hereinafter referred to as the 'principal Rules') :-

1. Short title and commencement :-

- (1) These Rules may be called the "Tripura Motor Vehicle (Sixth Amendment) Rules, 2015";
- (2) These shall come into force on and from the date of their publication in the official Gazette.

2. Amendment of Rule 35 of the Principal Rules;

After sub-clause c) of clause (ii) of sub-rule (h) of rule 35 of the Principal Rules, a new sub-clause d) shall be inserted, as follows -

"d) E-Rickshaw or E-Cart Rs. 300,00".

3. Amendment of Rule 37 of the Principal Rules;

After clause (iii) of sub-rule (e) of rule 37 of the Principal Rules, a new clause 'iv' shall be inserted as follows :-

"iv) E-Rickshaw or E-Cart-

(a) Fitness fee Rs. 300/-

(b) Delay in obtaining fitness certificate Rs. 100/-"

4. Amendment of Rule 43 of the Principal Rules;

(i) Sub-clause i) of clause (a) of sub-rule (iii) of rule 43 of the Principal Rules shall be substituted with the following :-

"i) Auto-Rickshaw or E-Rickshaw or E-Carti: Rs. 500/-" ;

(ii) Sub-clause i) of clause (b) of sub-rule (iii) of rule 43 of the Principal Rules shall be substituted with the following :-

"i) Auto Rickshaw or E-Rickshaw or E-Carti: Rs. 3,000/-" ;

5. Amendment of Rule 47 of the Principal Rules.

Sub-clause a) of clause (i) of sub rule (1) of rule 47 of the Principal Rules shall be substituted with the following :-

"a) Motor Cycle or Auto Rickshaw or LMV or E-Rickshaw or E-Cart: Rs. 200/-".

6. **Amendment of Rule 78 of the Principal Rules;**

In clause (iv) of sub-rule (a) of rule 78 of the Principal Rules, the expression 'Auto-Rickshaw' shall be substituted with the following :-

"(iv) Auto-Rickshaw or E-Rickshaw or E-Cart".

By order of the Governor,

A. Barman Roy
Additional Secretary to the
Government of Tripura.

GOVERNMENT OF TRIPURA
TRANSPORT DEPARTMENT.

No. F. 7 (2)-Trans/2010

Dated, Agartala, the 31st July, 2015.

NOTIFICATION

Consequent to the insertion of "E-Rickshaw and E-Cart" in the Central Motor Vehicles Rules, 1989 by way of Central Motor Vehicles (Sixteenth Amendment) Rules, 2014, the Government of Tripura, in exercise of its power conferred under Sub-section-3 of Section-4 B of the Tripura Motor Vehicles Tax Act, 1972, hereby inserts new rates of road tax for E-Cart as specified here in below by way of amendment of Schedule-I.

In table "(B) VEHICLES FOR TRANSPORT OF GOODS" a new clause '(b)' in the second Column, after clause (a) against Sl. No. 1, shall be inserted as follows :-

"(b) E-Cart".

By order of the Governor,

A. Barman Roy
Additional Secretary to the
Government of Tripura.

Government of Tripura
Transport Department.

No. F. 7 (1)-Trans/2004

Dated, Agartala, the 31st July, 2015.

NOTIFICATION

Consequent to the inclusion of "E-Rickshaw and E-Cart" in the Central Motor Vehicles Rules, 1989 by way of Central Motor Vehicles (Sixteenth Amendment) Rules, 2014, the Government of Tripura, in exercise of its power conferred under Sub-Section (1) of Section 67 of Central Motor Vehicles Act, 1988, hereby fixes the rates of fare and freight of 'E-Rickshaw' and 'E-Cart' by way of amendment of Schedule-B and Schedule-C of the notification vide No. F. 28(1)-TRANS/2004(L), dated 8th November, 2012.

TRIPURA**GAZETTE**

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Part - I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA
TRANSPORT DEPARTMENT.**

NO.F.5 (12)-TRANS/2018

Dated, Agartala, the 15th October, 2018.

NOTIFICATION

In exercise of the powers conferred by section 96 of the Motor Vehicles Act, 1988 and all other powers enabling him in this behalf, the Governor of Tripura is pleased to make the following rules to further amend the Tripura Motor Vehicles Rules, 1991 :-

1. Short title and commencement :-

- i) These may be called the " Tripura Motor Vehicles (Seventh Amendment) Rules 2018;
- ii. They shall come into force on and from the date of their publication in the Tripura Gazette.

2. Insertion of new sub-rule (d) under Rule, 68:-

In rule 68 of the Tripura Motor Vehicles Rules, 1991, after sub-rule (c), the following new sub-rule shall be inserted:-

" (d) without prejudice to the generality of foregoing provisions of this rule, if the application is for a new contract carriage permit or for renewal of such a permit, of a three wheeler, other than E-rickshaw or E-cart, the State Transport Authority (STA) shall summarily reject the application, if he is satisfied that, the applicant has already been issued with such a permit on a previous occasion".

3. Insertion of new Clause (ix) under Rule, 69:-

In rule 69, after clause (viii), the following new clause (ix) shall be inserted:-

" (ix) in case of contract carriage permit of a three wheeler, other than a E-rickshaw or E-cart, a valid driving license" .

By order of the Governor,

N. R. Das

Under Secretary to the
Govt. of Tripura.

Printed at the Tripura Government Press, Agartala.

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PART--I-- Orders and Notifications by the Government of Tripura,
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GOVERNMENT OF TRIPURA TRANSPORT DEPARTMENT.

No.F.5 (12)-Trans/2018

Dated, Agartala, the 30th September, 2019.

CORRIGENDUM

Please read "Tripura Motor Vehicles (Eight Amendment) Rules, 2018 in place of "Tripura Motor Vehicles (Seventh Amendment) Rules, 2018" which appeared in SI. No. 1(i) of the Notification Vide No. 5(12)-TRANS/ 2018, dated 15th October, 2018 issued by the Transport Department.

The other contents of the said Notification shall remain un-changed.

N.R. Das

Under Secretary to the
Government of Tripura.

TRIPURA GAZETTE

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**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

GOVERNMENT OF TRIPURA TRANSPORT DEPARTMENT.

No.F.5 (16)-Trans/2018/5846-75

Dated, Agartala the 11th March, 2020.

NOTIFICATION

In exercise of the powers conferred by section 65, 95, 96 & 211 of the Motor Vehicle Act, 1988 and all other powers enabling him in this behalf, the Governor of Tripura is pleased to make the following rules, to amend the Tripura Motor Vehicles Rules, 1991 (hereinafter referred to as the 'Principal Rules'):-

1. Short title and commencement:-

- i. These Rules may be called the "The Tripura Motor Vehicles (Ninth Amendment) Rules, 2020;
- ii. These shall come into force on and from the date of their publication in the Tripura Gazette;

2. Amendment of Rule 35 of the Principal Rules:-

- i. In clause (ii) of sub rule (g) of Rule 35 of the Principal Rules, after the expression "Three Wheeler" the expression "& Quadricycle" shall be added;
- ii. In clause (ii) of sub rule (h) of Rule 35 of the Principal Rules, before the expression "LMV", the expression "Three Wheeler, Quadricycle" shall be added.

3. Amendment of Rules 37 of the Principal Rules:-

In clause (ii) of sub rule (e) of Rule 37 of the Principal Rules, after the expression "Mini Bus / Truck up to 7500 kg. RLW, Bus/Truck of 7501-12500 kg. LMV/ Taxi, Trailer/ Tractor (LMV), Auto Rickshaws" the expression "& Quadricycle" shall be added.

4. Amendment of Rule 43 of the Principal Rules:-

- i. In clause (i) of sub rule (iii) (a) of Rule 43 of the Principal Rules, after the expression "Auto Rickshaws" the expression "& Quadricycle" shall be added;
 - ii. In clause (i) of sub rule (iii) (b) of Rule 43 of the Principal Rules, after the expression "Auto Rickshaws" the expression "& Quadricycle" shall be added.
-

5. Amendment of Rule 47 of the Principal Rules:-

In clause (i) of sub rule (1) of Rule 47 of the Principal Rules, after the expression "Motor Cycle, A/R, LMV" c "& Quadricycle" shall be added.

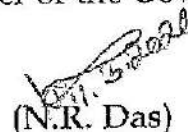
6. Amendment of Rule 78 of the Principal Rules:-

In clause (iv) of sub rule (a) of Rule 78 of the Principal Rules, after the expression "Auto Rickshaws" the expression "& Quadricycle" shall be added.

7. Amendment of Rule 88 of the Principal Rules:-

In clause (b) of sub rule (e) (i) of Rule 88 of the Principal Rules , after the expression "For Vehicles class two wheelers, three wheelers and LMV" the expression "& Quadricycle" shall be added.

By order of the Governor,



(N.R. Das)

Under Secretary to the
Govt. of Tripura

TRIPURA GAZETTE

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PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA TRANSPORT DEPARTMENT

No.F.31(1)-Trans/2011(P)/1351-1451

Dated, Agartala, the 2nd March, 2021.

NOTIFICATION

In exercise of the powers conferred by clause (C) of sub-section (2) of Section 65 of the Motor Vehicles Act, 1988 the State Government hereby makes the following rules further to amend the Tripura Motor Vehicles Rules, 1991, (hereinafter referred to as the principal rules):-

Short title and Commencement:-

1. (i) These Rules may be called the Tripura Motor Vehicles (Tenth Amendment) Rules, 2021;
2. (ii) These shall come into force on the date of their publication in the Official Gazette.

2. Insertion of Rule 57A in the Principal Rules:-

After Rule 57 of the principal rules, the following rule shall be inserted, namely :-

“57A Road building and Rehabilitation equipment (wheeled cold milling machine, wheeled soil stabilizer machine, wheeled cold recycler equipment machine, etc.) and Heavy Earth Moving Machineries (HEMM) such as dumpers, payloaders, shovels, drill master, bulldozers, motor grader and rock breakers used for construction works in different projects within the State shall be free from the requirement of registration mark, as otherwise required under these rules:

Provided that such vehicles shall in no circumstances be driven on public roads outside the construction site and shall be transported from one location to another through carriage on other vehicles or trailers. ”

By order of the Governor


(N.R. Das)

Under Secretary to the
Government of Tripura